

**RAJYA SABHA**

*Tuesday, the 25<sup>th</sup> July, 2023 /3 Sravana, 1945 (Saka)*

*The House met at eleven of the clock,*

*MR. CHAIRMAN in the Chair.*

**REGARDING THE ISSUE OF SUSPENSION OF A MEMBER**

SHRI JAIRAM RAMESH (Karnataka): Sir, no Cabinet Minister. ...*(Interruptions)*..  
सर, यह क्या है? ...*(व्यवधान)*...

श्री शक्तिसिंह गोहिल (गुजरात): सर, हमें आपका संरक्षण चाहिए। ...*(व्यवधान)*...

श्री जयराम रमेश : सर, हमें आपका संरक्षण चाहिए। ...*(व्यवधान)*...

MR. CHAIRMAN: Please go to your seat. ...*(Interruptions)*.. Hon. Members, please take your seats. ...*(Interruptions)*.. Hon. Members, kindly take your seats. ...*(Interruptions)*.. Tiruchiji, please take your seat. ...*(Interruptions)*..

श्री जयराम रमेश: सर, इनको टाइम पर आने के लिए बोलिए। ...*(व्यवधान)*... थोड़ा डाँटिए, सर। ...*(व्यवधान)*...

श्री सभापति : यह मेरी कमजोरी है, मुझे डाँटना आता नहीं है। ...*(व्यवधान)*...

श्री जयराम रमेश : थोड़ा डाँटिए, सर। ...*(व्यवधान)*...प्लीज़, सर। ...*(व्यवधान)*...

श्री सभापति : आप बैठिए। ...*(व्यवधान)*...

SHRI RAGHAV CHADHA (Punjab): Sir, I am on a point of order. ...*(Interruptions)*..

MR. CHAIRMAN: Can we go through the routine items of Business first? ...*(Interruptions)*.. What is your point of order? ...*(Interruptions)*.. Precisely, Mr. Chadha, raise your point of order and not give a description. ...*(Interruptions)*..

श्री राघव चड्ढा : सर, मेरा पहला बिन्दु यह है कि कल जब हमारे सदस्य ...*(व्यवधान)*...

MR. CHAIRMAN: Please speak on the point of order.

**श्री राघव चड्ढा :** सर, मैं प्वाइंट ऑफ ऑर्डर पर हूँ। It is under Rule 256. ...*(Interruptions)*.. I am on the suspension issue.

MR. CHAIRMAN: What is your point of order?

**श्री राघव चड्ढा :** सर, कल जब एक सदस्य को, आम आदमी पार्टी के एक साथी, संजय सिंह जी को सस्पेंड करने का मोशन मूव किया गया और आपने उस मोशन पर वोटिंग के लिए कहा, तो मैं आपके समक्ष खड़ा था और मैंने डिवीज़न माँगा। सत्ता पक्ष के पास आँकड़े नहीं थे, विपक्ष के पास आँकड़े थे। मैंने कहा था कि आप डिवीज़न दीजिए, इस पर मतदान हो और मतदान के अनुसार तय हो कि सदस्य को सस्पेंड करना चाहिए कि नहीं करना चाहिए। यह प्वाइंट नम्बर वन है।

सर, मेरा प्वाइंट नम्बर टू यह है कि इस सदन के भीतर ऑब्स्ट्रक्शन ...**(व्यवधान)**...

**श्री सभापति :** राघव जी।

**श्री राघव चड्ढा :** सुन लीजिए, सर। ...**(व्यवधान)**...

MR. CHAIRMAN: Mr. Raghav Chadha, one second. ...*(Interruptions)*.. Please take your seat. ...*(Interruptions)*.. You will have to understand... ...*(Interruptions)*..

**श्री राघव चड्ढा:** सर, मुझे खत्म कर लेने दीजिए। I am on a point of order. ...*(Interruptions)*..

MR. CHAIRMAN: You will have to understand what is meant by a point of order. Your point of order has to be contemporaneous to the situation in the House.

SHRI RAGHAV CHADHA: This is the prevailing situation. ...*(Interruptions)*..

MR. CHAIRMAN: You are a young Member; you will have to find guidance from seniors. ...*(Interruptions)*..

SHRI RAGHAV CHADHA: I seek division right now on the suspension of Shri Sanjay Singh. ...*(Interruptions)*..

MR. CHAIRMAN: Declined. ...*(Interruptions)*..

SHRI RAGHAV CHADHA: This book does not differentiate between a young Member and an old Member ...*(Interruptions)*..

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## PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Papers to be laid on the Table. ...*(Interruptions)*..

### Notifications of the Ministry of Power

विद्युत मंत्रालय में राज्य मंत्री (श्री कृष्ण पाल) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

(i) A copy (in English and Hindi) of the Ministry of Power Notification No. G.S.R. 433 (E), dated the 12<sup>th</sup> June, 2023, publishing the Damodar Valley Corporation (salaries, allowances and other conditions of service of the Chairman, Members and Member-Secretary of the Corporation) (Amendment) Rules, 2023, under Section 59 of the Damodar Valley Corporation Act, 1948.

[Placed in Library. See No. L.T. 9724/17/23]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Power, under Section 179 of the Electricity Act, 2003:—

- (1) No. RA-14026(11)/3/2019-CERC, dated the 31<sup>st</sup> March, 2023, notifying that certain provisions of the Central Electricity Regulatory Commission (Ancillary Services) Regulations, 2022 shall come into force from 01.05.2023 and that the detailed procedures issued shall cease to be in operation from that date.
- (2) No. RA-14026(11)/4/2020-CERC, dated the 31<sup>st</sup> March, 2023, extending the period of applicability of the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources).

[Placed in Library. For (1) and (2) See No. L.T. 9863/17/23]

- (3) No. L-1/261/2021/CERC, dated the 6<sup>th</sup> April, 2023, amending the Notification dated 14.10.2022 regarding the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022.
- (4) No.L-1/261/2021/CERC, dated the 6<sup>th</sup> April, 2023, publishing the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) (First Amendment) Regulations, 2023.
- (5) G.S.R. 381 (E), dated the 23<sup>rd</sup> May, 2023, publishing the Electricity

- (Promoting Renewable Energy Through Green Energy Open Access) (Second Amendment) Rules, 2023.
- (6) G.S.R. 437 (E), dated the 14<sup>th</sup> June, 2023, publishing the Electricity (Rights of Consumers) Amendment Rules, 2023.
- (7) G.S.R. 466 (E), dated the 30<sup>th</sup> June, 2023, publishing the Electricity (Amendment) Rules, 2023.
- (8) G.S.R. 467 (E), dated the 30<sup>th</sup> June, 2023, publishing the National Electricity Plan Notification (Amendment) Rules, 2023.
- (9) No. L-1/265/2022/CERC, dated the 11<sup>th</sup> July, 2023, publishing the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023.

[Placed in Library. For (3) to (9) See No. L.T. 9725/17/23]

- I. Notifications of the Ministry of Finance**
- II. Accounts (2020-21 and 2021-22) of IFSCA and related papers**
- III. Report (July, 2023) on the action taken pursuant to the recommendations of the JPC on Stock Market Scam and related matters**

**वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):** महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 29 of the International Financial Services Centres Authority Act, 2019:—

- (1) No.IFSCA/2022-23/GN/REG034, dated the 13<sup>th</sup> April, 2023, publishing the International Financial Services Centres Authority (Fund Management) (Amendment) Regulations, 2023.
- (2) No.IFSCA/2022-23/GN/REG036, dated the 13<sup>th</sup> April, 2023, publishing the International Financial Services Centres Authority (Re-insurance) Regulations, 2023.
- (3) No.IFSCA/2022-23/GN/REG037, dated the 13<sup>th</sup> April, 2023, specifying an operating lease, including an hybrid of operating and financial lease, in respect of 'Aviation training simulation devices', as a financial product.
- (4) No. IFSCA/2022-23/GN/REG038, dated the 20<sup>th</sup> April, 2023, publishing the International Financial Services Centres Authority (Assets, Liabilities, and Solvency Margin of General, Health and Re-insurance business)

Regulations, 2023.

- (5) No.IFSCA/2022-23/GN/REG039, dated the 20<sup>th</sup> April, 2023, publishing the International Financial Services Centres Authority (Assets, Liabilities, Solvency Margin and Abstract of Actuarial Report for Life Insurance Business) Regulations, 2023.
- (6) No.IFSCA/2022-23/GN/REG035, dated the 1<sup>st</sup> May, 2023, publishing the International Financial Services Centres Authority (Management Control, Administrative Control and Market Conduct of insurance business) Regulations, 2023.
- (7) No.IFSCA/2020-21/NICCL/245, dated the 26<sup>th</sup> May, 2023, granting recognition to NSE IFSE Clearing Corporation Limited, Gandhinagar for one year in respect of contracts in securities.
- (8) No.IFSCA/2020-21/NSE-IFSC/262, dated the 26<sup>th</sup> May, 2023, granting renewal of recognition to NSE IFSC Limited, Gandhinagar for one year in respect of contracts in securities.
- (9) No. IFSCA/2023-24/GN/REG040, dated the 4<sup>th</sup> July, 2023, publishing the International Financial Services Centres Authority (Capital Market Intermediaries) (Amendment) Regulations, 2023.
- (10) No. IFSCA/2023-24/GN/REG041, dated the 7<sup>th</sup> July, 2023, publishing the International Financial Services Centres Authority (Banking) (Amendment) Regulations, 2023.

[Placed in Library. For (1) to (10) See No. L.T. 9667/17/23]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 48 of the Foreign Exchange Management Act, 1999 along with explanatory memorandum:—

- (1) GSR 369(E), dated the 16<sup>th</sup> May, 2023, publishing the Foreign Exchange Management (Current Account Transactions) (Amendment) Rules, 2023.
- (2) GSR 472(E), dated the 30<sup>th</sup> June, 2023, amending the Foreign Exchange Management (Current Account Transactions) (Amendment) Rules, 2000 by inserting certain entries, in the said Rules.

[Placed in Library. For (1) and (2) See No. L.T. 9655/17/23]

(iii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. SEBI/LAD-NRO/GN/2023/133 dated the 19<sup>th</sup> June, 2023, notifying that certain provisions of the Securities and Exchange Board of India (Stock

Brokers) Regulations, 1992, shall come into force on 1<sup>st</sup> September, 2023, under Section 31 of the Securities and Exchange Board of India Act, 1992.

[Placed in Library. See No. L.T. 9768/17/23]

(iv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 159 of the Customs Act, 1962, along with explanatory memorandum:—

- (1) GSR 263(E), dated the 1<sup>st</sup> April, 2023, amending certain Notifications, as mentioned therein.
- (2) GSR 265(E), dated the 3<sup>rd</sup> April, 2023, amending the Principal Notification No. GSR 568(E), dated the 21<sup>st</sup> July, 2015, by inserting certain entries in that Notification.
- (3) GSR 316(E), dated the 26<sup>th</sup> April, 2023, amending certain Notifications, as mentioned therein.
- (4) GSR 470(E), dated the 30<sup>th</sup> June, 2023, amending the Principal Notification No. GSR 785(E), dated the 30<sup>th</sup> June, 2017, by inserting certain entries in that Notification.
- (5) GSR 471(E), dated the 30<sup>th</sup> June, 2023, amending the Principal Notification No. GSR 69(E), dated the 1<sup>st</sup> February, 2021, by inserting certain entries in that Notification.
- (6) GSR 474(E), dated the 1<sup>st</sup> July, 2023, amending the Principal Notification No. GSR 785(E), dated the 30<sup>th</sup> June, 2017, by inserting certain entries in that Notification.
- (7) GSR 475(E), dated the 1<sup>st</sup> July, 2023, amending the Principal Notification No. GSR 69(E), dated the 1<sup>st</sup> February, 2021, by inserting certain entries in that Notification.

[Placed in Library. For (1) to (7) See No. L.T. 9657/17/23]

(v) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. GSR 317(E), dated the 27<sup>th</sup> April, 2023, amending certain Notifications, as mentioned therein, under Section 38 of the Central Excise Act, 1944, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 9660/17/23]

(vi) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. GSR 444(E), dated the 16<sup>th</sup> June, 2023, publishing the

Tribunal (Conditions of Service) Amendment Rules, 2023, under Section 32 of the Tribunal Reforms Act, 2021, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 9665/17/23]

(vii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (1) of Section 8A of the Customs Tariff Act, 1975 along with Explanatory Memorandum:—

- (1) GSR 469(E), dated the 30<sup>th</sup> June, 2023, amending the First Schedule to the Customs Tariff Act, 1975 by substituting certain entries in that schedule.
- (2) GSR 473(E), dated the 1<sup>st</sup> July, 2023, amending the First Schedule to the Customs Tariff Act, 1975 by substituting certain entries in that schedule.

[Placed in Library. For (1) and (2) See No. L.T. 9656/17/23]

(viii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 166 of the Central Goods and Services Tax Act, 2017 and Section 24 of the Union Territory Goods and Services Tax Act, 2017, along with Explanatory Memorandum:—

- (1) GSR 361(E), dated the 12<sup>th</sup> May, 2023, amending the Principal Notification No. GSR 1004(E) dated the 8<sup>th</sup> October, 2018, by substituting certain entries, as mentioned therein.
- (2) GSR 390(E), dated the 25<sup>th</sup> May, 2023, amending the Principal Notification No. GSR 1004(E) dated the 8<sup>th</sup> October, 2018, by substituting certain entries, as mentioned therein.

[Placed in Library. For (1) and (2) See No. L.T. 9666/17/23]

II. A copy (in English and Hindi) of the following papers, under sub-section (4) of Section 16 of the International Financial Services Centres Authority Act, 2019 :—

- (a) Annual Accounts of International Financial Services Centres Authority (IFSCA) for the year 2020-21 and the Audit Report thereon.
- (b) Annual Accounts of International Financial Services Centres Authority (IFSCA) for the year 2021-22 and the Audit Report thereon.

[Placed in Library. See No. L.T. 9994/17/23]

III. A copy (in English and Hindi) of the Fortieth Progress Report on the action taken pursuant to the recommendations of the Joint Parliamentary Committee (JPC) on Stock Market Scam and matters relating thereto (July, 2023).

[Placed in Library. See No. L.T. 9668/17/23]

### **Notifications of the Ministry of Health and Family Welfare**

**स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (प्रो. एस .पी .सिंह बघेल) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-**

(i) A copy (in English and Hindi) of the Ministry of Health and Family Welfare (Department of Health Research) Notification No. G.S.R. 269 (E), dated the 5<sup>th</sup> April, 2023, publishing the Assisted Reproductive Technology Regulations 2023, under Section 44 of the Assisted Reproductive Technology (Regulation) Act, 2021.

(ii) A copy (in English and Hindi) of the Ministry of Health and Family Welfare (Department of Health Research) Notification No. G.S.R. 493 (E), dated the 11<sup>th</sup> July, 2023, publishing the Assisted Reproductive Technology (Regulation) Amendment Rules, 2023, under Section 44 of the Assisted Reproductive Technology (Regulation) Act, 2021.

[Placed in Library. For (i) and (ii) See No. L.T. 9737/17/23]

(iii) A copy (each in English and Hindi) of the following Notifications of the Ministry of Health and Family Welfare (Department of Health Research) under Section 52 of the Surrogacy (Regulation) Act, 2021:—

- (1) G.S.R. 270 (E), dated the 5<sup>th</sup> April, 2023, publishing the Surrogacy Regulations, 2023.
- (2) G.S.R. 415 (E), dated the 8<sup>th</sup> June, 2023, publishing the Surrogacy (Regulation) Amendment Rules, 2023.
- (3) G.S.R. 494 (E), dated the 11<sup>th</sup> July, 2023, publishing the Surrogacy (Regulation) Amendment Rules, 2023.

[Placed in Library. For (1) to (3) See No. L.T. 9738/17/23]

### **I. Notifications of the Ministry of Finance**

### **II. Report on winding up of IBI Limited, Kolkata and related papers**

### **III. Report and Accounts (2022-23) of the National Bank for Financing Infrastructure and Development, Mumbai and related papers**



#### **IV. Report and Accounts (2022-2023) of the Deposit Insurance and Credit Guarantee Corporation, Mumbai and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. BHAGWAT KARAD): Sir, I lay on the Table—

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Financial Services), under Sub-section (3) of Section 36 of the Recovery of Debts and Bankruptcy Act, 1993:—

- (1) GSR 482(E), dated the 6<sup>th</sup> July, 2023, publishing the Debts Recovery Appellate Tribunal, Allahabad and Debts Recovery Tribunals at Allahabad, Ranchi, Jabalpur, Patna, Lucknow and Dehradun Recruitment (Amendment) Rules, 2023.
- (2) GSR 483(E), dated the 6<sup>th</sup> July, 2023, publishing the Debts Recovery Appellate Tribunal, Chennai and Debts Recovery Tribunals at Ernakulam, Chennai, Madurai, Coimbatore and Bangalore Recruitment (Amendment) Rules, 2023.
- (3) GSR 484(E), dated the 6<sup>th</sup> July, 2023, publishing the Debts Recovery Appellate Tribunal, Delhi and Debts Recovery Tribunals at Chandigarh, Delhi and Jaipur Recruitment (Amendment) Rules, 2023.
- (4) GSR 485(E), dated the 6<sup>th</sup> July, 2023, publishing the Debts Recovery Appellate Tribunal, Kolkata and Debts Recovery Tribunals at Hyderabad, Guwahati, Kolkata, Visakhapatnam, Siliguri and Cuttack Recruitment (Amendment) Rules, 2023.
- (5) GSR 486(E), dated the 6<sup>th</sup> July, 2023, publishing the Debts Recovery Appellate Tribunal, Mumbai and Debts Recovery Tribunals at Aurangabad, Mumbai, Ahmedabad, Pune and Nagpur Recruitment (Amendment) Rules, 2023.

[Placed in Library. For (1) to (5) See No. L.T. 9673/17/23]

(ii) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services), Notification. No.IRDAI/ Reg./2/190/2023, dated the 27<sup>th</sup> March, 2023, publishing the Insurance Regulatory and Development Authority of India (Payment of Commission) Regulations, 2023, under sub-section (3) of Section 114A of the Insurance Act, 1938 and Section 27 of the Insurance Regulatory and Development Authority Act, 1999.

(iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Financial Services), under sub-section (3) of Section 114A of the Insurance Act, 1938:—

- (1) No.IRDAI/Reg./3/191/2023, dated the 27<sup>th</sup> March, 2023, publishing the Insurance Regulatory and Development Authority of India (Expenses of Management of Insurers transacting life insurance business) Regulations, 2023.
- (2) No.IRDAI/Reg./4/192/2023, dated the 27<sup>th</sup> March, 2023, publishing the Insurance Regulatory and Development Authority of India (Expenses of Management of Insurers transacting General or Health Insurance Business) Regulations, 2023.

[Placed in Library. For (ii) and (iii) See No. L.T. 9672/17/23]

(iv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Financial Services), under Section 53 of the Pension Fund Regulatory and Development Authority Act, 2013:—

- (1) Notification No. GSR 209(E), dated the 22<sup>nd</sup> March, 2023, publishing the Pension Fund Regulatory and Development Authority (Salary and Allowances Payable to, and Other Terms and Conditions of Service of, Chairperson and Whole-time Members) Amendment Rules, 2023.
- (2) Notification No. PFRDA/12/RGL/139/1, dated the 27<sup>th</sup> March, 2023, publishing the Pension Fund Regulatory and Development Authority (Redressal of Subscriber Grievance) Amendment Regulations, 2023.
- (3) Notification No. PFRDA/12/RGL/139/5, dated the 17<sup>th</sup> April, 2023, publishing the Pension Fund Regulatory and Development Authority (National Pension System Trust) (Amendment) Regulations, 2023.
- (4) Notification No. PFRDA/12/RGL/139/8, dated the 23<sup>rd</sup> March, 2023, publishing the Pension Fund Regulatory and Development Authority (Exits and Withdrawals under the National Pension System (Amendment) Regulations, 2023.

[Placed in Library. For (1) to (4) See No. L.T. 9674/17/23]

II. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (a) One Hundred and Twenty seventh Liquidator's Report on voluntary winding up of the Industrial Investment Bank of India (IIBI) Limited, Kolkata, for the

period from 01.01.2023 to 31.03.2023, together with the Auditor's Report on the Accounts.

- (b) Review by Government of the voluntary winding up process of the above Bank, for the period from 01.01.2023 to 31.03.2023.

[Placed in Library. See No. L.T. 9676/17/23]

III. A copy each (in English and Hindi) of the following papers under sub-section (5) of Section 26 of the National Bank for Financing Infrastructure and Development Act, 2021:—

- (a) Second Annual Report of the National Bank for Financing Infrastructure and Development, Mumbai, Maharashtra, for the year 2022-23.
- (b) Annual Accounts of the National Bank for Financing Infrastructure and Development, Mumbai, Maharashtra, for the year 2022-23, together with the Auditor's Report on the Accounts.
- (c) Report on the working of the above Bank.

[Placed in Library. See No. L.T. 9677/17/23]

IV. A copy (in English and Hindi) of the Annual Report and Accounts of the Deposit Insurance and Credit Guarantee Corporation, Mumbai, for the period from 01.04.2022 to 31.03.2023, together with the Auditor's Report on the Accounts, under sub-section (2) of Section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.

[Placed in Library. See No. L.T. 9995/17/23]

### **Report and Accounts (2021-22) of ICMR, New Delhi and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (a) Annual Report of the Indian Council of Medical Research (ICMR), New Delhi, for the year 2021-22.
- (b) Annual Accounts of the Indian Council of Medical Research (ICMR), New Delhi, for the year 2021-22, and the Audit Report thereon.
- (c) Review by Government on the working of the above Council.

- (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No. L.T. 9744/17/23]

MR. CHAIRMAN: Shri Shantanu Thakur, not here. Dr. Munjapara Mahendrabhai.

**Report and Accounts (2021-22) of NEIAH, Shillong and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF AYUSH (DR. MUNJAPARA MAHENDRABHAI): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the North Eastern Institute of Ayurveda and Homoeopathy (NEIAH), Shillong, Meghalaya, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 9745/17/23]

...(Interruptions)...

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**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON ENERGY**

DR. SUDHANSHU TRIVEDI (Uttar Pradesh): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Energy (2022-23):-

- (i) Thirty-sixth Report on action-taken by the Government on observations/recommendations contained in the Twentieth Report (Seventeenth Lok Sabha) of the Committee on 'Tidal Power Development in India';
- (ii) Thirty-seventh Report on action-taken by the Government on observations/recommendations contained in Twenty-first Report (Seventeenth Lok Sabha) of the Committee on 'Financial Constraints in Renewable Energy Sector'; and

- (iii) Thirty-eighth Report on action-taken by the Government on observations/recommendations contained in Twenty-seventh Report (Seventeenth Lok Sabha) of the Committee on 'Evaluation of Wind Energy in India'.

...(Interruptions)...

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**REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING  
COMMITTEE ON EXTERNAL AFFAIRS**

DR. ASHOK KUMAR MITTAL (Punjab): Sir, I lay on the Table, a copy (in English and Hindi) of the Twenty-second Report of the Department-related Parliamentary Standing Committee on External Affairs (Seventeenth Lok Sabha) on 'India's Neighbourhood First Policy'.

...(Interruptions)...

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**STATEMENTS OF THE DEPARTMENT-RELATED PARLIAMENTARY  
STANDING COMMITTEE ON LABOUR, TEXTILES AND SKILL  
DEVELOPMENT**

**श्री नरेश बंसल** (उत्तराखंड) : महोदय, मैं विभाग-संबंधित श्रम, वस्त्र और कौशल विकास संबंधी संसदीय स्थायी समिति के निम्नलिखित प्रतिवेदनों में अंतर्विष्ट समुक्तियों/सिफारिशों पर सरकार द्वारा आगे की गई कार्रवाई को दर्शाने वाले विवरणों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- (i) Twenty-seventh Report (Seventeenth Lok Sabha) on action taken by the Government on the Eighteenth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2021-22)' of the Ministry of Textiles;
- (ii) Twenty-eighth Report (Seventeenth Lok Sabha) on action taken by the Government on the Nineteenth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2021-22)' of the Ministry of Skill Development and Entrepreneurship;
- (iii) Twenty-ninth Report (Seventeenth Lok Sabha) on action taken by the Government on the Twentieth Report (Seventeenth Lok Sabha) on 'Functioning of National Institute of Fashion Technology(NIFT)' pertaining to the Ministry of Textiles; and

- (iv) Fortieth Report (Seventeenth Lok Sabha) on action taken by the Government on the Thirty-second Report (Seventeenth Lok Sabha) on 'Demands for Grants (2022-23)' of the Ministry of Skill Development and Entrepreneurship.

...(Interruptions)...

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## REPORTS OF THE PUBLIC ACCOUNTS COMMITTEE

SHRI SHAKTISINH GOHIL (Gujarat): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Public Accounts Committee (2023-24):-

- (i) Sixty-sixth Report on 'Excesses over Voted Grants and Charged Appropriations (2020-21)';
- (ii) Sixty-seventh Report on action taken by the Government on the observations/recommendations of the Committee contained in its Forty-first Report (Seventeenth Lok Sabha) on 'Functioning of Directorate of Estates'; and
- (iii) Sixty-eighth Report on action taken by the Government on the observations/recommendations of the Committee contained in its Forty-second Report (Seventeenth Lok Sabha) on 'Excesses Over Voted Grants and Charged Appropriations (2018-19)'.

...(Interruptions)...

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## STATEMENT BY MINISTER

**Status of implementation of the recommendations/observations contained in the Fifty-fifth Report of the Department-related Parliamentary Standing Committee on Finance**

**वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी) :** महोदय, मैं वित्त मंत्रालय की अनुदान मांगों (2023-24) के संबंध में विभाग संबंधित वित्त संबंधी संसदीय स्थायी समिति के 55<sup>वें</sup> प्रतिवेदन में अंतर्विष्ट सिफारिशों/समुक्तियों के कार्यान्वयन की स्थिति के संबंध में एक वक्तव्य सभा पटल पर रखता हूँ।

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## PAPERS LAID ON THE TABLE - *Contd.*

### **MoU (2022-23) between the Government of India and the Cochin Shipyard Limited**

THE MINISTER OF STATE IN THE MINISTRY OF PORTS, SHIPPING AND WATERWAYS (SHRI SHANTANU THAKUR): Sir, I lay on the Table, a copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Ports, Shipping and Waterways) and the Cochin Shipyard Limited (CSL), for the year 2022-23.

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### **REGARDING NOTICES RECEIVED UNDER RULE 267**

MR. CHAIRMAN: I have received 51 notices under Rule 267. Before I read out the names, an hon. Member had very rightly pointed out yesterday that Rule 267 has to take precedence over Rule 176. A very proper input was rendered by Shri Derek O'Brien. We will abide by that. It is a good healthy practice. We all are engaged in learning. He made a very good, intelligent point; that has been agreed to. I am taking up Rule 267 earlier to Rule 176. There are 51 notices under Rule 267. Dr. John Brittas, to discuss the situation prevailing in Manipur. There are 50 such notices and I am reading out the names: Shri Binoy Viswam, Shri Pramod Tiwari, Shri Mallikarjun Kharge, Shri R. Girirajan, Prof. Manoj Kumar Jha, Dr. K. Keshava Rao, Shri K. R. Suresh Reddy, Shri Jairam Ramesh, Ms. Dola Sen, Shri Abdul Wahab, Shri Tiruchi Siva, Dr. Kanimozhi NVN Somu, Shri M. Shanmugam, Shrimati Priyanka Chaturvedi, Shrimati Ranjeet Ranjan, Shri K. R. N. Rajeshkumar, Shri B. Parthasaradhi Reddy, Shri Sushil Kumar Gupta, Shri Elamaram Kareem, Shri Jawhar Sircar, Shri Imran Pratapgarhi, Shri Aneel Prasad Hegde, Shri Sanjay Raut, Shri Sandeep Kumar Pathak, Shri B. Lingaiah Yadav, Shri Joginipally Santosh Kumar, Dr. Ameer Yajnik, Shri Raghav Chadha, Shri Shaktisinh Gohil, Shri Jose K. Mani, Dr. L. Hanumanthaiah, Shrimati Mahua Maji, Ms. Sushmita Dev, Shri Derek O'Brien, Shri Mohammed Nadimul Haque, Dr. Santanu Sen, Shri Saket Gokhale, Shri Rajeev Shukla, Shrimati Shanta Chhetri, Shri Sandosh Kumar P, Shri Javed Ali Khan, Shrimati Vandana Chavan, Prof. Ram Gopal Yadav, Shri Neeraj Dangi, Shrimati Jebi Mather Hisham, Shri Syed Nasir Hussain, Shri Akhilesh Prasad Singh, Shri P. Wilson, Dr. V. Sivadasan. We have another notice, hon. Members, from Shri Abdul Wahab to discuss issues related to Gyanvapi Mosque. Hon. Members have demanded, by way of Rule 267 notices, discussion on the ongoing situation of violence and unrest in

Manipur. Shri Abdul Wahab has also requested to discuss issues related to Gyanvapi Mosque. Hon. Members would recollect, in this regard, that on 20<sup>th</sup> July, 2023, I had already given a ruling that the notices for Short Duration Discussion received regarding violence in Manipur are admitted, and the Leader of the House, Shri Piyush Goyal had agreed for discussion on this issue. Since discussion on this issue has already been agreed to by the Government, I am unable to accede to the request.

The other notice of Shri Abdul Wahab is not in order as it fails to fulfil the requirements of the rule. Hence, the same cannot be entertained. ...*(Interruptions)*...

Hon. Members, three notices under Rule 176 for Short Duration Discussion have been received. The same are: Shri Ghanshyam Tiwari — ‘Concern over crime and atrocities against women in the State of Rajasthan’; Dr. Kirodi Lal Meena — ‘Concern over crime and atrocities against women in the State of Rajasthan’; Shrimati Ramilaben Becharbhai Bara - ‘Concern over atrocities against women in the State of Chhattisgarh’. ...*(Interruptions)*...

Hon. Members, I will now take up the matters raised with permission. ...*(Interruptions)*...

THE LEADER OF THE HOUSE (SHRI PIYUSH GOYAL): Mr. Chairman, Sir, the Government is ready for discussion under Rule 176 on the issue of atrocities against women and children in the States of Rajasthan and Chhattisgarh because all over the country, if there is a crime against women, if there is a crime against children ...*(Interruptions)*... जिस प्रकार का दुर्व्यवहार हम आज देश भर के अलग-अलग इलाकों में देख रहे हैं, यह गंभीर समस्या है और यह संवेदनशील विषय है। ...*(व्यवधान)*... सरकार इसके लिए तैयार है। इसमें कोई भी राजनीति करने की कोशिश न करे। ...*(व्यवधान)*... मैं समझता हूँ कि यह विषय राजनीति से परे है। हम सबको बड़ी गंभीरता से, बड़े संवेदनशील तरीके से इन विषयों के ऊपर चर्चा करनी चाहिए। सभी राज्यों में यह समस्या चल रही है इसलिए सभी राज्य सरकारों को भी इस पर गंभीरता से संज्ञान लेना चाहिए। ...*(व्यवधान)*... मैं चाहता हूँ कि इन दोनों विषयों, राजस्थान और छत्तीसगढ़ पर जो दो अलग-अलग नोटिसेज आए हैं, इनके ऊपर भी आप शॉर्ट ड्यूरेशन डिस्कशन शैड्यूल करें। ...*(व्यवधान)*...सरकार इसके लिए तैयार है।

MR. CHAIRMAN: Shri P. Chidambaram. ...*(Interruptions)*...

SHRI P. CHIDAMBARAM (Tamil Nadu): Sir, in your opening remarks, you ruled, if I may say with respect, rightly that Rule 267 will take precedence over any other rule. ...*(Interruptions)*...



MR. CHAIRMAN: No, I did not say that. I said, "I am beholden to Shri Derek O'Brien for having pointed this out yesterday ...(*Interruptions*)...

SHRI P. CHIDAMBARAM: And, rightly you said. ...(*Interruptions*)... 'Rightly' ...(*Interruptions*)...

MR. CHAIRMAN: It had a rational impact because under Rule 267, you can seek suspension of Rule 176 also. So, it has precedence over Rule 176. ...(*Interruptions*)...

SHRI P. CHIDAMBARAM: Yes, you said rightly...(*Interruptions*)...

MR. CHAIRMAN: And, I said, "We all learn. So, I give him the credit." ...(*Interruptions*)...

SHRI P. CHIDAMBARAM: You said rightly ...(*Interruptions*)... Rightly, Rule 267 will precede Rule 176. ...(*Interruptions*)... Having said that, today, there are 51 notices under Rule 267. How can you rule that out and start a discussion under Rule 176? ...(*Interruptions*)... Today, there are 51 fresh notices under Rule 267. Hence, Rule 267 must take precedence over Rule 176. So, the discussion must start under Rule 267, ...(*Interruptions*)...

MR. CHAIRMAN: Hon. Members ...(*Interruptions*)... Just one second. ...(*Interruptions*)... Please take your seat. ...(*Interruptions*)...

**श्री घनश्याम तिवाड़ी :** सभापति महोदय, मैं भी कुछ कहना चाहता हूँ ...(*व्यवधान*)...

MR. CHAIRMAN: Mr. Tiwari, please take your seat. ...(*Interruptions*)... Please take your seats. ...(*Interruptions*)... Hon. Members, ...(*Interruptions*)...

The House is adjourned to meet at 12.00 noon.

*The House then adjourned at twenty minutes past eleven of the clock.*

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*The House reassembled at twelve of the clock,*

MR. CHAIRMAN *in the Chair.*

## ORAL ANSWERS TO QUESTIONS

MR. CHAIRMAN: Question No. 46; Shri Mukul Balkrishna Wasnik.  
...(Interruptions)..

### Skill centres in medical colleges

\*46. SHRI MUKUL BALKRISHNA WASNIK: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the number of skill centres sanctioned by Government, State-wise;
- (b) whether it is a fact that Government is considering sanction and release of funds for setting up of skill centres in Medical Colleges at Bhilwara, Bharatpur, Churu, Dungarpur and Jhalawar; and
- (c) if so, the details thereof, and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. S. P. SINGH BAGHEL): (a) to (c) A Statement is laid on the Table of the House.

### Statement

(a) to (c) Under the Central Sector Scheme 'Human Resource Development of Emergency Medical Services', Central/ State Government Medical Colleges/ Autonomous Institutions are considered for setting up of National Emergency Life Support (NELS) Skill Centres. As per the current scheme, there is a provision for establishment of 120 such centers across the country.

As on 19<sup>th</sup> July, 2023, a total of 95 NELS Skill Centers have been sanctioned for establishment in Medical College/Institutes under Central/State Governments on proposals received from States/UTs. Details of NELS Skill Centers sanctioned is at **Annexure**.

Out of 95, 8 centres have already been sanctioned in Rajasthan which includes SMS Medical College, Jaipur; S.P. Medical College, Bikaner; Dr. S. N. Medical College, Jodhpur; Jawahar Lal Nehru Medical College, Ajmer; RNT Medical College, Udaipur; Government Medical College, Bharatpur; Government Medical College, Kota and AIIMS, Jodhpur. Funds have been released to all the sanctioned NELS centres as per the expenditure and the Utilization Certificates submitted by the

concerned Medical Colleges including Rs 1.40 crores to Government Medical College, Bharatpur.

The sanction of NELS centers is undertaken taking into consideration the geographical representation and population coverage for creating a nationwide network of such centers for training.

### Annexure

#### State/UT wise details of sanctioned NELS Skill Centers (as on 19<sup>th</sup> July, 2023)

S. No.	State/ UT	No. of Central/ State Government Medical Colleges/ Autonomous Institutions where establishment of NELS Skill Centers has been sanctioned
1.	AndhraPradesh	6
2.	ArunachalPradesh	1
3.	Assam	4
4.	Bihar	5
5.	Chandigarh	1
6.	Delhi	2
7.	Goa	1
8.	Gujarat	4
9.	Haryana	1
10.	Himachal Pradesh	1
11.	Jammu & Kashmir	2
12.	Jharkhand	3
13.	Karnataka	4
14.	Kerala	4
15.	MadhyaPradesh	6
16.	Maharashtra	7
17.	Manipur	1
18.	Meghalaya	1
19.	Odisha	4
20.	Puducherry	1
21.	Punjab	4
22.	Rajasthan	8
23.	Tamil Nadu	6
24.	Telangana	5

25.	Tripura	1
26.	Uttarakhand	3
27.	UttarPradesh	7
28.	West Bengal	2

**एक माननीय सदस्य :** सर, रूल 267 पर क्या हुआ? ...(व्यवधान)...

MR. CHAIRMAN: Question No. 47. Shri Sant Balbir Singh. ...(*Interruptions*)..

### **Challenges faced by mentally retarded and disabled children**

\*47. SHRI SANT BALBIR SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Government has information about mentally retarded and disabled children in the country, if so, the details thereof for the last three years, State-wise;
- (b) whether Government has tried to find out the reasons for such disability, if so, the details thereof and if not, the reasons therefor;
- (c) whether Government is doing anything for the future of such children whose lives are very challenging because most of such children are deprived of many facilities including education; and
- (d) the details of facilities being provided to these children by Government?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR): (a) to (d) A Statement is laid on the Table of the House.

### **Statement**

(a) As per Unified District Information System for Education Plus (UDISE+), the data of Children with Special Needs (CWSN) enrolled in Government schools during 2019-20, 2020-21 and 2021-22 is placed at **Annexure-I**.

(b) As per the study entitled “Neurodevelopmental disorders in children aged 2—9 years: Population-based burden estimates across five regions in India” jointly carried-out by AIIMS New Delhi, Lady Harding Medical College, New Delhi, Ram ManoharLohia(RML) Hospital, Delhi and other academic institutions, the risk factors

for Neuro Developmental Disorders (NDDs) in children (2-9 years) are Non-institutional delivery, History of perinatal asphyxia, Neonatal illness (requiring Hospitalization), Postnatal neurological/brain infections, Stunting and Low birth weight (<2.5kgs)/ Prematurity (Gestation <37 weeks).

(c) and (d) The Central Government has enacted the Rights of Persons with Disabilities Act, 2016 (RPwD Act, 2016). Chapter III of the RPwD Act, 2016 deals with measures for promoting and facilitating inclusive education for children with disabilities (including children with intellectual disabilities) to have access to free education up to 18 years of age in a special school or in a neighbored school as per their choice.

Under Ministry of Education, the Centrally Sponsored Scheme of Samagra Shiksha has dedicated inclusive education component for the education of Children with Special Needs (CwSN) with one or more disabilities, including visual impairment. Under the scheme, facilities like Braille books, Braille kit, Low Vision treatment, Hearing aid, Braces, Crutches, Wheel Chair, Tri-cycle, Calipers are provided to Children with Special Needs.

Central Board of Secondary Education (CBSE), Ministry of Education also provides following facilities to children with disabilities:

- i. Facilities like ramps in toilets, at entry/exit points for wheelchair users and auditory signals in elevators/lifts in accordance with the provisions laid down in RPWD Act- 2016.
- ii. Appointment of Special Educator in Schools as per the minimum requirements laid down by Rehabilitation Council of India.
- iii. Organize workshops and training programs for teachers to sensitize them towards the needs of diverse learners. Teachers are trained to adopt inclusive teaching methods and create individualized education plans (IEPs) for students with special needs.
- iv. Provide various examination accommodations for students with disabilities, such as extra time, use of a scribe or option to use computer. The Board provides relaxations in all the benchmark disabilities in the Board examinations (classes X and XII) (RPWD Act-2016).

The major schemes under Department of Empowerment of Persons with Disabilities (Divyangjan) under Ministry of Social Justice and Empowerment are mentioned below:

- i. Assistance to Disabled Persons for Purchase/Fitting of Aids and Appliances (ADIP)
- ii. Deendayal Disabled Rehabilitation Scheme (DDRS) provides grant-in-aid to Non-Governmental Organisations for running model projects on special schools with residential facilities for the persons intellectual disabilities.
- iii. Scheme for Implementation of the Rights of Persons with Disabilities Act, 2016 (SIPDA)
- iv. National Trust for the welfare of persons with Autism, Cerebral Palsy, Mental Retardation (Intellectual Disability) and Multiple Disabilities
- v. Scholarship schemes
- vi. National Action Plan for Skill Development of Persons with disabilities
- vii. Cross Disability Early Intervention Centers (CDEIC) to support infants and young children (0-6 years) at-risk of disabilities or with disabilities to improve their physical, sensory and cognitive abilities.

Under Ministry of Health and Family Welfare, Rashtriya Bal SwasthyaKaryakram (RBSK) aims to improve the quality of life of children and provide comprehensive care to children in the community. The program involves screening of children from birth to 18 years of age for '4Ds'- Defects at birth, Development Delays, Deficiencies and Diseases, spanning 32 common health conditions for early detection, free treatment and management, including surgeries at tertiary level.

**Annexure-I**

	CWSN Enrollment in Government Schools								
	2019-20			2020-21			2021-22		
	Boys	Girls	Total	Boys	Girls	Total	Boys	Girls	Total
Andaman & Nicobar Island	319	184	503	370	209	579	320	192	512
Andhra Pradesh	57736	44215	101951	50936	37316	88252	52733	39510	92243
Arunachal Pradesh	1459	1547	3006	1511	1684	3195	1349	1638	2987
Assam	32314	28966	61280	31422	27343	58765	29973	24240	54213
Bihar	84144	66472	150616	78735	62332	141067	105902	71825	177727
Chandigarh	2742	1709	4451	2129	1329	3458	2232	1486	3718
Chhattisgarh	19463	16624	36087	36495	31029	67524	42557	34539	77096
Dadra & Nagar Haveli	1216	1159	2375	1309	1175	2484	703	470	1173
Daman and Diu	143	114	257						
Delhi	17201	12597	29798	16120	12049	28169	14881	11385	26266
Goa	1528	920	2448	1295	794	2089	2325	1304	3629
Gujarat	54377	38372	92749	47889	33514	81403	44479	28887	73366
Haryana	18221	12728	30949	14991	10642	25633	15382	10072	25454
Himachal Pradesh	4793	4296	9089	3669	3036	6705	3679	3013	6692
Jammu & Kashmir	13319	10310	23629	12312	8977	21289	10489	7457	17946
Jharkhand	30837	26275	57112	28218	24416	52634	28120	23147	51267
Karnataka	60978	46467	107445	55927	42075	98002	56115	42068	98183
Kerala	88402	60523	148925	81787	56278	138065	82374	54510	136884
Ladakh	359	395	754	258	272	530	441	465	906

Lakshadweep	147	102	249	162	104	266	122	82	204
MadhyaPradesh	61352	49682	111034	67203	54028	121231	78090	60503	138593
Maharashtra	177999	129929	307928	160593	116223	276816	151680	105468	257148
Manipur	2353	2111	4464	2294	2076	4370	2400	2171	4571
Meghalaya	2377	1841	4218	2441	2014	4455	2317	1761	4078
Mizoram	2123	1938	4061	2021	2142	4163	1868	2036	3904
Nagaland	1446	1363	2809	1099	963	2062	1884	1748	3632
Odisha	56970	42156	99126	58685	44373	103058	84034	62330	146364
Puducherry	1952	1811	3763	907	749	1656	1211	1047	2258
Punjab	39691	29759	69450	37857	27699	65556	36675	27526	64201
Rajasthan	59953	43275	103228	48717	34647	83364	47627	32913	80540
Sikkim	573	406	979	855	611	1466	711	477	1188
Tamil Nadu	98125	66292	164417	96496	65037	161533	93078	62474	155552
Telangana	23678	19994	43672	23616	19600	43216	22111	17626	39737
Tripura	2619	1973	4592	2114	1556	3670	2278	1625	3903
UttarPradesh	174912	133262	308174	180444	136452	316896	191152	135441	326593
Uttarakhand	3296	2647	5943	2984	2244	5228	2771	2165	4936
West Bengal	82444	65142	147586	82779	67502	150281	84765	67927	152692
<b>INDIA</b>	<b>1281561</b>	<b>967556</b>	<b>2249117</b>	<b>1236640</b>	<b>932490</b>	<b>2169130</b>	<b>1298828</b>	<b>941528</b>	<b>2240356</b>
<b>Source: <a href="https://dashboard.udiseplus.gov.in/#/home">https://dashboard.udiseplus.gov.in/#/home</a></b>									



PROF. MANOJ KUMAR JHA: Sir, point of order.... (*Interruptions*)..

MR. CHAIRMAN: First supplementary ..(*Interruptions*)..

SHRI SANT BALBIR SINGH: \*<sup>1</sup>"I wish to ask the hon. Minister of Health and Family Welfare whether the Government has information about mentally retarded and disabled children in the country and if yes, then, the figures of the last three years state-wise may please be given. Also, whether the Government has tried to find the reasons of these diseases and the cure. If yes, then what are the reasons and if not, then why not. That may please be explained here by the Government. What steps has the Government taken to provide various necessary facilities to them?"

MR. CHAIRMAN: You have made your point. ..(*Interruptions*)... Hon. Minister. ...(*Interruptions*)...

**श्री सुशील कुमार गुप्ता :** सर, मणिपुर की ...(**व्यवधान**)...

**श्री नीरज शेखर :** सर, राजस्थान, छत्तीसगढ़, वैस्ट बंगाल पर चर्चा हो। ...(**व्यवधान**)...

**डा. भारती प्रवीण पवार :** सर, माननीय सदस्य ने जो प्रश्न पूछा है, मैं वह ठीक से सुन नहीं पाई, लेकिन मैं यह बताना चाहती हूँ कि अलग-अलग माध्यम से मेडिकल हेल्प दी जाती है। ...(**व्यवधान**)... एजुकेशन की भी हेल्प की जाती है। मिनिस्ट्री ऑफ एजुकेशन एजुकेशन और फैसिलिटीज़ के लिए मदद करती है। इसके साथ ही मिनिस्ट्री ऑफ सोशल जस्टिस एवं एम्पॉवरमेंट की तरफ से कुछ योजनाएं चलाई जाती हैं। इसके साथ-साथ हेल्थ विभाग से...(**व्यवधान**)... हमारी आर.बी.एस.के. की स्कीम है, जिसमें अलग-अलग लेवल पर स्क्रीनिंग होती है और जो बच्चे ऐसे पाए जाते हैं, उनकी मदद की जाती है। ...(**व्यवधान**)...

MR. CHAIRMAN: Second supplementary. ...(*Interruptions*)...

**श्री संत बलबीर सिंह :** चेयरमैन सर, मणिपुर पर चर्चा हो। ...(**व्यवधान**)... सभी सदस्यों की मांग है...(**व्यवधान**)... मणिपुर पर चर्चा हो।...(**व्यवधान**)...

MR. CHAIRMAN: Question No. 48. Shri Neeraj Dangi ...(*Interruptions*)..

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\* English translation of the original speech delivered in Punjabi.

## Cancellation of licenses of fertilizer plants

†\*48. SHRI NEERAJ DANGI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) the details of inspections of fertilizer plants conducted by Government during the last two years, State-wise;
- (b) the details of banning the use of fertilizers for non-agricultural purposes and cancellation of licenses of the violating plants by Government during these inspections, State-wise; and
- (c) the details of the shortage of fertilizers registered due to cancellation of licenses of fertilizer plants by Government and the ways to make up for the shortfall?

THE MINISTER OF CHEMICALS AND FERTILIZERS (DR. MANSUKH MANDAVIYA): (a) to (c) A statement is laid on the table of the House.

### Statement

(a) to (c) Fertilizer is declared as an essential commodity and is notified under Fertilizer Control Order, 1985 and Fertilizer (Movement Control) Order, 1973. State Governments are adequately empowered under FCO to stop diversion of fertilizers for non-agriculture purposes and to take punitive action against any person / Fertilizer company involved in black marketing/smuggling of fertilizers violating the provisions of Essential Commodities Act, 1955 and Fertilizer Control Order 1985(FCO).

Fertilizer Flying Squad of Department of Fertilizers along with State Governments carries out regular joint inspections of fertilizer and related plants. The state-wise details of inspections carried out and licenses cancelled in the last 2 years are at **Annexure-1**.

The availability of chemical fertilizers in the last 2 years including current Kharif season remained comfortable and there is no shortage of fertilizers.

### Annexure-1

Sl. No.	State Name	No. of Units Inspected	License Cancelled by State/ UTs
1	Andhra Pradesh	10	1

† Original notice of the question was received in Hindi.

2	Bihar	11	3
3	Gujarat	61	
4	Karnataka	43	2
5	Kerala	60	24
6	Maharashtra	50	
7	Tamil Nadu	111	2
8	Telangana	3	
9	Uttarakhand	2	
10	Uttar Pradesh	4	
	<b>Total</b>	<b>355</b>	<b>32</b>

Table 1: State-wise units inspected, and license cancelled.

MR. CHAIRMAN: First supplementary. ...*(Interruptions)*..

Question No. 49; Dr. C. M. Ramesh. ...*(Interruptions)*..

### Increase in prices of drugs

\*49. DR. C.M. RAMESH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether prices of the drugs have gone up during the last six months and the manner in which the drug prices of different companies are determined, the details thereof; and
- (b) the details of price of life saving drugs of different companies and enhancement thereof during the last two years and the efforts taken by Government to reduce it for the benefit of patients?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. S. P. SINGH BAGHEL): (a) and (b) A Statement is laid on the Table of the House.

### Statement

(a) and (b) The Government has notified National Pharmaceutical Pricing Policy, 2012 (NPPP-2012) with an objective to put in place a regulatory framework for pricing of drugs. The key principles for regulation of prices in the National Pharmaceuticals

Pricing Policy 2012 are Essentiality of Drugs, Control of Formulations prices only and Market Based Pricing.

DPCO 2013 has been promulgated based on NPPP, 2012. Ministry of Health and Family Welfare publishes the National List of Essential Medicines (NLEM), which is incorporated as the Schedule -I of the Drugs (Price Control) Order. Formulations under Schedule-I are categorized according to their therapeutic category. Life-saving drugs are not specifically mentioned in the NLEM. National Pharmaceutical Pricing Authority (NPPA) under the aegis of Department of Pharmaceuticals (DoP) fixes the ceiling price of scheduled medicines specified in the first schedule of the Drugs (Prices Control) Order, 2013 (DPCO, 2013). All manufacturers of scheduled medicines have to sell their products within the ceiling price (plus applicable Goods and Service Tax) fixed by the NPPA. The annual increase/revision allowed in the case of Scheduled formulations is up to the level of annual revision, upward or downward, in Wholesale Price Index (WPI). The maximum permissible annual increase in the prices of Scheduled drugs may or may not be availed by the manufacturers. Decision by the manufacturers for increasing (within permissible limit) or decreasing the prices are based upon market dynamics.

As per information received from Department of Pharmaceuticals, NPPA also fixes retail price of a new drug under DPCO, 2013 for existing manufacturers of scheduled formulation. The notified retail prices are applicable only to the applicant manufacturing/ marketing companies. For other non-scheduled formulations, a manufacturer is at liberty to fix the maximum retail price of a non-scheduled formulation launched by it. In case of non-scheduled formulation, no manufacturer can increase Maximum Retail Price (MRP) by more than 10% of MRP during preceding 12 months. In addition, Para 19 of DPCO, 2013 provides for fixation of ceiling price or retail price of any drug in public interest for such period, as deemed fit, in case of extra-ordinary circumstances.

As per the provisions of DPCO, 2013, based on the annual change in WPI of all commodities, the ceiling prices of the scheduled formulations were increased by 12.1218% effective from 01.04.2023. However, DoP notified Revised Schedule-I of DPCO, 2013 on 11.11.2022 based on National List of Essential Medicines (NLEM), 2022 notified by Ministry of Health and Family Welfare (MoH&FW) on 13.09.2022. Accordingly, NPPA has fixed ceiling prices of 691 formulations under NLEM 2022.

The average reduction in ceiling price for 600 formulations (excluding 91 newly added formulations out of 691 formulations) due to price re-fixation under NLEM, 2022 works out to 16.71% compared with ceiling prices fixed under NLEM, 2015. This

refixation of ceiling under NLEM 2022 resulted in net reduction of 6.73% after allowing WPI of 12.1218% with effect from 01.04.2023.

The details of drugs brought under price control/regulation by NPPA are given below:

- (i). Ceiling prices of 915 scheduled formulations have been notified as on 17.07.2023. Out of these, ceiling prices of 691 formulations have been fixed under NLEM, 2022 and for 224 formulations under NLEM, 2015.
- (ii). Retail price of around 2450 new drugs notified under DPCO, 2013 till 17.07.2023.
- (iii). In 2014, NPPA capped the MRP of 106 non-scheduled drug formulations under Para 19 of DPCO, 2013, which includes 22 diabetic and 84 cardiovascular drugs.
- (iv). Ceiling price of Orthopaedic Knee Implants fixed under Para 19 of DPCO, 2013 since 16th August 2017 in public interest.
- (v). Trade Margin of non-scheduled formulations of 42 select Anti-cancer medicines capped under "Trade Margin Rationalization" approach as a pilot for proof of concept, wherein price of about 500 brands of medicines were reduced upto 90%.
- (vi). NPPA invoked Para 19 of the DPCO, 2013 to regulate the price of Oxygen Concentrators, Pulse Oximeter, Blood Pressure Monitoring Machine, Nebulizer, Digital Thermometer and Glucometer under "Trade Margin Rationalisation" approach in June/July 2021.

The details of prices fixed by NPPA are available on the website of NPPA i.e. [nppaindia.nic.in](http://nppaindia.nic.in).

DR. C. M. RAMESH: Sir, I would like to know whether steep hike in essential drugs will affect the price control in place on essential medicines. ...*(Interruptions)*.. What are the steps taken by the Government to maintain affordability of these drugs in the interest of patients? How many Jan Aushadhi shops have been opened in India? ...*(Interruptions)*..

**प्रो. एस. पी. सिंह बघेल :** माननीय सभापति महोदय, सरकार का, माननीय प्रधान मंत्री जी का कहना है - 'सबका साथ, सबका विकास, सबका विश्वास, सबका प्रयास'। हम एक स्वास्थ्य का अंत्योदय कर रहे हैं। ...*(व्यवधान)*...जहाँ तक माननीय रमेश जी ने चिंता व्यक्त की है कि गरीबों को सस्ती दवाइयाँ मिल सकें...*(व्यवधान)*... इस अवसर पर मैं इन्हें कहना चाहूँगा कि पूरे हिन्दुस्तान में 9,512 जन औषधि केन्द्र खोले गए हैं, ...*(व्यवधान)*... जिन पर जेनरिक दवाइयाँ मिलती हैं ...*(व्यवधान)*... और उनसे लोगों को बाजार की तुलना में 50 परसेंट से लेकर 90 परसेंट तक बचत

होती है। ...**(व्यवधान)**... चेयरमैन सर, केवल 2023 में इससे 679 करोड़ रुपए की बचत हुई है और लाखों-करोड़ों लोगों ने इसका लाभ लिया है। ...**(व्यवधान)**...

सर, एक दूसरी योजना, 'अमृत योजना' है। अमृत फार्मसी का पहला आउटलेट 15 नवंबर, 2015 को ऑल इंडिया इन्स्टिट्यूट ऑफ मेडिकल साइंसेज़, दिल्ली में माननीय प्रधान मंत्री के कर-कमलों से खुला था। ...**(व्यवधान)**... इस समय पूरे देश में 149 अमृत फार्मसीज़ हैं। ...**(व्यवधान)**... उनमें खास तौर से कार्डियो से संबंधित मरीजों और कैंसर के मरीजों के लिए लगभग 50 परसेंट की बचत होती है। ...**(व्यवधान)**... इस प्रकार से माननीय प्रधान मंत्री जी ...**(व्यवधान)**... जैसे 80 करोड़ लोगों को 5 किलो गेहूँ और चावल मिल रहा है, ...**(व्यवधान)**... जिस प्रकार से 9 करोड़ लोगों को गैस सिलिंडर मिल रहा है, ...**(व्यवधान)**... जैसे 3.5 करोड़ लोगों को आवास मिल रहा है, ...**(व्यवधान)**... जिस प्रकार से 8.5 करोड़ लोगों को प्रधान मंत्री किसान सम्मान निधि मिल रही है, ...**(व्यवधान)**... इसी प्रकार से अमृत फार्मसी के द्वारा ...**(व्यवधान)**... और आयुष्मान कार्ड के द्वारा आप देख रहे होंगे कि 5 लाख प्रति व्यक्ति प्रति साल पाँच सितारा टाइप के जो अस्पताल हैं, ...**(व्यवधान)**... उनमें भी उनका इलाज हो रहा है। ...**(व्यवधान)**... हम सबको मरना है, लेकिन मोदी काल में अनाज के अभाव में कभी भी किसी की मृत्यु नहीं होगी। ...**(व्यवधान)**... यह "सर्वे भवन्तु सुखिनः सर्वे सन्तु निरामया" की भावना पर आधारित है। ...**(व्यवधान)**...

MR. CHAIRMAN: Hon. Member, second supplementary. ...*(Interruptions)*..

DR. C.M. RAMESH: Sir, I would like to know whether the Government would consider strengthening public sector drug companies both under Central and State Governments to increase the production of essential drugs to break the monopoly of private pharma companies. ...*(Interruptions)*..

**प्रो. एस.पी. सिंह बघेल** : सर, फार्मा कंपनियाँ अपना जो प्राइस तय करती हैं, उनमें जो शैड्यूल्ड दवाइयाँ हैं, ...**(व्यवधान)**... उनके लिए हमारा जो नियामक संस्थान है, वह प्राइस तय करता है। ...**(व्यवधान)**... जो नॉन-शैड्यूल्ड दवाइयाँ हैं, उनका प्राइस वे तय करती हैं, ...**(व्यवधान)**... लेकिन हम लोग उनको पूरी तरह से स्वतंत्र नहीं रखते हैं। ...**(व्यवधान)**... उनकी लगातार मॉनिटरिंग होती है। ...**(व्यवधान)**... अगर वे प्राइस इन्फ्रीज़ भी करेंगी, तो वे एक साल में 10 परसेंट से ज्यादा प्राइस नहीं बढ़ा सकती हैं। ...**(व्यवधान)**... एक प्रकार से यह कानून बनाया गया है, ताकि उनकी मोनोपली नहीं रहे। ...**(व्यवधान)**... दूसरा, उनकी मोनोपली इसलिए भी नहीं हो सकती है कि फार्मसी में बहुत बड़ा कंपीटिशन है। ...**(व्यवधान)**... अब उपभोक्ता भी जागरूक हो चुका है। ...**(व्यवधान)**... इसलिए उन पर नियंत्रण रखने के लिए हमारे पास तमाम संस्थाएँ हैं। ...**(व्यवधान)**...

MR. CHAIRMAN: Now, Q. No. 50. ...(*Interruptions*).. Shri Narain Dass Gupta.  
...(*Interruptions*).. Hon. Minister. ...(*Interruptions*).. First Supplementary  
...(*Interruptions*)..

### Production cost of electricity

\*50. SHRI NARAIN DASS GUPTA: Will the Minister of POWER be pleased to state:

- (a) the quantum of increase in the cost of production of electricity through thermal, hydro, coal and from other means as compared to previous years;
- (b) the increase in the percentage of power purchasing cost during the last six months; and
- (c) the steps taken by Government for maintaining power purchase cost at an appropriate level?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI KRISHAN PAL): (a) to (c) A Statement is laid on the Table of the House.

### Statement

(a) The weighted Average Rate of Sale of Power (WARSP) in the country for different sources of power generation (ex-bus) for Financial Year 2019-20 to 2021-22, as reported by the generating companies, is as given under:

(in Rs/kWh)

Mode of Generation/Category	FY 2019-20	FY 2020-21	FY 2021-22
Hydro	2.71	2.64	2.67
Thermal	3.96	3.40	4.13
Nuclear	3.14	3.11	3.16

(b) The power procurement portfolio of DISCOMs is a judicious mix of long/medium and short term contracts to ensure security of supply to their consumers at least cost wherein the Long Term/Medium Term contracts contributes major part. Hence, there may not be major changes in power procurement costs in Long Term/Medium Term PPAs except the variations in price of Coal and freight.

(c) Government of India have taken various steps to reduce the cost of power generation and resultant reduction in cost of electricity to consumers as given below.

- i. Power Exchanges have been set up in the country with the objective to ensure fair, neutral, efficient and robust electricity price discovery. Distribution Companies (DISCOMs) can procure the power from these Power Exchanges and thus help to reduce power purchase cost of DISCOMs. With the objective of maintaining reasonable prices in Power Exchanges, upper ceiling limits have been introduced vide order dated 21<sup>st</sup> March, 2023.
- ii. The Government in May, 2016 allowed flexibility in utilization of domestic coal by State/Central Generation Companies (GENCOs) amongst their generating stations to reduce the cost of power generation by allocating more coal to their most efficient plants as well as by saving in transportation cost. The States may also transfer their linkage coal to IPPs selected through bidding process and take equivalent power.
- iii. Rationalization of linkage sources of State/Central Generating Companies (GENCOs) and Independent Power Producers (IPPs) with a view to optimize transportation cost has been allowed.
- iv. To promote competitive procurement of electricity by distribution licensees, the Government issued various guidelines for tariff based bidding process for procurement of electricity under Section 63 of Electricity Act, 2003.
- v. The Government has introduced the SHAKTI (Scheme for Harnessing and Allocating Koyala (Coal) Transparently in India)-2017 Scheme to provide coal linkages to the power plants which do not have linkage, thus helping the generators to get cheaper coal and thereby reduction in cost of generation.
- vi. The Government of India has also launched the Revamped Distribution Sector Scheme (RDSS) to help DISCOMs improve their operational efficiencies and financial sustainability by providing result-linked financial assistance to DISCOMs to strengthen supply infrastructure. The main objectives of RDSS are reduction of Aggregate Technical & Commercial (AT&C) losses to pan-India levels of 12-15% by 2024-25 and reduction of average cost of supply per unit of power minus average revenue realized (ACS-ARR) gap to zero by 2024-25. Reduction in AT&C losses improves the finances of the utilities, which will enable them to better maintain the system and buy power as per requirements; benefitting the consumers.
- vii. With the objective of lowering the cost of electricity to consumers, National Merit Order Dispatch was made operational since April 2019, for Inter State



Generating Stations under which electricity from more efficient/lower cost plant are dispatched first, which optimises the total variable cost of generation pan-India, while meeting technical and grid security constraints. It has resulted in reduction of variable cost on pan-India basis and these benefits are being shared with generators and their beneficiaries, which ultimately reducing the cost of electricity to consumers.

MR. CHAIRMAN: Now, Q. No. 51. ...*(Interruptions)*.. Shri Elamaram Kareem. ...*(Interruptions)*.. Hon. Minister. ...*(Interruptions)*.. First Supplementary. ...*(Interruptions)*..

### **Privatisation of Central Public Sector Undertakings**

\*51. SHRI ELAMARAM KAREEM: Will the Minister of FINANCE be pleased to state:

- (a) whether the Government is planning to privatise or disinvest any of the Central Public Sector Undertakings (CPSU) in the country;
- (b) the manner in which the privatisation or disinvestment of prestigious CPSUs has benefitted the economy;
- (c) whether the reservation norms for recruitment as followed by the earlier management are being followed by the companies after they have disinvested; if so, the details of the recruitments happened in each companies after they were disinvested or privatised; if not, the reasons therefor; and
- (d) the actions taken by Government to ensure job security of workers who were working in CPSUs after its privatization?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. BHAGWAT KARAD): (a) to (d) A statement is laid on the Table of the House.

#### **Statement**

(a) The Government follows a policy of disinvestment through Minority Stake Sale and Strategic Disinvestment. Strategic Disinvestment implies substantial sale of Government shareholding of a Central Public Sector Enterprise (CPSE) along with transfer of management control to a strategic buyer (which may be a private sector entity or a CPSE).

Cabinet Committee on Economic Affairs (CCEA), since 2016, has given 'in-principle' approval for strategic disinvestment of 36 cases of Public Sector Enterprises (PSEs) and/or Subsidiaries/ Units/ Joint Ventures of PSEs/ Bank. Out of the 36 cases, 33 cases are being handled by Department of Investment and Public Asset Management (DIPAM) and 3 cases are being handled by the respective Administrative Ministry/Department. Out of the 33 cases being handled by DIPAM, strategic disinvestment transactions have been completed in 10 cases which include two cases of privatisation; 5 PSEs are under consideration for closure; 1 case is held up due to litigation, 1 case is under Corporate Insolvency Resolution Process (CIRP) in NCLT and 2 transactions are under review for feasibility. Remaining 14 transactions are at various stages. Details are given at **Annexure-I**.

In February, 2021, the New Public Sector Enterprise ("PSE") Policy for Atmanirbhar Bharat has been issued which lays down a broad roadmap for existing PSEs. The policy has delineated four broad Strategic Sectors based on the criteria of national security, energy security, critical infrastructure, provision of financial services and availability of important minerals. In Strategic sectors, bare minimum presence of the existing public sector commercial enterprises at Holding Company level will be retained under Government control. The remaining enterprises in a Strategic sector will be considered for privatisation or merger/subsidiarization with another PSE or for closure. PSEs in non-strategic sectors shall be considered for privatisation, where feasible, otherwise such enterprises shall be considered for closure. The enterprises such as Not-for-profit companies, or providing support to vulnerable groups, or having developmental/promotional roles, etc., are exempted from the scope of the policy. The timing for specific transactions, will be contingent on the considerations such as appropriate sequencing, sectoral trends, administrative feasibility and investors' interest. The ongoing transactions for strategic disinvestment of CPSEs will not be affected by this policy and shall continue to be undertaken as per the extant procedure.

In other PSEs, where the Government continues to retain control, disinvestment through Minority Stake Sale is carried out through various SEBI-approved methods such as Initial Public Offer (IPO), Offer for Sale (OFS), Buyback of shares etc. from time to time based on prevailing market conditions and investor interest subject to condition that Govt retains 51% shareholding post divestment.

(b) Disinvestment is an ongoing process. Government expects that after privatisation, the strategic buyer will bring funds/technology/new management etc. for optimum development of business potential of the PSEs. The growth of the PSE,

post-privatisation, would be able to generate higher economic activity including growth of the ancillary industries, and creation of new job opportunities. The resource unlocked by the disinvestment of PSEs would also be used to finance the social sector/developmental programmes of the Government benefiting the public.

As regards disinvestment of minority stake sale, there are many benefits for the enterprises themselves as well as the economy. The listing of enterprises through IPO and further dilution of stake has enabled improving efficiency and corporate governance of PSEs through better accountability. It has also enabled PSEs to access the capital markets while providing an opportunity to institutions and public at large as investors. It has also led to deepening of capital markets.

(c) In respect of recruitment norms, post-privatisation, the regulations and norms as applicable to private sector will be applicable to privatized PSEs.

(d) The terms and conditions in the Share Purchase Agreement (SPA)/Share Holders Agreement (SHA) for strategic disinvestment/privatisation contain employee related provisions to suitably address employees concerns such as employee protection, gratuity, provident fund. Further, labour laws and regulations relating to protection, working conditions, welfare etc., as applicable will also continue to be applicable to the privatised PSEs. After privatisation, the prospects of the employees are also expected to improve with the growth in production, productivity and profitability.

### Annexure-I

#### List of PSEs and/or Subsidiaries/ Units/ Joint Ventures of PSEs and Bank for which Government has given 'in-principle' approval for strategic disinvestment since 2016.

#### 1. Ongoing Transactions being processed by DIPAM

S.No.	Name of PSE
1.	BEML Limited
2.	The Shipping Corporation of India Limited
3.	HLL Lifecare Limited
4.	Project & Development India Limited
5.	Ferro Scrap Nigam Limited (subsidiary)
6.	Indian Medicines Pharmaceuticals Corporation Limited

7.	Container Corporation of India Limited
8.	Rashtriyalspat Nigam Ltd.
9.	NMDC Steel Limited (NSL)
10.	(a) Bharat Petroleum Corporation Ltd (except Numaligarh Refinery Limited)@ (b) BPCL stake in Numaligarh Refinery Limited to a PSE strategic buyer \$
11.	Pawan Hans Limited ##
12.	Central Electronics Limited (CEL)##
13.	Alloy Steel Plant, Durgapur^; Salem Steel Plant; Bhadrawati Steel Plant @ - units of Steel Authority of India Limited
14.	IDBI Bank.

\$Transaction completed.

^ Transaction halted for the time being.

@ Eol process called off due to lack of sufficient Bidder's interest to proceed.

## Successful bidder disqualified and transaction has been terminated.

## 2. Transactions being processed by respective Administrative Ministries

S.No.	Name of PSE
15.	Various Units of India Tourism Development Corporation Limited
16.	Hindustan Antibiotics Limited
17.	Bengal Chemicals & Pharmaceuticals Limited

## 3. Transactions halted as the CPSEs recommended / approved for closure; or any other reason

S.No.	Name of PSE
18.	Hindustan Fluorocarbons Limited (subsidiary) **
19.	Scooters India Limited **
20.	Bharat Pumps & Compressors Limited **
21.	Hindustan Prefab Limited
22.	Units of Cement Corporation of India Limited (Nayagaon Unit) #

\*\* Government approved for closure of the Company.

# Transaction not feasible and the mines are being returned to the State Governments.

#### 4. Transactions held up due to litigation

S.No.	Name of PSE
23.	Karnataka Antibiotics & Pharmaceuticals Limited

#### 5. Under Corporate Insolvency Resolution Process (CIRP) in NCLT

S.No.	Name of PSE
24.	Hindustan Newsprint Limited (subsidiary)**

\*\* Resolution Plan of Kerala Industrial Infrastructure Development Corporation (KINFRA) approved by the NCLT, Kochi vide order dated 29.01.2021 is under implementation at present.

#### 6. Transactions not feasible.

S.No.	Name of PSE
25.	Engineering Project (India ) Limited
26.	Bridge and Roof Company (India) Limited

#### 7. Transactions Completed

S.No.	Name of CPSE	Name of Strategic Buyer
27.	Hindustan Petroleum Corporation Limited (HPCL)	Oil and Natural Gas Commission (ONGC) (another CPSE)
28.	Rural Electrification Corporation Limited (REC)	Power Finance Corporation (PFC) (another CPSE)
29.	HSCC(India) Limited	National Building Construction Corporation (NBCC) (another CPSE)
30.	National Projects Construction Corporation Limited (NPCC)	WAPCOS Ltd. (another CPSE)
31.	Dredging Corporation of India Limited (DCIL)	Acquired by consortium of 4 major ports.
32.	THDC India Limited (THDC)	National Thermal Power

		Corporation (another CPSE)
33.	North Eastern Electric Power Corporation Limited (NEEPCO)	National Thermal Power Corporation (another CPSE)
34.	Kamrajar Port Limited	Chennai Port Trust
35.	Air India ^^	M/s Talace Pvt. Ltd.
36.	Neelachallspat Nigam Limited (NINL)	TATA Steel Long Products Ltd.

^^ Subsidiaries which are now with AIAHL are still to be divested.

MR. CHAIRMAN: Now, Q. No. 52. ...*(Interruptions)*.. Shri Prabhakar Reddy Vemireddy. ...*(Interruptions)*.. Hon. Minister. ...*(Interruptions)*.. First Supplementary. ...*(Interruptions)*..

### **Review and implementation of MUDRA Yojana**

\*52. SHRI PRABHAKAR REDDY VEMIREDDY: Will the Minister of FINANCE be pleased to state:

- (a) when Government last reviewed implementation of MUDRA Yojana;
- (b) whether any shortcomings found out in implementation of MUDRA Yojana;
- (c) if so, the details thereof and the corrective measures taken thereon; and
- (d) the details of Shishu, Kishore and Tarun loans sanctioned during the last three years and the current year in Andhra Pradesh, year-wise, district-wise and loan category-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. BHAGWAT KARAD): (a) to (d) A statement is laid on the Table of the House.

#### **Statement**

(a) to (c) Pradhan Mantri Mudra Yojana (PMMY) is reviewed from time to time. The scope and coverage of the Scheme has been expanded as detailed below: -

- i) From FY 2016-17, activities allied to agriculture, services supporting them which promote livelihood or are income generating were brought under the ambit of PMMY.
- ii) From FY 2017-18, loans upto Rs 10 lakh sanctioned for purchase of Tractors

iii) and Power Tillers have been included under PMMY.

iv) From 2018-19, two-wheelers loans to individuals for commercial purpose have also been included under PMMY.

(d) The detail of loans sanctioned in the districts of Andhra Pradesh under Sishu, Kishore and Tarun categories during the last three years and the current year is placed at **Annexure-I**.

### Annexure-I

Pradhan Mantri Mudra Yojana (PMMY) - District-wise data for Andhra Pradesh for last three years and current year									
(Amount in Rs. Crore)									
FY 2020-21									
Category		Shishu		Kishore		Tarun		Total	
Sr No	Name of District	No. of Loan A/Cs	Sanctioned Amount	No. of Loan A/Cs	Sanctioned Amount	No. of Loan A/Cs	Sanctioned Amount	No. of Loan A/Cs	Sanctioned Amount
1	Anantapur	73,604	161.22	21,365	406.91	3,911	269.27	98,880	837.40
2	Chittoor	67,347	113.84	21,174	391.05	10,838	857.37	99,359	1,362.25
3	Cuddapah	56,172	117.20	12,871	283.76	3,437	245.63	72,480	646.59
4	East Godavari	84,137	132.97	18,588	365.64	7,004	495.69	1,09,729	994.30
5	Guntur	91,679	161.39	22,346	377.04	5,486	404.21	1,19,511	942.64
6	Krishna	71,174	140.91	23,507	456.05	10,236	794.99	1,04,917	1,391.95
7	Kurnool	58,245	119.74	20,420	393.89	4,243	287.01	82,908	800.64
8	Nellore	65,177	138.59	19,860	394.95	5,107	382.61	90,144	916.15
9	Prakasam	63,834	114.11	19,085	303.89	2,890	206.53	85,809	624.52
10	Srikakulam	27,471	46.20	11,098	178.30	1,915	124.04	40,484	348.55

11	Visakhapatnam	63,192	109.91	26,052	486.39	5,616	388.25	94,860	984.55
12	Vizianagaram	18,228	27.37	5,806	101.24	1,639	105.00	25,673	233.61
13	West Godavari	61,805	81.91	10,460	200.18	3,268	231.04	75,533	513.13
14	Other#	9,347	36.24	33,559	823.50	8,959	572.29	51,865	1,432.04
	<b>Total</b>	8,11,412	1,501.60	2,66,191	5,162.79	74,549	5,363.93	11,52,152	12,028.32

# District-wise data of some of the NBFCs/ MFIs is not available

Source: As per data uploaded by Member Lending Institutions (MLIs) on Mudra Portal

(Amount in Rs. Crore)

FY 2021-22

Category		Shishu		Kishore		Tarun		Total	
Sr No	Name of District	No. of Loan A/Cs	Sanctioned Amount	No. of Loan A/Cs	Sanctioned Amount	No. of Loan A/Cs	Sanctioned Amount	No. of Loan A/Cs	Sanctioned Amount
1	Anantapur	56,804	124.92	28,120	397.84	3,237	256.22	88,161	778.98
2	Chittoor	55,641	96.73	15,743	296.22	8,952	738.56	80,336	1,131.50
3	Cuddapah	36,069	65.03	24,204	328.76	3,028	232.54	63,301	626.33
4	East Godavari	93,833	209.88	20,756	358.84	7,967	637.66	1,22,556	1,206.38
5	Guntur	74,183	163.78	22,558	354.49	5,813	510.08	1,02,554	1,028.35
6	Krishna	81,206	184.97	23,145	431.05	10,096	842.42	1,14,447	1,458.44
7	Kurnool	55,210	113.73	26,656	386.91	3,713	271.93	85,579	772.57
8	Nellore	57,142	119.89	25,559	354.02	3,106	245.38	85,807	719.29
9	Prakasam	60,943	131.51	23,072	306.06	2,797	236.29	86,812	673.86
10	Srikakulam	34,230	82.48	10,624	152.89	1,300	100.72	46,154	336.09
11	Visakhapatnam	53,891	133.16	30,756	532.25	6,731	529.28	91,378	1,194.69



12	Vizianagara m	19,536	39.78	6,230	117.82	1,645	128.86	27,411	286.46
13	West Godavari	56,852	100.43	13,541	241.47	2,756	228.45	73,149	570.34
14	Other#	16,911	67.19	27,278	602.30	6,088	377.04	50,277	1,046.54
	<b>Total</b>	<b>,52,451</b>	<b>1,633.48</b>	<b>2,98,242</b>	<b>4,860.92</b>	<b>67,229</b>	<b>5,335.43</b>	<b>11,17,922</b>	<b>11,829.82</b>

# District-wise data of some of the NBFCs/ MFIs is not available

Source: As per data uploaded by Member Lending Institutions (MLIs) on Mudra Portal

Pradhan Mantri Mudra Yojana (PMMY) - District-wise data for Andhra Pradesh for last three years and current year									
(Amount in Rs. Crore)									
FY 2022-23									
Category		Shishu		Kishore		Tarun		Total	
Sr No	Name of District	No. of Loan A/Cs	Sanctioned Amount	No. of Loan A/Cs	Sanctioned Amount	No. of Loan A/Cs	Sanctioned Amount	No. of Loan A/Cs	Sanctioned Amount
1	Anantapur	64,633	160.17	55,834	709.56	4,723	388.10	1,25,190	1,257.83
2	Chittoor	58,235	91.60	22,519	438.30	17,699	1,482.32	98,453	2,012.23
3	Cuddapah	31,555	82.82	34,707	438.10	3,394	281.11	69,656	802.03
4	East Godavari	1,31,889	413.13	24,653	449.02	7,341	610.85	1,63,883	1,473.00
5	Guntur	86,242	217.47	33,386	507.31	6,302	580.07	1,25,930	1,304.84
6	Krishna	99,975	297.87	30,954	628.38	14,173	1,190.58	1,45,102	2,116.83
7	Kurnool	50,694	128.68	45,580	541.11	3,832	319.97	1,00,106	989.76
8	Nellore	51,614	131.93	40,756	536.66	4,452	366.02	96,822	1,034.61
9	Prakasam	69,912	180.17	36,631	508.33	3,338	284.38	1,09,881	972.88

10	Srikakulam	52,841	126.93	12,290	194.10	1,684	139.97	66,815	461.00
11	Visakhapatnam	60,561	168.74	26,461	488.07	7,724	651.29	94,746	1,308.11
12	Vizianagaram	22,588	52.44	9,136	160.55	1,810	151.86	33,534	364.85
13	West Godavari	36,619	89.02	20,142	377.56	4,150	352.52	60,911	819.11
14	Other#	6,010	20.27	42,847	964.63	8,707	548.72	57,564	1,533.62
	<b>Total</b>	8,23,368	2,161.24	4,35,896	6,941.68	89,329	7,347.76	13,48,593	16,450.70

# District-wise data of some of the NBFs/ MFIs is not available

Source: As per data uploaded by Member Lending Institutions (MLIs) on Mudra Portal

(Amount in Rs. Crore)									
FY 2023-24 (as on 30.06.2023)									
Category		Shishu		Kishore		Tarun		Total	
Sr No	Name of District	No. of Loan A/Cs	Sanctioned Amount	No. of Loan A/Cs	Sanctioned Amount	No. of Loan A/Cs	Sanctioned Amount	No. of Loan A/Cs	Sanctioned Amount
1	Alluri Sitharama Raju	13	0.03	3	0.08	3	0.30	19	0.41
2	Anakapalli	140	0.47	61	1.25	26	1.91	227	3.63
3	Anantapur	8,449	26.03	12,237	161.16	1,073	90.25	21,759	277.44
4	Annamayya	954	2.63	2,809	30.54	396	31.56	4,159	64.72
5	Bapatla	420	1.27	813	9.54	29	2.23	1,262	13.05
6	Chittoor	4,724	11.53	3,867	73.89	1,380	114.45	9,971	199.86
7	Cuddapah	4,923	14.62	8,506	110.56	596	50.49	14,025	175.67
8	East Godavari	16,381	56.60	5,017	98.96	1,370	117.91	22,768	273.47
9	Eluru	103	0.25	124	3.34	132	10.83	359	14.43
10	Guntur	6,435	20.59	8,128	129.14	1,322	145.01	15,885	294.75
11	Kakinada	21	0.08	81	2.16	59	4.68	161	6.91

12	Konaseema	23	0.08	79	1.79	57	3.61	159	5.47
13	Krishna	10,266	26.04	6,482	118.29	1,430	120.71	18,178	265.04
14	Kurnool	8,063	22.77	8,817	107.08	1,013	87.80	17,893	217.66
15	Nandyal	3,323	9.60	5,417	52.27	60	4.35	8,800	66.22
16	Nellore	7,758	25.62	9,062	127.48	1,053	87.66	17,873	240.76
17	NTR	864	1.34	633	17.22	513	42.78	2,010	61.33
18	Palnadu	453	1.62	350	4.63	41	2.84	844	9.09
19	ParvathipuramMan yam	70	0.11	19	0.65	8	0.66	97	1.43
20	Prakasam	7,373	25.42	7,832	117.59	926	81.04	16,131	224.05
21	Sri Sathya Sai	2,318	5.27	4,774	47.61	71	4.82	7,163	57.69
22	Srikakulam	4,790	11.78	2,501	45.66	456	38.04	7,747	95.49
23	Tirupati	2,154	5.03	2,758	30.73	421	35.10	5,333	70.86
24	Visakhapatnam	8,188	23.52	5,261	99.91	1,529	132.62	14,978	256.04
25	Vizianagaram	4,123	11.00	2,386	37.90	438	37.63	6,947	86.54
26	West Godavari	4,829	16.85	4,056	77.16	943	82.61	9,828	176.61
27	Other #	4,136	14.14	2,597	40.37	100	7.70	6,833	62.21
	<b>Total</b>	1,11,294	334.29	1,04,670	1,546.96	15,445	1,339.59	2,31,409	3,220.83
# District-wise data of some of the NBFCs/ MFIs is not available									
Source: As per data uploaded by Member Lending Institutions (MLIs) on Mudra Portal									

MR. CHAIRMAN: Question No. 53. ...*(Interruptions)*.. Shri Rakesh Sinha.  
...*(Interruptions)*.. Hon. Minister. ...*(Interruptions)*.. First Supplementary.  
...*(Interruptions)*..

### **Report on National Family Health Survey**

\*53. SHRI RAKESH SINHA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Government will consider to broaden the horizon of the National Family Health Survey (NFHS) to get the larger picture in view of National Family Health Survey Reports;
- (b) whether it is a fact that NFHS is mostly urban or semi urban-centric;
- (c) the number of people involved in the last survey; and
- (d) whether it is a fact that span of survey and number of people involved are disproportionate and there is a need to rationalise it?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR): (a) to (d) A Statement is laid on the Table of the House.

### **Statement**

(a) Yes, the scope of NFHS is enhanced in every round, taking into consideration the emerging issues in health and family welfare domain of the country, requirement of quality data for tracking the ongoing programmes and formulating new policies, and suggestions from various stakeholders, after detailed deliberations in the Technical Advisory Committee and other high-level committees comprising of representatives from concerned Central Ministries and domain knowledge experts.

(b) No, the NFHS is based on an objective and scientific sampling design with a representative sample providing urban and rural estimates at National and State levels. In NFHS-5 (2019-21), a total of 6,36,699 households were surveyed across India, comprising of 4,76,561 households in Rural areas and 1,60,138 households in Urban areas.

(c) Total 9745 people were involved in the last survey i.e NFHS-5.

(d) No, the span of the survey and the number of people involved are not disproportionate. Each round of NFHS survey is planned and executed based on the requirements by considering all the protocols of survey.

The NFHS survey is carried out in two phases. Each phase comprises of a mapping and listing activity in each of the selected primary sampling units in the States wherein each residential household is listed, which is followed by the main survey in selected households. The manpower involved in the survey are engaged through Field Agencies and decided as per set protocols.

**श्री राकेश सिन्हा :** माननीय सभापति महोदय, नेशनल फेमिली हेल्थ सर्वे (एनएफएचएस) रिपोर्ट एक महत्वपूर्ण रिपोर्ट होती है, ...(व्यवधान)... जिसके आधार पर सरकार स्वास्थ्य एवं परिवार सम्बन्धी नीतियों का निर्धारण करती है।...(व्यवधान)... मैं माननीय मंत्री जी से यह जानना चाहता हूँ कि इस रिपोर्ट को तैयार करने में क्या जनजातीय क्षेत्रों को भी शामिल किया जाता है? ...(व्यवधान)... चूंकि जनजातीय क्षेत्रों का रहन-सहन, पारिवारिक स्थिति भिन्न होती है, इसलिए मुझे लगता है कि जनजातीय क्षेत्रों को इसमें शामिल किया जाना चाहिए।...(व्यवधान)... इसके लिए जो सैम्पल लिया जाता है, उस सैम्पल साइज़ को बढ़ाना चाहिए। माननीय मंत्री जी से मैं इसके सम्बन्ध में पूरी जानकारी चाहता हूँ।...(व्यवधान)...

**डा. भारती प्रवीण पवार :** माननीय चेयरमैन सर, आदरणीय सदस्य ने बहुत ही अच्छा सवाल पूछा है।...(व्यवधान)... मैं आपके माध्यम से सदन को अवगत कराना चाहती हूँ कि जो एनएफएचएस डेटा है, वह एक क्वालिटी डेटा प्रोवाइड करता है।...(व्यवधान)... जो प्रोग्राम चल रहा है और हेल्थ सेक्टर में किस तरीके की प्रोग्रेस हो रही है, उसको भी यह मॉनिटर करता है।...(व्यवधान)... लास्ट ईयर, 1921 में जो एनएफएचएस डेटा कलेक्शन हुआ है, वह 707 जिलों में हुआ है।...(व्यवधान)... यह सर्वे ग्रामीण एवं शहरी, सभी क्षेत्रों से डेटा प्रोवाइड करने के लिए होता है।...(व्यवधान)... इसमें जनजातीय क्षेत्रों को भी शामिल किया जाता है।...(व्यवधान)... सर, हमें सभी का विकास करना है।...(व्यवधान)... हम सबका साथ, सबका विकास, सबका विश्वास और सबका प्रयास की सोच रखते हैं।...(व्यवधान)... यह सैम्पल और यह सर्वे सभी क्षेत्रों में होता है, ...(व्यवधान)... खासकर ट्राइबल एरियाज़ में, वहां की जरूरतों को पूरा करने के लिए यह सर्वे एक साइंटिफिक सैम्पलिंग के माध्यम से होता है।...(व्यवधान)... जो नीतियां तय करनी होती हैं, चाहे चाइल्ड डेवलपमेंट के संबंध में हों, चाहे न्यूट्रीशन के संबंध में हों, ...(व्यवधान)... हेल्थ सेक्टर की अलग-अलग नीतियों को निर्धारित करने के लिए यह एनएफएचएस डेटा बहुत ही महत्वपूर्ण साबित होता है।...(व्यवधान)...

**श्री राकेश सिन्हा :** सभापति महोदय, इस रिपोर्ट के द्वारा हम परिवार की प्रवृत्तियों को जानते हैं।...(व्यवधान)... पति-पत्नी की समानता की बात हो, फर्टिलिटी की बात हो या महिलाओं की

आज़ादी की बात हो, भारत में पारिवारिक जीवन को तय करने में धर्म की अहम भूमिका होती है।...**(व्यवधान)**... अलग-अलग धर्मों में अलग-अलग प्रकार की परम्पराएं होती हैं।...**(व्यवधान)**... इसके आधार पर मैं यह जानना चाहता हूं कि क्या इस रिपोर्ट में सभी धर्मों के लोगों को शामिल किया जाता है? ...**(व्यवधान)**... यदि शामिल किया जाता है, तो क्या उन धर्मों को भी शामिल किया जाता है, जो यूनिफॉर्म सिविल कोड से बाहर हैं? ...**(व्यवधान)**... चूंकि जनसंख्या वृद्धि की दृष्टि से और परिवार की दृष्टि से उनकी प्रवृत्तियों को जानना बहुत ही महत्वपूर्ण है।...**(व्यवधान)**...

**डा. भारती प्रवीण पवार :** चेयरमैन सर, मैं आपके माध्यम से सदन को अवगत कराना चाहती हूं - जैसा माननीय सदस्य ने कहा है कि भारत विविधता भरा देश है, जहां अनेक जाति-पंथ के लोग रहते हैं।...**(व्यवधान)**... यह डेटा सभी का सर्वे कराता है।...**(व्यवधान)**... जब एनएचएफएस-5 डेटा कलेक्शन के लिए सर्वे हुआ, तो उसमें लगभग 6,36,000 हाउसहोल्ड्स का सर्वे हुआ, जिसमें रूरल एरियाज़ के 4,76,000 हाउसहोल्ड्स थे और अर्बन में लगभग 1,60,000 से ज्यादा हाउसहोल्ड्स थे।...**(व्यवधान)**... सर, किसी भी जाति-धर्म से परे, सबको लेकर यह सर्वे होता है।...**(व्यवधान)**... यह सर्वे 707 डिस्ट्रिक्ट्स में हुआ।...**(व्यवधान)**... सर, यह हेल्थ डिपार्टमेंट का लार्जस्ट हाउसहोल्ड सर्वे है।...**(व्यवधान)**... अलग-अलग नीतियों को तय करने के लिए यह सर्वे करवाया जाता है।...**(व्यवधान)**... इस सर्वे के माध्यम से सभी जातियों का विवरण दिया जाता है कि कौन सी स्कीम अच्छी साबित हो रही है।...**(व्यवधान)**...

सर, जब हम नीतियां तय करते हैं, तो पॉलिसी के लिए एक टेक्निकल एडवाइज़री कमिटी के माध्यम से सर्वे के निर्देश दिए जाते हैं।...**(व्यवधान)**... यह कमिटी सभी जाति-धर्मों को इसमें समाविष्ट करती है।...**(व्यवधान)**...

MR. CHAIRMAN: Q.No.54 ...*(Interruptions)*.. Shri Pramod Tiwari ...*(Interruptions)*..

*\*54. [The questioner was absent.]*

### **Appointment of Independent Directors in PSUs**

**\*54. SHRI PRAMOD TIWARI:** Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the number of Public Sector Undertakings (PSUs) where independent directors were appointed during the last five years;
- (b) the names, educational qualifications and subject specializations of people appointed by Government as independent directors in different PSUs; and
- (c) the criteria Government adheres to while appointing independent directors in PSUs?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (RAO INDERJIT SINGH): (a) to (c) A statement is laid on the Table of the House.

### Statement

(a) The term PSU is not defined under the Companies Act, 2013 (the Act). As per Section 2(45) of the Act, Government company is defined as under:-

*“Government company means any company in which not less than fifty-one per cent. of the paid-up share capital is held by the Central Government, or by any State Government or Governments, or partly by the Central Government and partly by one or more State Governments and includes a company which is a subsidiary company of such a government company”.*

As per available data, 2443 Independent Directors were appointed in 545 Government Companies during the period from 01.01.2018 to 30.06.2023.

(b) The details of the Independent Directors appointed are available on the website at the following link (<https://www.mca.gov.in/content/mca/global/en/parliament-questions-assurances/parliament-questions/rs-pq.html>).

(c) The Companies Act, 2013 does not specifically provide any criteria for appointment of Independent Directors in Government Companies. However, Section 149(4) of the Companies Act, 2013 mandates appointment of independent directors by listed companies. Further, as per Rule 4 of Companies (Appointment and Qualifications of Directors) Rules, 2014 the following class of companies shall have at least two independent directors: -

- (i) the Public Companies having paid up share capital of ₹ 10.00 crores or more;  
or
- (ii) the Public Companies having turnover of ₹ 100.00 crores or more; or
- (iii) the Public Companies which have, in aggregate, outstanding loans, debentures and deposits, exceeding ₹ 50.00 crores;

Insofar as Central Public Sector Enterprises (CPSEs) are concerned, the criteria for selection/ appointment of Non-Official Directors on their Boards as issued by the Department of Public Enterprises (DPE) under the Ministry of Finance, is

attached at Annexure-I. The DPE is the nodal Department for all CPSEs and formulate policies pertaining to them. CPSEs refers to those Government companies and Statutory Corporations set up under different statutes of the Parliament wherein more than 50% of the share in equity is held by the Central Government [Source: Public Enterprises Survey, 2018, DPE].

### **Annexure-I**

Criteria for selection/appointment of non-official Directors on the Boards of CPSEs as laid down by the Government

**(A) Criteria of Experience**

- (i) Retired Government officials with a minimum of 10 years experience at Joint Secretary level or above.
- (ii) Persons who have retired as CMD/CEOs of CPSEs and Functional Directors of the Schedule 'A' CPSEs. The ex-Chief Executives and ex- Functional Directors of the CPSEs will not be considered for appointment as non-official Director on the Board of the CPSE from which they retire. Serving Chief Executives/Directors of CPSEs will not be eligible to be considered for appointment as non-official Directors on the Boards of any CPSEs.
- (iii) Academicians/Directors of Institutes/Heads of Department and Professors having more than 10 years teaching or research experience in the relevant domain e.g. management, finance, marketing, technology, human resources, or law.
- (iv) Professionals of repute having more than 15 years of relevant domain experience in fields relevant to the company's area of operation.
- (v) Former CEOs of private companies if the company is (a) listed on the Stock Exchanges or (b) unlisted but profit making and having an annual turnover of at least Rs.250 crore.
- (vi) Persons of eminence with proven track record from Industry, Business or Agriculture or Management.
- (vii) Serving CEOs and Directors of private companies listed on the Stock Exchanges may also be considered for appointment as part-time non- official Directors on the Boards of CPSEs in exceptional circumstances.

**(B) Criteria of Educational Qualification**

Minimum graduate degree from a recognized university.



(C) **Criteria of Age**

The age band should be between 45-65 years (minimum/maximum limit)

This could, however, be relaxed for eminent professionals, for reasons to be recorded, being limited to 70 years.

(D) **Reappointment**

The non-official Directors, will not be re-appointed in the same CPSE after completing a maximum of two tenures, each tenure being for a period of three years.

(E) **Appointment in number of CPSEs at the same time**

One person will not be appointed as non-official Director on the Boards of more than three CPSEs at the same time

(F) **Directorship in private companies**

A person being considered for appointment as non-official Director on the Board of CPSEs should not hold directorship in more than 10 private companies.

MR. CHAIRMAN: Now, Question No. 55 ...*(Interruptions)*..

**Collection of taxes from tobacco and allied products**

\*55. SHRIMATI SULATA DEO: Will the Minister of FINANCE be pleased to state:

- (a) the share of taxes collected from tobacco and allied products in the Gross Tax Revenue of Government for the financial year 2022-23;
- (b) whether the share has been increased from the previous financial year;
- (c) the States/UTs from which maximum taxes have been collected in lieu of the said products; and
- (d) whether Government seeks to divert a part of the proceeds towards the development of the healthcare sector?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY): (a) to (d) A statement is placed on the Table of the House.

## Statement

(a) The share of taxes [inclusive of GST, Compensation Cess, Basic Excise Duty, and National Calamity Contingent Duty (NCCD)] collected from Tobacco and Tobacco products covered under Tariff Headings 2401, 2402, 2403 and Pan Masala in the Gross Tax Revenue (Revised Budget Estimates for FY 2022-23) for the financial year 2022-23 is around 2.39%.

(b) The share in Gross Tax Revenue for FY 2022-23 (Revised Budget Estimates for FY 2022-23) in comparison to Gross Tax Revenue for FY 2021-22 (Actual Budget figures for FY 2021-22) has increased by 0.1%.

(c) In FY 2022-23, the States from which maximum taxes have been collected from the said products includes Uttar Pradesh, Karnataka and Maharashtra.

(d) Taxes collected from tobacco and allied products, similar to taxes collected from other sources, form part of the overall Gross Tax Revenues (GTR) of the Government of India and are used to fund all schemes and programmes of the Government. In Budget 2023-24, an amount of ₹86,175 Crores has been allocated to fund the requirements of the Department of Health and Family Welfare. This will be met from both capital and revenue receipts of the Government of India.

SHRIMATI SULATA DEO: Sir, I would like to ask the hon. Minister about the share of taxes collected from tobacco and allied products and the gross tax revenue of the Government for the financial year 2022-23.

**श्री पंकज चौधरी :** माननीय सभापति महोदय, 2021-22 में तम्बाकू और संबद्ध उत्पादों में जीएसटी, प्रतिपूर्ति उपकर, मूल उत्पाद शुल्क और एनसीसीडी से लगभग 62,000 करोड़ रुपये प्राप्त हुए थे।...**(व्यवधान)**... 2022-23 में लगभग 72,789 करोड़ रुपये प्राप्त हुए थे।...**(व्यवधान)**...

SHRIMATI SULATA DEO: Has the share been increased from the previous financial year? From which State and the Union Territory have the maximum taxes been collected in lieu of the said products?

**श्री पंकज चौधरी :** सभापति महोदय, विवरण सभा पटल पर रख दिया गया है। ...**(व्यवधान)**...

MR. CHAIRMAN: Question No. 56 ...(*Interruptions*).. Ms. Saroj Pandey ...(*Interruptions*)..

### Schemes for pregnant women and malnourished children

†\*56. MS. SAROJ PANDEY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the names of schemes being run for the welfare and assistance of pregnant women and malnourished children in the country; and
- (b) the financial expenditure being incurred by Government every year for the said purpose, the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR): (a) and (b) A Statement is laid on the Table of the House.

### Statement

- (a) The Government of India has launched several schemes/initiatives for the welfare and assistance to pregnant women and malnourished children, which are as follows:

#### Schemes/initiatives for Pregnant women:

- **JananiSurakshaYojana (JSY)**, a demand promotion and conditional cash transfer scheme which aims to promote institutional delivery.
- **JananiShishuSurakshaKaryakram (JSSK)**, every pregnant woman is entitled to free delivery, including caesarean section, in public health institutions along with the provision of free transport, diagnostics, medicines, other consumables, diet & blood (if required)
- **PradhanMantriSurakshitMatritvaAbhiyan (PMSMA)** provides pregnant women a fixed day, free of cost assured and quality antenatal check up by a Specialist/Medical Officer on the 9th day of every month. Further, **Extended PMSMA strategy** was launched to ensure quality ANC to pregnant

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† Original Notice of the Question was received in Hindi.

women, especially to high-risk pregnancy (HRP) women and individual HRP tracking till a safe delivery is achieved.

- **SurakshitMatritvaAashwasan (SUMAN)** aims to provide assured, dignified, respectful and quality healthcare at no cost and zero tolerance for denial of services for every woman and newborn visiting the public health facility.
- **Labour Room Quality Improvement Initiative (LaQshya)** improves the quality of care in labour room and maternity operation theatres to ensure that pregnant women receive respectful and quality care during delivery and immediate post-partum.
- **PradhanMantriMatru Vandana Yojana (PMMVY)** is a maternity benefit program run by the Ministry of Women and Child Development, Government of India. The scheme aims to cover women belonging to socially, economically disadvantaged and marginalised sections of society. All Pregnant Women who have their pregnancy for the first child in family on or after 01.01.2017 are eligible for getting benefit under the programme. Further, as per the new guideline for 'Mission Shakti', applicable with effect from 01.04.2022, the scheme (PMMVY 2.0) seeks to promote positive behavioural change towards girl child by providing additional cash incentive for the second child, if that is a girl child.

#### **Schemes for malnourished Children:**

- **Mothers' Absolute Affection (MAA)** to improve breastfeeding coverage and appropriate breastfeeding practices in the country. Early initiation and exclusive breastfeeding for first six months and appropriate Infant and Young Child Feeding (IYCF) practices are promoted under Mothers' Absolute Affection (MAA).
- **AnaemiaMukt Bharat (AMB) strategy** to reduce prevalence of anaemia in children (6-59 months), children (5-9 years), adolescent girls and boys (10-19 years), pregnant and lactating women and in women of reproductive age group (15-49 years) in programme mode through life cycle approach through Iron Folic Acid (IFA) supplementation across life stages.
- **National Deworming Day (NDD)** programme under which biannual mass deworming for children and adolescents in age group 1-19 years is carried on designated dates — 10th February and 10th August every year.
- **Nutrition Rehabilitation Centers (NRCs)** are set up at public health facilities to provide in-patient medical and nutritional care to Severe Acute Malnourished (SAM) children under 5 years of age with medical

complications. For other malnourished children supplementary nutrition is provided at AnganwadiCentres as per nutrition norms specified under schedule- II of National Food Security Act (NFSA)-2013

- **Community Based care of New-born and Young Children under Home Based New-born Care (HBNC) and Home-Based Care of Young Children (HBYC)** program, home visits are performed by ASHAs to improve child rearing practices and to identify sick new-born and young children in the community.
- **Intensified Diarrhoea Control Fortnight / Defeat Diarrhoea (D2)** initiative is implemented for promoting ORS and Zinc use, for reducing diarrhoeal deaths and associated malnutrition.
- **Social Awareness and Actions to Neutralize Pneumonia Successfully (SAANS)** initiative is implemented for reduction of Childhood morbidity and mortality due to Pneumonia.
- **Universal Immunization Programme (UIP)** is implemented to provide vaccination to children against life threatening diseases such as Tuberculosis, Diphtheria, Pertussis, Polio, Tetanus, Hepatitis B, Measles, Rubella, Pneumonia and Meningitis caused by HaemophilusInfluenzae B. The Rotavirus vaccination has also been rolled out in the country for prevention of Rota-viral diarrhoea. Pneumococcal Conjugate Vaccine (PCV) is also introduced in all the States and UTs.
- **Rashtriya Bal SwasthyaKaryakaram (RBSK)** under which children from 0 to 18 years of age are screened for 32 health conditions (Diseases, Deficiencies, Defects and Developmental delay) to improve child survival.
- **Village Health Sanitation and Nutrition Days (VHSNDs)** are observed for provision of maternal and child health services and creating awareness on maternal and child care in convergence with Ministry of Women and Child Development. Health and nutrition education through mass and social media is also promoted to improve healthy practices and to generate demand for service uptake.
- **Mother and Child Protection Card** is the joint initiative of the Ministry of Health & Family Welfare and the Ministry of Women and Child Development to addresses the nutrition concerns in children.
- **POSHAN (Prime Minister Overarching Scheme for Holistic Nourishment)** Abhiyan, to address malnutrition in India through convergence, behaviourchange, IEC advocacy, training and capacity building, innovations and demand generation. The scheme provides package of six

- services i.e. Supplementary Nutrition, Pre School Non-formal Education, Nutrition and Health Education, Immunization, Health Check-ups and Referral services

(b) The financial expenditure incurred by Government for the said purpose in the last three years under NHM is placed at Annexure-I and II.

The State-wise details of Central share of funds released during the last four years under Pradhan Mantri Matru Vandana Yojana (PMMVY) is placed at annexure-III.

#### Annexure-I

**State/UT wise details of SPIP Approvals and Expenditure for Maternal Health under NHM for the FY 2020-21 to FY 2022-23 (in Lakhs)**

S.No.	State/UT	2020-21		2021-22		2022-23	
		SPIP Approval	Expenditure	SPIP Approval	Expenditure	SPIP Approval	Expenditure
1	Andaman and Nicobar Islands	34.23	2.13	56.89	2.57	56.00	5.49
2	AndhraPradesh	10,580.17	9,161.62	18,854.41	14,054.51	18,217.36	9,768.92
3	ArunachalPradesh	743.64	410.92	954.71	623.00	2,782.40	2,338.14

4	Assam	13,483.44	12,270.38	18,704.78	13,401.62	23,460.78	19,155.49
5	Bihar	54,806.45	40,370.73	56,787.02	38,489.86	93,403.07	52,066.07
6	Chandigarh	126.24	1.67	250.54	6.63	155.02	3.47
7	Chhattisgarh	8,829.37	7,219.61	10,614.46	10,016.95	13,139.32	11,208.47
8	Dadra & Nagar Haveli and Daman & Diu	89.94	44.96	132.38	60.28	120.50	63.00
9	Delhi	631.51	270.24	1,348.81	343.18	1,753.01	301.31
10	Goa	84.29	58.65	207.51	130.61	253.97	236.29
11	Gujarat	8,867.67	6,710.55	16,090.72	12,081.03	17,256.24	11,391.40
12	Haryana	2,314.06	2,177.16	3,677.17	2,978.70	8,545.07	6,183.48
13	Himachal Pradesh	1,918.71	1,757.03	4,847.96	4,844.69	3,966.34	4,122.25
14	Jammu and Kashmir	9,804.18	3,747.16	7,224.70	6,349.02	8,538.46	8,491.99

**State/UT wise details of SPIP Approvals and Expenditure for Maternal Health under NHM for the  
FY 2020-21 to FY 2022-23 (in Lakhs)**

S. No.	State/UT	2020-21		2021-22		2022-23	
		SPIP Approval	Expenditure	SPIP Approval	Expenditure	SPIP Approval	Expenditure
15	Jharkhand	15,473.24	11,000.94	19,563.48	11,506.16	26,825.69	23,352.28
16	Karnataka	10,541.31	8,845.33	11,702.72	7,365.85	34,653.95	25,683.41
17	Kerala	3,025.46	4,419.36	5,264.06	6,494.49	8,076.10	7,625.60
18	Ladakh	173.29	91.84	346.34	400.79	346.83	331.64
19	Lakshadweep	27.29	29.77	80.51	18.96	43.56	31.70
20	Madhya Pradesh	46,568.05	36,144.83	44,246.13	46,165.77	44,246.84	35,137.69
21	Maharashtra	13,886.60	11,839.26	18,859.75	19,632.77	32,593.55	19,139.45
22	Manipur	792.90	162.00	1,724.77	375.99	2,321.01	578.97
23	Meghalaya	1,194.68	919.92	3,409.04	1,548.69	2,814.14	2,172.33
24	Mizoram	374.99	148.32	712.77	347.48	701.94	122.67



25	Nagaland	445.40	230.82	997.91	1,119.30	1,069.74	499.49
26	Odisha	14,188.51	15,482.10	18,829.11	20,307.78	25,983.09	22,510.76
27	Puducherry	298.44	105.65	755.23	188.89	590.61	308.77
28	Punjab	3,477.29	2,836.95	5,963.99	6,153.90	11,454.98	7,770.19
29	Rajasthan	30,437.16	26,608.17	47,038.23	35,106.90	41,408.15	37,245.29
30	Sikkim	106.29	23.29	220.78	210.52	625.88	626.47
31	Tamil Nadu	7,359.74	3,967.12	11,323.47	14,147.95	22,044.14	21,273.45

**State/UT wise details of SPIP Approvals and Expenditure for Maternal Health under NHM for the  
FY 2020-21 to FY 2022-23 (in Lakhs)**

S. No.	State/UT	2020-21		2021-22		2022-23	
		SPIP Approval	Expenditure	SPIP Approval	Expenditure	SPIP Approval	Expenditure
32	Telangana	10,690.55	5,853.71	11,847.17	8,388.68	15,721.74	24,057.55
33	Tripura	674.85	729.39	1,673.57	1,088.29	2,558.16	1,573.45

34	UttarPradesh	71,103.80	49,828.28	101,068.64	36,695.92	139,617.53	61,869.06
35	Uttarakhand	2,893.82	2,174.13	3,995.53	3,196.59	6,624.70	4,158.66
36	West Bengal	19,220.99	18,272.84	29,860.21	22,283.63	34,022.72	29,780.15

Note:

1. The above data is as per available Financial Management Reports (FMRs) submitted by States/UTs.
2. Expenditure includes expenditure against Central Release, State release & unspent balances at the beginning of the year and are provisional.

#### Annexure-II

State/UT- wise details of SPIP Approvals and Expenditure for Child Health under NHM for the FY 2020-21 to FY 2022-23 (in Lakhs)							
S.No.	State/UT	2020-21		2021-22		2022-23	
		SPIP Approval	Expenditure	SPIP Approval	Expenditure	SPIP Approval	Expenditure
1	Andaman and Nicobar Islands	11.60	-	51.99	1.67	110.86	15.50
2	Andhra Pradesh	3,016.13	2,854.25	6,230.36	5,925.39	9,355.39	6,345.28
3	Arunachal Pradesh	391.00	252.12	736.26	306.69	1,013.26	793.99
4	Assam	1,248.92	894.92	5,406.10	3,877.57	8,403.80	5,800.40
5	Bihar	1,670.70	1,039.77	2,407.51	2,401.78	13,111.84	8,730.72

6	Chandigarh	1.43	0.40	5.05	1.80	84.54	15.11
7	Chhattisgarh	1,587.27	718.21	6,439.43	3,800.53	7,278.53	5,463.64
8	Dadra & Nagar Haveli and Daman & Diu	9.56	-	95.39	34.96	163.51	49.22
9	Delhi	116.50	14.49	1,887.70	96.55	2,614.03	972.17
10	Goa	25.93	161.21	119.28	61.16	156.48	76.09
11	Gujarat	4,568.47	3,664.23	10,897.53	7,482.55	15,673.38	12,355.66
12	Haryana	450.70	321.94	2,490.33	2,341.03	3,593.62	3,351.22
13	Himachal Pradesh	549.71	191.06	1,117.45	563.46	1,858.24	1,130.35
14	Jammu and Kashmir	715.68	265.77	2,836.64	940.16	3,594.02	1,954.87
15	Jharkhand	1,046.38	792.97	8,363.96	2,620.58	6,455.42	3,657.61
16	Karnataka	1,483.15	789.59	6,561.50	2,489.51	10,804.29	4,793.26
17	Kerala	486.25	225.53	3,837.71	1,530.84	9,932.65	6,206.12
18	Ladakh	59.63	24.23	154.45	75.48	416.79	187.68
19	Lakshadweep	25.40	4.87	29.86	15.44	27.28	9.82
20	Madhya Pradesh	4,832.23	2,795.98	19,787.43	11,429.68	16,267.80	11,336.01

State/UT- wise details of SPIP Approvals and Expenditure for Child Health under NHM for the FY 2020-21 to FY 2022-23 (in Lakhs)							
S.No.	State/UT	2020-21		2021-22		2022-23	
		SPIPApprov al	Expenditure	SPIPAppro val	Expenditure	SPIPAppro val	Expenditure
21	Maharashtra	1,543.96	856.99	9,367.29	5,794.90	20,208.16	12,018.26
22	Manipur	475.13	23.90	535.15	78.75	3,303.96	1,917.30
23	Meghalaya	300.50	176.28	1,212.95	458.24	1,603.56	1,647.15
24	Mizoram	52.07	38.38	318.00	173.53	525.50	179.44
25	Nagaland	122.51	33.33	533.44	258.26	500.43	132.07
26	Odisha	1,718.59	1,354.07	7,417.47	5,670.17	8,759.94	9,476.96
27	Puducherry	16.52	7.31	191.74	69.82	144.09	46.67
28	Punjab	342.22	105.42	2,633.03	1,580.39	4,196.04	2,257.89
29	Rajasthan	4,373.43	2,775.66	17,700.93	8,469.05	16,427.49	7,540.70
30	Sikkim	28.70	1.29	94.72	51.48	165.41	140.17
31	Tamil Nadu	710.60	261.56	2,654.15	1,934.01	13,906.45	6,320.31
32	Telangana	1,152.28	225.49	3,935.81	2,617.75	7,144.76	3,927.48
33	Tripura	158.62	279.06	567.75	356.06	1,178.07	684.27
34	UttarPradesh	2,562.56	1,330.12	37,642.18	7,914.29	45,457.32	19,240.46
35	Uttarakhand	194.23	66.93	1,458.07	1,042.61	3,360.44	1,736.48
36	West Bengal	1,395.56	1,380.40	10,890.43	10,835.68	12,230.37	7,639.90

Note:

1. The above data is as per available Financial Management Reports (FMRs) submitted by States/UTs.
2. Expenditure includes expenditure against Central Release, State release & unspent balances at the beginning of the year and are provisional

### Annexure-III

#### State/UT-wise details of Central Share of Funds released during the last four years under PradhanMantriMatru Vandana Yojana (PMMVY) (in Crore)

Sl. No.	State/UT	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23
1	Andaman & Nicobar Islands	1.63	0.41	1.27	0.98	1.19	0.18
2	AndhraPradesh	70.22	141.02	101.25	14.39	20.22	71.89
3	ArunachalPradesh	9.13	0.36	-	8.72	1.13	1.43
4	Assam	104.48	8.17	125.95	94.69	35.47	79.18
5	Bihar	173.51	12.53	101.88	319.98	211.74	171.74
6	Chandigarh	2.90	2.48	3.99	4.4	1.96	0.62
7	Chhattisgarh	43.83	20.26	52.93	9.66	38.66	72.75
8	Dadra & Nagar Haveli and Daman & Diu	1.65	1.05	2.51	0.34	1.71	1.84
9	Goa	1.69	1.07	1.4	0.12	1.09	1.61
10	Gujarat	101.87	59.59	102.68	-	46.32	10.75
11	Haryana	43.24	36.75	65.87	7.36	40.02	63.66
12	Himachal Pradesh	18.22	17.94	33.69	7.73	21.17	14.19
13	Jammu & Kashmir	31.38	8.28	30.12	7.5	39.34	20.60

14	Jharkhand	56.23	14.53	63.38	16.27	58.39	29.28
15	Karnataka	102.49	63.62	119.53	37.92	142.77	148.87
16	Kerala	55.37	35.14	64.19	15.29	53.37	53.96
17	Ladakh	-	-	-	0.76	0.38	0.31
18	Lakshadweep	0.28	0.04	0.18	0.06	0.11	0.01
19	Madhya Pradesh	123.21	185.81	285.16	62.78	130.29	204.02
20	Maharashtra	128.21	117.96	294.14	113.11	99.50	240.83
21	Manipur	14.74	0.75	4.12	6.48	1.15	3.45
22	Meghalaya	11.11	1.02	4.21	5.08	5.08	6.26
23	Mizoram	7.11	2.95	8.12	5.46	2.90	1.99
24	Nagaland	10.35	0.52	2.67	1.39	4.98	2.03
25	NCT Of Delhi	20.09	7.96	26.88	5.46	28.31	31.46
26	Odisha	71.43	3.83	0.00	0.00	0.00	0.00
27	Puducherry	3.32	0.64	1.6	0.85	2.39	1.96
28	Punjab	46.49	11.41	35.54	12.79	16.47	18.82
29	Rajasthan	114.87	96.05	96.52	100.02	108.20	81.84
30	Sikkim	3.54	0.21	0.88	0.57	0.42	0.70
31	Tamil Nadu	120.88	6.58	46.21	93.39	35.02	68.03
32	Telangana	71.96	3.85	0.00	0.00	0.00	0.00
33	Tripura	18.45	0.96	5.29	7.55	4.53	3.27
34	Uttar Pradesh	336.17	142.17	405.56	99.28	290.85	500.68
35	Uttarakhand	26.11	14.26	27.66	18.97	20.71	16.69
36	West Bengal	102.45	29.39	87.69	0.00	162.59	63.23
	<b>Total</b>	<b>2048.59</b>	<b>1049.56</b>	<b>2,203.04</b>	<b>1079.37</b>	<b>1628.42</b>	<b>1988.13</b>

Note:- PMMVY is not being implemented by State Governments of Odisha and Telangana.

**सुश्री सरोज पाण्डेय :** महोदय, कुपोषण भारत की एक गंभीर समस्या रही है। ...**(व्यवधान)**... कुपोषण पर अभी भारत बदल रहा है, यह दिखाई भी देता है। ...**(व्यवधान)**... मैं सरकार को साधुवाद देती हूँ। ...**(व्यवधान)**... इन्होंने बहुत विस्तृत उत्तर दिया है। ...**(व्यवधान)**... लेकिन मैं माननीया मंत्री जी से कहना चाहती हूँ कि कुपोषित बच्चों का जो प्रतिशत है, वह राष्ट्रीय प्रतिशत से ज्यादा है, तो क्या उनके लिए कोई विशेष योजना चलाई जाएगी? ...**(व्यवधान)**...

**डा. भारती प्रवीण पवार :** महोदय, माननीया सांसद आदरणीया सरोज जी के द्वारा यह अच्छा मुद्दा उठाया गया है। ...**(व्यवधान)**... सर, अब कुपोषण की ओर बहुत ही गंभीर रूप से सरकार का ध्यान गया है और हम उस पर काम भी कर रहे हैं। ...**(व्यवधान)**... सर, अलग-अलग योजनाओं के माध्यम से माताओं को सहायता उपलब्ध करायी जा रही है। ...**(व्यवधान)**... जननी सुरक्षा योजना हो या जननी शिशु सुरक्षा कार्यक्रम, ऐसे अनेक कार्यक्रमों के माध्यम से, प्रधान मंत्री सुरक्षित मातृत्व अभियान के माध्यम से इस संबंध में प्रयास किया जाता है, ताकि पहले ही यह डायग्नोसिस हो जाए कि बच्चा कुपोषित तो नहीं है। ...**(व्यवधान)**... सर, माता और बच्चे की सुरक्षा को ध्यान में रखते हुए अनेक योजनाओं के माध्यम से उनकी नरिशमेंट के लिए भी काम किए जा रहे हैं। ...**(व्यवधान)**... सर, पोषण अभियान के माध्यम से - प्राइम मिनिस्टर्स ओवरआर्चिंग स्कीम फॉर होलिस्टिक नरिशमेंट (पोषण) भी चलाई जाती है। ...**(व्यवधान)**... इसी तरह, मदर एंड चाइल्ड प्रोटेक्शन कार्ड के माध्यम से भी उनको न्यूट्रिशन का कंसेप्ट दिया जाता है। ...**(व्यवधान)**... ग्रामीण इलाके में जो विलेज हेल्थ सेनिटेशन एंड न्यूट्रिशन डेज़ (वीएचएसएनडी) हैं, चाइल्ड केयर के लिए मंत्रालय के माध्यम से भी यह योजना चलाई जाती है। ...**(व्यवधान)**... सर, ऐसी अनेक योजनाएँ हैं। ...**(व्यवधान)**... राष्ट्रीय बाल स्वास्थ्य कार्यक्रम के माध्यम से ज़ीरो से 18 वर्ष का जो एज ग्रुप है, उसमें स्क्रीनिंग होती है। ...**(व्यवधान)**... सर, आंगनवाड़ी के माध्यम से हमारी आंगनवाड़ी कार्यकर्ता उनकी स्क्रीनिंग करती हैं तथा आशा बहनों के माध्यम से भी स्क्रीनिंग होती है। ...**(व्यवधान)**... अगर कोई बच्चा कुपोषित है, अगर वह मालनरिशड है, तो ऐसे बच्चों को इन योजनाओं के माध्यम से मदद दी जाती है। ...**(व्यवधान)**...

MR. CHAIRMAN: Hon. Member, second supplementary. ...*(Interruptions)*..

**सुश्री सरोज पाण्डेय :** महोदय, मैं माननीया मंत्री जी को इस बात के लिए धन्यवाद देती हूँ कि उन्होंने योजनाओं की बहुत विस्तृत जानकारी दी। ...**(व्यवधान)**... कुपोषण एक समस्या है और भारत सरकार इस पर गंभीरता से काम कर रही है। ...**(व्यवधान)**... उन्होंने जिन योजनाओं को बनाया है, वे सभी योजनाएँ धरातल पर हों। ...**(व्यवधान)**... मैं माननीया मंत्री जी से पूछना चाहती हूँ कि मातृ और बाल सुरक्षा कार्ड योजना जो लाई गई है, यह योजना अपने आप में बहुत अनूठी है। ...**(व्यवधान)**... यह योजना पोषण संबंधी चिन्ताओं को दूर करती है। ...**(व्यवधान)**...

MR. CHAIRMAN: Please put your question. ...*(Interruptions)*..

**सुश्री सरोज पाण्डेय :** पोषण संबंधी चिन्ताओं को दूर करने के लिए यह जो कार्ड योजना लाई गई है, इसको हम नीचे तक उतारने के लिए क्या कोई विशेष अभियान चलाएँगे? ...**(व्यवधान)**...

**डा. भारती प्रवीण पवार :** माननीय चेयरमैन सर, यह बहुत ही अच्छी योजना है। ...**(व्यवधान)**... आदरणीया सांसद महोदया ने कुपोषण को लेकर जो प्रश्न उपस्थित किया है, उसके उत्तर में मैं बताना चाहती हूँ कि Mother and Child Protection Card is the joint initiative of the Ministry of Health and Family Welfare and the Ministry of Women and Child Development to address the nutritional concerns in children. ...**(Interruptions)**.. सर, यह दोनों मिनिस्ट्रीज़ के माध्यम से पोषण की दृष्टि से दिया गया अभियान है। ...**(व्यवधान)**... इसमें स्टेट और डिस्ट्रिक्ट लेवल पर उनके नोडल ऑफिसर्स रहते हैं, जो कि इसे मॉनिटर करते हैं। ...**(व्यवधान)**... हमारे आंगनवाड़ी केन्द्रों के माध्यम से, हेल्थ मिनिस्ट्री के माध्यम से और हमारी आशा बहनों के माध्यम से बच्चों का ख्याल रखा जाता है। ...**(व्यवधान)**... अगर वे कुपोषित हैं, तो उनका वजन लेना, अगर यह कम है, तो उनके ट्रीटमेंट के लिए उनको तहसील, तालुका और जिला लेवल पर मदद दी जाए, ...**(व्यवधान)**... ऐसे सेंटर्स भी हैं, जो कुपोषित बच्चों के ट्रीटमेंट के लिए भी जिले में चल रहे हैं। ...**(व्यवधान)**...

MR. CHAIRMAN: Question No.57. Dr. Kirodi Lal Meena ...**(Interruptions)**..

### **Farmers loan waiver scheme**

\*57. DR.KIRODI LAL MEENA: Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has allocated funds under the farmers loan waiver scheme and if so, the details thereof including the amount of funds allocated under the said scheme during each of the last three years and the current year, State/UT-wise;
- (b) whether any case of irregularity in the allocation of funds under loan waiver scheme has come to the notice of the Government; and
- (c) if so, the details thereof and the action taken by the Government so far in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. BHAGWAT KARAD): (a) to (c) A statement is laid on the Table of the House.



## Statement

(a) to (c) No farmers loan waiver scheme has been implemented by the Government of India during the last three years and the current year and no fund was allocated in this regard during this period.

**डा. किरोड़ी लाल मीणा :** सर, राजस्थान में सत्ता में आने से पूर्व कांग्रेस ने सम्पूर्ण कर्ज माफी का वादा किया था। ...**(व्यवधान)**... सम्पूर्ण कर्ज माफ नहीं हुआ। ...**(व्यवधान)**... उसके कारण बहुत से लोगों ने आत्महत्या की। ...**(व्यवधान)**... राजस्थान सरकार ने बहुत से किसानों की भूमि को नीलाम कर दिया, कुर्क कर दिया। ...**(व्यवधान)**... 20,000 किसानों की जमीन को कुर्क कर दिया। ...**(व्यवधान)**... क्या केन्द्र सरकार राज्य सरकार को निर्देशित करेगी, ताकि किसानों को राहत मिल सके, उनकी जमीन कुर्क नहीं हो और उनका लोन माफ हो सके? ...**(व्यवधान)**...

**डा. भागवत कराड़ :** माननीय सभापति महोदय, मैं आपके माध्यम से सभागृह को बताना चाहता हूँ कि प्रधान मंत्री मोदी जी के नेतृत्व में हमारी फाइनेंस मिनिस्टर मैडम ने जो बजट डिक्लेयर किया है, उसमें विभिन्न एमएलआईज के माध्यम से 20 लाख करोड़ रूपए के क्रेडिट टारगेट का निर्णय किया गया है। ...**(व्यवधान)**... इसके साथ ही मैं यह भी बताना चाहता हूँ कि ऐलाइड बिजनेस, जैसे डेयरी, पोल्ट्री, फिशरीज आदि है, इन सभी के लिए फंड डिक्लेयर किया गया है।...**(व्यवधान)**... अभी माननीय सदस्य ने प्रश्न पूछा है, regarding loan waiver scheme in Rajasthan. मैं इस संबंध में यह बताना चाहता हूँ कि पिछले तीन सालों में केन्द्र सरकार के माध्यम से इन सारे किसानों का कर्ज माफ नहीं किया गया है और ऐसी कोई स्कीम नहीं है।...**(व्यवधान)**... मैं इतना ही बताना चाहता हूँ कि जो SARFAESI Act है, ...**(व्यवधान)**... किसानों के लिए नहीं रहता है।...**(व्यवधान)**... जिन किसानों ने लोन लिया है, ...**(व्यवधान)**... तो किसानों के लिए SARFAESI Act नहीं रहता है।...**(व्यवधान)**... इसलिए किसानों को कोई तकलीफ नहीं है।...**(व्यवधान)**... किसानों को इससे कोई असुविधा नहीं है।...**(व्यवधान)**...

**डा. किरोड़ी लाल मीणा :** राजस्थान में 'कृषि बीमा योजना' में ज़बर्दस्त घोटाला है।...**(व्यवधान)**... वहाँ किसानों को 'कृषि बीमा योजना' का पर्याप्त लाभ नहीं मिल रहा है, इसलिए मैं माननीय मंत्री जी से कहना चाहता हूँ कि वहाँ कोई ऐसी कमेटी भेजी जाए, जो इसकी जाँच करे। ...**(व्यवधान)**... वहाँ पर 'कृषि बीमा योजना' के नाम पर जो ठगी हो रही है, उस पर कार्रवाई की जा सके। ...**(व्यवधान)**...

**डा. भागवत कराड़ :** माननीय सभापति महोदय, मैं आपके माध्यम से प्रधान मंत्री जी का अभिनंदन करना चाहता हूँ क्योंकि जो 'प्रधान मंत्री फसल बीमा योजना' है, वह बहुत ही महत्वपूर्ण योजना है।...**(व्यवधान)**... इस योजना के माध्यम से करोड़ों किसानों को राशि मिल रही है।...**(व्यवधान)**... इतना ही नहीं, मैं यह भी बताना चाहता हूँ कि जिन्होंने अच्छी तरह से रजिस्ट्रेशन करवाया है, उनको इसके तहत पैसा मिलता है।...**(व्यवधान)**... इसके तहत किसानों को राहत मिलती

है।...(व्यवधान)... सेल्फ हेल्प ग्रुप को भी मदद मिलती है।...(व्यवधान).. किसान क्रेडिट कार्ड, ई-नाम, एग्रीकल्चर इन्फ्रास्ट्रक्चर फंड आदि अलग-अलग स्कीम्स के माध्यम से किसानों को मदद हो रही है।...(व्यवधान)...

माननीय सदस्य ने जो प्रश्न पूछा है, उस संबंध में मैं यह बताना चाहता हूँ कि इसमें प्राइवेट कंपनी भी रहती है और सरकारी कंपनी भी रहती है।...(व्यवधान)... इसलिये इस संबंध में राजस्थान सरकार की ओर से रिपोर्ट आने के बाद उसके ऊपर डिजीजन हो सकता है। ... (व्यवधान)...

MR. CHAIRMAN: Now, Q.No. 58. Shri Ram Nath Thakur. ... (Interruptions).. Hon. Minister. ... (Interruptions)..

### External debt of the country

†\*58. SHRI RAM NATH THAKUR: Will the Minister of FINANCE be pleased to state:

- (a) the current amount of debt the country owes to various foreign banks and institutions as on date;
- (b) the details of increase in the country's debt since 2020, year-wise;
- (c) the interest amount being paid for the total debt as on date; and
- (d) the details of loan taken from abroad since 2020, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY): (a) to (d) A statement is laid on the Table of the House.

### Statement

(a) As of 31 March 2023, the details of India's outstanding external debt are as follows:

Table 1: India's Outstanding External Debt

Item	End March 2023 (P)(US\$ billion)
<b>I. Multilateral</b>	74.84
A. Government borrowing	63.45
B. Non-government borrowing	11.39
<b>II. Bilateral</b>	34.57

† Original Notice of the Question was received in Hindi.

A. Government borrowing	27.57
B. Non-government borrowing	7.00
<b>III. International Monetary Fund*</b>	22.26
<b>IV. Others**</b>	492.99
<b>GROSS EXTERNAL DEBT POSITION (I to IV)</b>	624.65

Source: RBI. P: Provisional.

\*This represents allocation of Special Drawing Rights by the IMF. They are long term liabilities. They are included in the gross external debt position as per IMF's Guide for External Debt Statistics for compilers and users.

\*\*Includes export credit, commercial borrowings; NRI deposits; Rupee debt and short-term debt

(b) and (c) The amount of India's external debt outstanding (comprising of Special Drawing Rights allocations, Currency and Deposits, Debt Securities, Loans, Trade Credit and Advances, Other Debt Liabilities, and Direct Investment: Intercompany Lending) since 2019-20, year-wise, and interest paid are given in Table 2.

**Table 2: India's External Debt and Interest Payment on External Debt**

Year (End-March)	India's External Debt outstanding (US\$ billion)	Interest payment on External Debt during the year (US\$ billion)
2020	558.3	18.63
2021 R	573.4	15.41
2022 PR	619.1	15.13
2023 P	624.7	19.66

Source: RBI. R: Revised. PR: Partially Revised. P: Provisional.

(d) Details of loans from abroad (outstanding) since 2020 is as follows:

**Table 3: India's Loans from abroad**

Year (End-March)	India's Loans from Abroad (US\$ billion)
2020	194.2
2021 R	191.9
2022 PR	197.5
2023 P	203.1

Source: RBI. R: Revised. PR: Partially Revised. P: Provisional.

MR. CHAIRMAN: Shri Ram Nath Thakur. ...(*Interruptions*).. Please put your first supplementary. ...(*Interruptions*)..

Now, Q.No. 59. Shri Manas Ranjan Mangaraj. ...(*Interruptions*).. Hon. Minister. ...(*Interruptions*)..

### **PLI Scheme for Solar PV Modules**

\*59. SHRI MANAS RANJAN MANGARAJ: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) the progress of Tranche 1 of the Production Linked Incentive (PLI) Scheme for high-efficiency Solar PV Modules;
- (b) the details of the number of integrated manufacturing units set up and their production capacity, State-wise;
- (c) the plan for Tranche 2 of the PLI Scheme for high-efficiency Solar PV Module including timeline and the expected outlay for this phase;
- (d) the manner in which Government plans to ensure wider participation from States, including Odisha, in Tranche 2 of the PLI Scheme; and
- (e) whether any specific incentives will be adopted to encourage the establishment of integrated manufacturing units in different States including Odisha?

THE MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI BHAGWANTH KHUBA): (a) to (e) A Statement is laid on the Table of the House.

#### **Statement**

(a) and (b) Under Tranche-I of Production Linked Incentive (PLI) Scheme for High-Efficiency Solar PV Modules, with outlay of Rs. 4,500 crores, Letters of Award have been issued to following three successful bidders in November/ December, 2021 for setting up of 8,737 MW capacity of fully integrated solar PV module manufacturing units (involving manufacturing of polysilicon + ingot-wafer + cell + module):

S. No.	Name of Company to whom letter of award has been issued	Date of issuance of Letter of Award (LoA) (DD/MM/YYYY)	Manufacturing Capacity Awarded (in MW)	State in which bidder is setting up its manufacturing plant	PLI amount allocated (as per LoA) (in Rs. crore)	PLI amount disbursed* as on 30.06.2023 (in Rs. crore)
1	Shirdi Sai Electricals Limited	11.11.2021	4,000	Andhra Pradesh	1,875	0
2	Reliance New Energy Solar Limited	11.11.2021 & 02.12.2021	4,000	Gujarat	1,917	0
3	Adani Infrastructure Private Limited	02.12.2021	737	Gujarat	663	0
<b>Total</b>			<b>8,737</b>		<b>4,455</b>	<b>0</b>

*\*The Scheduled Commissioning Dates for these 8,737 MW capacities are in November/ December, 2024. The scheme provides for disbursement of PLI based on production, post commissioning of manufacturing units.*

(c) On 30.09.2022, MNRE has issued the Scheme Guidelines for implementation of the PLI Scheme (Tranche II) under ‘National Programme on High Efficiency Solar PV Modules’, with an outlay of Rs. 19,500 crore. Under this Tranche, bids were called for three baskets i.e. P+W+C+M (manufacturing of Polysilicon, Ingots-Wafers, Cells, and Modules or Fully integrated manufacturing of Thin Film plant), W+C+M (manufacturing of Ingots-Wafers, Cells, and Modules), and C+M (manufacturing of Cells and Modules). Subsequently, Letters of Award have been issued during month of April, 2023 to 11 successful bidders for setting up 39,600 MW of fully / partially integrated solar PV module manufacturing units. The PLI amount allocated to the successful bidders, as per the letters of award issued to them is Rs 13,937.57 crore. Since, manufacturing units are scheduled for commissioning between October, 2024 to April, 2026, hence no funds have been disbursed till date.

(d) and (e) Under PLI Scheme, the successful bidders are free to set-up their manufacturing units anywhere in India. PLI to be disbursed to the bidders do not depend upon the location of the manufacturing units. However, the respective State/ Union Territory Governments are free to provide incentives over and above the PLI by the Central Government.

MR. CHAIRMAN: Now, Q.No. 60. Shri Sujeet Kumar. ...*(Interruptions)*.. Shri Sujeet Kumar, Absent. ...*(Interruptions)*.. Hon. Minister. ...*(Interruptions)*..

*\*60. [The questioner was absent.]*

### **Promoting usage of traditional medicines**

\*60. SHRI SUJEET KUMAR: Will the Minister of AYUSH be pleased to state:

- (a) whether Government will be considering to begin campaigns in the country to spread awareness regarding benefits of traditional Indian medicines, similar to the programmes being run internationally;
- (b) whether Government will be considering opening of AYUSH centres to provide easy access of traditional medicines and healthcare specialists; and
- (c) the details of plan regarding actions to be taken on the basis of budget allocated to it?

THE MINISTER OF STATE IN THE MINISTRY OF AYUSH (DR. MUNJAPARA MAHENDRABHAI): (a) to (c) A Statement is laid on the Table of the House.

### **Statement**

(a) Sir, with the view to fulfill the mandate of propagation of Ayush systems of Healthcare, the Ministry implements a Central Sector Scheme for Promotion of Information Education and Communication (IEC) in Ayush. Under this Scheme, Ministry organises National/State level Arogya Fairs, Yoga Fests/Utsavs, Ayurveda Parvs, Celebrate important Days of Ayush system, Participate in Health fairs/melas, Exhibitions etc, Provide financial assistance for organising seminars, workshops, conferences and conduct multimedia campaigns etc. to create awareness among citizen regarding traditional and non-conventional systems of health care and healing

which include Ayurveda, Yoga, Naturopathy, Unani, Siddha, Sowa-Rigpa and Homoeopathy.

(b) Public Health being a state subject, opening of Ayush centers in the country comes under the purview of respective State/UT Governments. However, under Centrally Sponsored Scheme of National Ayush Mission (NAM), there is provision of financial assistance for setting up of 50/30/10 bedded integrated Ayush hospitals. Accordingly, the State Government may avail financial assistance by submitting suitable proposals through State Annual Action Plans (SAAPs).

The Ministry has signed Memorandum of Understanding (MoU) with Ministry of Defence on 20.04.2022 to integrate Ayurveda in the health establishments under Directorate General Armed Forces Medical Services (DGAFMS) and Directorate General Defence Estates (DGDE) under Ministry of Defence (MoD). As per the MoUs, total 49 Ayurveda units have been started under Ministry of Defence (MoD); 37 Cantonment Board Hospitals/ Dispensaries under DGDE in various Cantonments and 12 Service Hospitals under the Armed Forces Medical Services.

Ministry of Ayush has signed an MoU with Department of Ex-Servicemen Welfare, Ministry of Defence on 24.03.2023 regarding integrating Ayurveda in Ex-Servicemen Contributory Health Scheme (ECHS) Polyclinics.

Ministry of Ayush has also signed an MoU with Ministry of Ports, Shipping and Waterways regarding integration of Ayurveda under the establishments in Ministry of Ports, Shipping and Waterways on 14.06.2023.

(c) A total of Rs. 41.00 Crore has been allocated to IEC Scheme for Financial Year 2023-24 for organising National/State level Arogya Fairs, Yoga Fests/Utsavs, Ayurveda Parvs, Celebrate important Days of Ayush system, Participating in Health fairs/melas, Exhibitions etc, providing financial assistance for organising seminars, workshops, conferences and conducting Multimedia Campaigns etc. to create awareness among citizen about traditional & non-conventional systems of healthcare and healing which include Ayurveda, Yoga, Naturopathy, Unani, Siddha, Sowa-Rigpa and Homoeopathy etc.

*[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part – I to this Debate, published electronically on the Rajya Sabha website under the link <https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise>]*

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## REGARDING NOTICES RECEIVED UNDER RULE 267 - Contd.

MR. CHAIRMAN: Hon. Members... *...(Interruptions)..* Please settle down. *...(Interruptions)..* Please take your seats. *...(Interruptions)..* Hon. Members... *...(Interruptions)..* Hon. Members, *...(Interruptions)..* One second *...(Interruptions)..* Please maintain order in the House. *...(Interruptions)..* Please take your seat. Hon. Members, Question Hour is the heart of parliamentary working. *...(Interruptions)..* Question Hour generates accountability and transparency. *...(Interruptions)..* Question Hour permits every Member of the House to seek answer from the Government. *...(Interruptions)..* Question Hour is helpful to the people at large. *...(Interruptions)..* Question Hour is important for the Government also because the Government gathers input and responds. *...(Interruptions)..* I would urge the hon. Members to maintain order in the House. *...(Interruptions)..* It will not be easy. *...(Interruptions)..* Hon. Members, we will have to have zero tolerance to lack of decorum and lack of discipline. *...(Interruptions)..* Decorum and discipline have to be our hallmark. *...(Interruptions)..* Mr. Surjewala, take your seat. *...(Interruptions)..*

**श्री मुकुल बालकृष्ण वासनिक (राजस्थान) :** सर, माननीय एलओपी और 50 सम्मानित सदस्य यह आग्रह कर रहे हैं कि यहाँ पर मणिपुर की स्थिति पर प्रधान मंत्री जी का बयान हो, इस पर सदन में चर्चा हो। *...(व्यवधान)...*

MR. CHAIRMAN: I am reacting. *...(Interruptions)..* Please take your seat. *...(Interruptions)..* Hon. Members, Mr. P. Chidambaram raised this issue, and he raised the issue with all his experience of having got into Parliament in mid '80s. I was a little surprised and stunned when he said, "How can you do it?" Now, coming as it does from a man of experience who has held senior positions in the Cabinet, 'how could the Chairman do it', I would appeal to him to look into the rationale as to why I have done it, and I am sure you will find a way out of it. But such kind of extreme, intemperate, inappropriate expression for the Chair, emanating from such a senior Member surely is not wholesome. That is No.1. Secondly,... *...(Interruptions)..* Why are you jumping on your seat? *...(Interruptions)..* Mr. Jairam Ramesh, don't jump on your seat. *...(Interruptions)..* Younger Members of the House have to learn from seniors, and I have to learn from the Members. *...(Interruptions)..* I learnt from Shri Derek O'Brien. He made a point. The point was rational. I corrected myself. *...(Interruptions)..* I am appealing to you whether it is justified for a senior Member like Shri Chidambaram to pose a question to me: "How can you do



it?"...*(Interruptions)*.. I expected from him a milder expression, rational expression, considerate expression, but, certainly, not this. ...*(Interruptions)*.. I have taken a view in all fairness. ...*(Interruptions)*.. I can't understand if both of you would speak. ...*(Interruptions)*.. First, let your Members sit down and then you make your point. ...*(Interruptions)*..

SHRI JAIRAM RAMESH (Karnataka): Sir, please look at the record. Shri Chidambaram, the hon. Member, has actually praised you. He has said 'rightly, Rule 267 before Rule 176'. Please look at the record. Don't expunge the record. Please look at the record. ...*(Interruptions)*..

MR. CHAIRMAN: One second. ...*(Interruptions)*.. Take your seat. ...*(Interruptions)*.. Mr. Jairam Ramesh, you think everyone in the House needs your counsel to make a point. He can do it in his own right. ...*(Interruptions)*.. Hon. Members, Mr. Chidambaram is a legal luminary, a senior advocate and a very senior Member of the House. Before reacting, I studied every word. He concluded by saying, "How can you do it?" Now that can't be countenanced. I am so sorry. ...*(Interruptions)*.. Let Mr. Chidambaram speak only on this point. ...*(Interruptions)*.. Mr. Chidambaram, only on this point. ...*(Interruptions)*..

SHRI P. CHIDAMBARAM (Tamil Nadu): Only on this point. ...*(Interruptions)*..

MR. CHAIRMAN: Yes. ...*(Interruptions)*..

**श्री घनश्याम तिवाड़ी (राजस्थान ):** माननीय महोदय, फिर हमें भी सुना जाए। ...*(व्यवधान)*...

SHRI P. CHIDAMBARAM: Please look into the record. ...*(Interruptions)*.. Mr. Chairman, Sir,... ...*(Interruptions)*..

MR. CHAIRMAN: I cannot have this barter system. ...*(Interruptions)*.. I will have to go by the real, factual situation. ...*(Interruptions)*.. If it requires a response from other hon. Members, I may open the floor for them. But surely it is between him and me at the moment. ...*(Interruptions)*.. Exactly on the point.

SHRI P. CHIDAMBARAM: On this point. I appeal to you ...*(Interruptions)*..

MR. CHAIRMAN: Can I make a suggestion? ...*(Interruptions)*..

SHRI P. CHIDAMBARAM: I appeal to you ...*(Interruptions)*..

MR. CHAIRMAN: Take it like a hearing in the Supreme Court on Monday and Friday, which means very limited time and on the point.

SHRI P. CHIDAMBARAM: I am on this point. I appeal to you to look into the exact words that I used. I said, "You have appreciated the point made by Shri Derek O'Brien." I said, "Rightly. With great respect to you, rightly, you appreciated the point and ruled that Rule 267 will take precedence over any other rule." Having said that there are 51 fresh notices today, how can they be overruled by something that happened three days ago under Rule 176? You are contradicting yourself. How can you do that? So, please look at the entire record. ...*(Interruptions)*..

MR. CHAIRMAN: Hon. Members, I heard Mr. Chidambaram with great attention. Every Member is entitled to that attention. When he said, 'very rightly,' I intervened that I am beholden to Mr. Derek O'Brien. He spontaneously pointed out, and very rationally, that if you give precedence to Rule 176, then, Rule 267 has no meaning, because Rule 267, if allowed, can capsize Rule 176. So I indicated to you that the credit goes to him. I have, with modest intellect, appreciated it. Having said that, if you will look into the record, -- there are 50 notices, not 51, because the 51<sup>st</sup> was on *Gyanvapi* and that was different from the most of them -- you directly challenged the Chair. You said, "How can you do it?" ...*(Interruptions)*.. Number one. ...*(Interruptions)*.. No; you said it. ...*(Interruptions)*.. You were in governance for ten years which preceded these ten years. Have you seen 50 notices on Rule 267 earlier? Scratch your memory. ...*(Interruptions)*.. Number two; on Manipur, I have already accepted the notice fully in accord with Rule 176. ...*(Interruptions)*.. The hon. Minister had spontaneously agreed for a discussion. ...*(Interruptions)*.. Other notices are pending. ...*(Interruptions)*..

SHRI P. CHIDAMBARAM: Sir, because Manipur is unprecedented. ...*(Interruptions)*..

MR. CHAIRMAN: The Leader of the Opposition. ...*(Interruptions)*.. Please give full attention to what the Leader of the Opposition speaks.

**विपक्ष के नेता (श्री मल्लिकार्जुन खरगे) :** धन्यवाद, सर। मैंने रूल 267 के अंतर्गत जो नोटिस दिया था, वह उन 50 नोटिसेज में तीसरे नम्बर पर है।

**श्री सभापति :** सर, वह टाइम से होता है। Otherwise, you are number one in my heart.  
...(Interruptions)..

SHRI MALLIKARJUN KHARGE: Sir, I know that your heart is very large. But that is that side, not this side. \* ...(Interruptions)..

MR. CHAIRMAN: The Leader of the House has made a good point.  
...(Interruptions).. Biologically, the heart is on the left side. ...(Interruptions)..

SHRI MALLIKARJUN KHARGE: No; that is why you always move like this.  
...(Interruptions)... You always move like this; \* ...(Interruptions)..

MR. CHAIRMAN: Sir, I can.. ...(Interruptions)..

SHRI MALLIKARJUN KHARGE: So, your heart goes that side only.  
...(Interruptions)..

MR. CHAIRMAN: I can never score a point because you have a huge experience. I do not think that anyone in the House can match you. ...(Interruptions)..

SHRI MALLIKARJUN KHARGE: Okay, Sir. Thank you for your good words.  
...(Interruptions)..

MR. CHAIRMAN: What is your point?

**श्री मल्लिकार्जुन खरगे :** मेरा प्वाइंट यही है कि इतने लोग, इतने रिप्रेजेंटेटिव्स रूल 267 के तहत सतत चार दिन से नोटिस देते आ रहे हैं और ऐसा पहली बार नहीं है। इस सदन में जब एनडीए की सरकार थी, बीजेपी की सरकार थी, तब वर्ष 2016 में उन्होंने इसे स्वीकार करके चर्चा करने के लिए एक चांस दिया। जब कांग्रेस पार्टी थी, उस वक्त भी लोक सभा में चर्चा करने के लिए मौका दिया गया था, लेकिन आज मणिपुर जल रहा है, वहां रेप हो रहे हैं, मणिपुर में मकान जल रहे हैं। हम मणिपुर की बात कर रहे हैं और प्राइम मिनिस्टर साहब ईस्ट-इंडिया की बात कर रहे हैं। वे इंडिया means ईस्ट-इंडिया बोल रहे हैं।

MR. CHAIRMAN: The Leader of the House is on the floor.....(Interruptions)..

SHRI MALLIKARJUN KHARGE: Sir, I have not yielded. ...(Interruptions)..

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\* Expunged as ordered by the Chair.

**सभा के नेता (श्री पीयूष गोयल) :** किसी भी बहन, किसी भी बेटे, किसी भी महिला या किसी भी बच्ची के ऊपर यदि किसी भी प्रकार का दुर्व्यवहार होता है, तो मैं समझता हूँ कि वह बहुत ही दुर्भाग्यपूर्ण स्थिति है। हमारी बहनों और महिलाओं के ऊपर जो प्रताड़ना, उनके साथ जो दुर्व्यवहार राजस्थान में हो रहा है, जो छत्तीसगढ़ में हो रहा है, जो उनके साथ तेलंगाना और पश्चिमी बंगाल में हो रहा है, वह भी उतना ही दुर्भाग्यपूर्ण है। ...**(व्यवधान)**...

MR. CHAIRMAN: Okay. ...*(Interruptions)*... Please. ...*(Interruptions)*... Let the Leader of the Opposition hold the floor now. ...*(Interruptions)*...

**श्री पीयूष गोयल :** सर, हमारे गृह मंत्री जी दूध का दूध और पानी का पानी करेंगे, लेकिन ये लोग सुनने को तैयार नहीं हैं। गृह मंत्री जी बताएंगे कि जब इनके समय में मणिपुर में इतनी बड़ी संख्या में लोगों की मौत हुई, तब इनके प्रधान मंत्री कहां थे। तब क्यों इनके एमओएस ने जवाब दिया? ...**(व्यवधान)**... तब इनके मंत्री कहां थे? ...**(व्यवधान)**... तब इनके होम मिनिस्टर क्या कर रहे थे? ...**(व्यवधान)**... वे इसी सदन में बैठे हैं, लेकिन अपनी विफलताएं छिपाने के लिए ये इस प्रकार का व्यवहार कर रहे हैं। पूरा देश जानना चाहता है कि जो इनके कारनामे हैं, वे सामने आएँ। ...**(व्यवधान)**...

MR. CHAIRMAN: Please, please. ...*(Interruptions)*...

**श्री पीयूष गोयल :** सर, छत्तीसगढ़ पर चर्चा हो, राजस्थान पर चर्चा हो, मणिपुर पर भी चर्चा हो और साथ ही साथ पश्चिमी बंगाल में जिस प्रकार से एक के बाद एक घटनाएं हो रही हैं ...**(व्यवधान)**...

MR. CHAIRMAN: Hon. Leader of the House, you have made your point. ...*(Interruptions)*... You have made your point. ...*(Interruptions)*... Don't do it. ...*(Interruptions)*...

**श्री पीयूष गोयल :** सर, महिलाओं के साथ बलात्कार हो रहा है, बच्चियों के साथ दुर्व्यवहार हो रहा है, जिस प्रकार से पश्चिमी बंगाल में चुनाव के समय में बहुत गम्भीर ...**(व्यवधान)**... इन सबका जवाब देना चाहिए। ...**(व्यवधान)**...

MR. CHAIRMAN: Now, the Leader of the Opposition. ...*(Interruptions)*... Please, take your seat now. ...*(Interruptions)*... Hon. Leader of the House, I have permitted the Leader of the Opposition to hold the floor and I request everyone to take their seats. ...*(Interruptions)*...

SHRI RAGHAV CHADHA (Punjab): Sir, after LoP, please permit me....*(Interruptions)*...

MR. CHAIRMAN: Please take your seat. ...*(Interruptions)*...

SHRI RAGHAV CHADHA: Sir, after LoP, please. ...*(Interruptions)*...

**श्री मल्लिकार्जुन खरगे** : सर, आप भली-भांति जानते हैं कि मैं जब बात कर रहा हूँ, I am on my own legs. ...*(Interruptions)*... यही बोल रहा हूँ कि I am on my own legs.

MR. CHAIRMAN: The entire world knows that you are on your own legs. ...*(Interruptions)*...

**श्री मल्लिकार्जुन खरगे** : सर, नहीं, नहीं ...*(व्यवधान)*...

MR. CHAIRMAN: You have proved it. ...*(Interruptions)*... You are on your legs literally and figuratively. ...*(Interruptions)*...

**श्री मल्लिकार्जुन खरगे** : सर, इनको मोदी जी के ...*(व्यवधान)*...

MR. CHAIRMAN: Your legs are very strong. ...*(Interruptions)*... They are energetic. ...*(Interruptions)*...

**श्री मल्लिकार्जुन खरगे** : सर, मैं अपने ऊपर ठहरता हूँ, \* ...*(व्यवधान)*...

SHRI PIYUSH GOYAL: Sir, the entire world wants to know....*(Interruptions)*...

MR. CHAIRMAN: Hon. Members, a chartered accountant cannot reflect on physical aspects of human body. ...*(Interruptions)*... So, the legs are strong. ...*(Interruptions)*... They are literally strong and they are figuratively strong. ...*(Interruptions)*... They are impactful. ...*(Interruptions)*... Sir, go ahead. ...*(Interruptions)*...

SHRI RAGHAV CHADHA: Sir, after LoP, please. ...*(Interruptions)*...

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\* Expunged as ordered by the Chair.

MR. CHAIRMAN: Okay. ...*(Interruptions)*...

SHRI BHUBANESWAR KALITA (Assam): Sir, I have a point of order. ...*(Interruptions)*...

MR. CHAIRMAN: What is your point of order? ...*(Interruptions)*...

SHRI BHUBANESWAR KALITA: The Leader of the Opposition was heard with rapt attention by all the Ruling Party Members. ...*(Interruptions)*..

MR. CHAIRMAN: What is your point of order? ...*(Interruptions)*..

SHRI BHUBANESWAR KALITA: Why don't they have patience to hear the Leader of the House? ...*(Interruptions)*.. That is my question. ...*(Interruptions)*..

PROF. MANOJ KUMAR JHA (Bihar): Sir, I have a point of order. ...*(Interruptions)*..

MR. CHAIRMAN: What is your point of order? ...*(Interruptions)*.. Under which rule? ...*(Interruptions)*.. Prof. Jha, under which rule?

PROF. MANOJ KUMAR JHA: Sir, it is under Rule 238 (4).

MR. CHAIRMAN: Just a second. I am not that fast. ...*(Interruptions)*.. It is Rule 238?

PROF. MANOJ KUMAR JHA: Sir, it is Rule 238 (4); go to the Explanation. Sir, let me explain. The Leader of the House, with due respect, is equating Chhattisgarh and Rajasthan. \* ...*(Interruptions)*.. This is Rule 238 (4). ...*(Interruptions)*..

DR. SANTANU SEN (West Bengal): Sir, I have a point of order. ...*(Interruptions)*..

MR. CHAIRMAN: Please. ...*(Interruptions)*.. Yes, Dr. Santanu Sen. ...*(Interruptions)*..

DR. SANTANU SEN: I have a point of order under Rule 258. ...*(Interruptions)*..

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\* Expunged as ordered by the Chair.

MR. CHAIRMAN: Okay, Rule 258. ...*(Interruptions)*..

**श्री रणदीप सिंह सुरजेवाला** : सभापति महोदय, \* ...*(व्यवधान)*...

MR. CHAIRMAN: Mr. Randeep Surjewala, you are casting aspersion that I am instigating them. ...*(Interruptions)*.. That is not expected of a senior Member like you. ...*(Interruptions)*..

**श्री शक्तिसिंह गोहिल** (गुजरात) : महोदय, आपने एलओपी का नाम लिया था, तो उनकी बात खत्म होने दीजिए। ...*(व्यवधान)*...

MR. CHAIRMAN: What is your point of order? ...*(Interruptions)*..

DR. SANTANU SEN: Sir, as per Rule 258, \* ...*(Interruptions)*.. Sir, what is the role of LoP? ...*(Interruptions)*.. When LoP is being requested to speak, time and again, he is being interfered or interrupted by the Leader of the House. ...*(Interruptions)*.. Where is the prestige of LoP? ...*(Interruptions)*.. The LoP has got every right to speak out and he is being interrupted. ...*(Interruptions)*..

SHRI BIRENDRA PRASAD BAISHYA (Assam): Sir,... ...*(Interruptions)*.. Sir, I have a point of order? ...*(Interruptions)*..

MR. CHAIRMAN: Go ahead. ...*(Interruptions)*.. What is your point of order? ...*(Interruptions)*..

SHRI BIRENDRA PRASAD BAISHYA: Sir, I am from the North-Eastern Region. On the very first day, I had given notice for a Short Duration Discussion under Rule 176. I am from the North-Eastern Region. ...*(Interruptions)*.. I want to discuss this issue immediately. I have given the notice. ...*(Interruptions)*..

MR. CHAIRMAN: All right, one more. ...*(Interruptions)*.. What do you want to say? ...*(Interruptions)*.. One second. ...*(Interruptions)*..

SHRI RAGHAV CHADHA: Sir, I will take thirty seconds. ...*(Interruptions)*.. I will take thirty seconds. ...*(Interruptions)*..

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\* Expunged as ordered by the Chair.

MR. CHAIRMAN: Mr. Chadha, what is your precise point of order?

SHRI RAGHAV CHADHA: Sir, I am quoting. ...*(Interruptions)*.. I am coming to that. ...*(Interruptions)*.. सर, एक मिनट, मैं बता रहा हूँ। Sir, I am quoting. ...*(Interruptions)*..

MR. CHAIRMAN: One second. ...*(Interruptions)*.. Please. ...*(Interruptions)*.. Please. ...*(Interruptions)*.. What is your point of order?

SHRI RAGHAV CHADHA: Thank you, Sir. Mr. Chairman, Sir, I am coming to that. ...*(Interruptions)*.. I am quoting an extremely important precedent of this House. ...*(Interruptions)*.. A precedent that was established on the 17<sup>th</sup> August, 2012. The Chairman of the Rajya Sabha made the following announcement. ...*(Interruptions)*.. "I have to inform the Members that I have received requests from several quarters to suspend the Question Hour and to take up discussion on the topic of 'Attacks on migrants from North-East Region' of the country in various States. In the light of the requests made, I have decided to suspend the Question Hour and take up the discussion immediately." Sir, those attacks were lesser in magnitude than what is happening in Manipur today. Therefore, if the previous precedent is to be followed, discussion on Manipur must happen. ...*(Interruptions)*.. That is my submission. ...*(Interruptions)*..

DR. K. KESHA RAO (Telangana): Sir,... ...*(Interruptions)*..

MR. CHAIRMAN: It is not a point of order worth consideration even. ...*(Interruptions)*.. No; I am so sorry. ...*(Interruptions)*.. Now, Dr. K. Keshava Rao. ...*(Interruptions)*..

DR. K. KESHA RAO: Sir, you have asked a question to Shri Chidambaram, "How could you say, how I dropped it?" He has given you the background.... ...*(Interruptions)*..

MR. CHAIRMAN: Who?

DR. K. KESHA RAO: Mr. P. Chidambaram, the hon. Member.

MR. CHAIRMAN: I think, there was quietus to that issue. ...*(Interruptions)*..



DR. K. KESHAVA RAO: But, because you said, 'how', and he has replied in his own ability. ...*(Interruptions)*..

MR. CHAIRMAN: Dr. Keshava that is already bandaged. ...*(Interruptions)*..

DR. K. KESHAVA RAO: No; I am telling you how he has asked a question as to how you did not allow it. Having said, he is right..... ...*(Interruptions)*..

MR. CHAIRMAN: No; he said, 'how could you?'

DR. K. KESHAVA RAO: As he said, 'how could you?' He is as much a luminary as you are. ...*(Interruptions)*.. You are equally a luminary as far as law is concerned. ...*(Interruptions)*.. But, let me tell you this. Let me stress on the fact, and what we insist you on this, please. You can analyze a sentence. But, what I said is, how could you stop it? Having said that, there are two things. One is the precedent. What is the precedent? Forget the rule number. The rule 267 says 'suspend all the business and take up a particular issue.' It means there is seriousness in the nation; nation should be involved in this Parliament to discuss a particular issue, suspending all the rules over Rule 176, which only discusses an issue. So, he said that having given the precedence to first, how could you drop it. Number two, an unprecedented thing has happened where 50 Members had asked for the same subject which reflects the concern of the entire nation. And you have appreciated the other two points. You appreciated the priority to be given to Rule 267 and also the unprecedented number of notices which came to you. You said that "it is rightly too". Having said that, I am at a loss to understand as how you could go back -- I am again using the words, "How you could go back" -- as a luminary. There are two things. One is, rules are rules; some we follow go by words, some go by spirit. Here, it is the spirit of Rule 267 and also the spirit of 51 Members who have given it to you and also your tacit acceptance by praising Mr. Derek for bringing it to light. Whatever it is, having said that, I am also at a loss to understand how a Chairman, with this kind of legal knowledge, could go back. That is the question. ...*(Interruptions)*.. Because this is a House... ...*(Interruptions)*.. Sir, this is not a House of records. ...*(Interruptions)*.. This is not a House of records, this is only where we discuss and you come to a conclusion based on the morality and morals of law. ...*(Interruptions)*..

**श्री मल्लिकार्जुन खरगे :** सर, आपने मेरी बातों को ...*(व्यवधान)*...

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, let me ...(*Interruptions*)..

MR. CHAIRMAN: Last. ...(*Interruptions*).. You are the last; then LoP. ...(*Interruptions*).. Please, conclude. ...(*Interruptions*)..

SHRI TIRUCHI SIVA: Sir, order is not prevailing in the House ...(*Interruptions*).. because you have not given any ruling on our notices under Rule 267. Before you gave a ruling, there was something and you adjourned the House. Even after that, you have not given any ruling whether you have accepted or dismissed those notices. When he mentioned Rule 267 as a precedence, he asked, "How can you do it?". It is "How can you do it, Sir?" and not "How can you do it?" The tone is there; the tone speaks itself. It was a plea to the Chairman, "How can you do it?" So, first of all, we need to know what your ruling on our notices under Rule 267 is. Without that, the House will not be in order; without that, the Question Hour also cannot be taken up. I think you are the protector of rules and of all of us in the House. ...(*Interruptions*)..

SHRI MALLIKARJUN KHARGE: Sir, if you don't permit, I have to come there ...(*Interruptions*)..

MR. CHAIRMAN: Let me indicate to Shri Tiruchi Siva. ...(*Interruptions*).. I have already indicated my ruling on Rule 267 notices today. ...(*Interruptions*).. You perhaps were not aware of it. Ask your friends. ...(*Interruptions*).. No one else, now only the Leader of the Opposition. ...(*Interruptions*).. Only the Leader of the Opposition. ...(*Interruptions*).. No, please. ...(*Interruptions*).. Sorry! Only the Leader of the Opposition. ...(*Interruptions*)..

**श्री मल्लिकार्जुन खरगे :** सर, आप जब कहते हैं, तभी मैं उठता हूँ। ...(**व्यवधान**)... जब आप मुझे बोलने के लिए चांस देते हैं, तभी मैं बोलता हूँ। ...(**व्यवधान**)...

MR. CHAIRMAN: Please maintain order in the House. ...(*Interruptions*).. Only the Leader of the Opposition. ...(*Interruptions*).. Please. ...(*Interruptions*)..

**श्री मल्लिकार्जुन खरगे :** यहां डीसेंसी की कोई वेल्यू नहीं है। जब मैं बात कर रहा था ...(**व्यवधान**)... लीडर ऑफ द हाउस ने उठकर कहा ...(**व्यवधान**)...

**श्री घनश्याम तिवाड़ी :** सर, ...(**व्यवधान**)...

MR. CHAIRMAN: Only the Leader of the Opposition. ...(*Interruptions*).. Take your seat. ...(*Interruptions*).. Please take your seat. ...(*Interruptions*)..

**श्री मल्लिकार्जुन खरगे :** सर, मैं चंद बातें आपके सामने रख रहा था, तब लीडर ऑफ द हाउस सडन्ली उठ गए। आपने मुझे सिखाया कि हार्ट इधर है, लेकिन आप पूरा हार्ट घुमाकर उधर ले गए।...(**व्यवधान**)...

**श्री सभापति :** इधर ही है।

**श्री मल्लिकार्जुन खरगे:** नहीं-नहीं, उधर चले जाते हैं। जाने दीजिए, वह छोड़ दीजिए ...(**व्यवधान**)... मैं आपके सामने यही बात कहना चाहता हूँ कि जब इतनी कोशिशें हमारी हो रही हैं ...(**व्यवधान**)...

**श्री सभापति :** सर, आपने हार्ट की बात कही है। ...(**व्यवधान**)... I narrate an incident. ...(*Interruptions*).. Mr. Piloo Mody... ...(*Interruptions*).. Mr. Piloo Mody was Member of this House. ...(*Interruptions*).. Just a second, please. ...(*Interruptions*).. Mr. Piloo Mody was a Member of this House and then an objection was raised, 'Why are you showing your back to the Chair?' And, Mr. Piloo Mody said, 'I am round!' I have heart on both sides, Sir, subject to medical examination.

SHRI MALLIKARJUN KHARGE: You are also round! आप राउंड हैं या स्ट्रेट हैं, मेरा उससे कोई संबंध नहीं है। ...(**व्यवधान**)...

**श्री सभापति :** नहीं, पीलू मोदी। ...(**व्यवधान**)...

**श्री मल्लिकार्जुन खरगे :** मैं पीलू मोदी को देखता था, वे तो उठते ही नहीं थे, मैं तो सुनता था। ...(**व्यवधान**)...ठीक है। सभी लोगों से...(**व्यवधान**)...मेरा एक ही प्वाइंट है कि पचास लोग सतत इस रूल 267 पर डिस्कशन करने के लिए तैयार हैं और रूल 176 पर डिस्कशन करने के लिए वे तैयार हैं। जब इतने लोग रूल 267 पर बात करने के लिए तैयार हैं, जब लोग उस विषय पर two-and-a-half hours की चर्चा करना चाहते हैं, तो फिर आप इस पर बात करने के लिए तैयार क्यों नहीं हैं? \* वे यहाँ पर अपनी बात क्यों नहीं रखते हैं? वे हमें समझाते क्यों नहीं है? ...(**व्यवधान**)...

MR. CHAIRMAN: Come to the point. ...(*Interruptions*)..

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\* Expunged as ordered by the Chair.

**श्री मल्लिकार्जुन खरगे :** वहाँ जो बैठे हैं...(व्यवधान)...उसको बोलना चाहिए। ...(व्यवधान)...वे बाहर तो ईस्ट इंडिया कंपनी के बारे में बोलते हैं। ...(व्यवधान)...अरे, मणिपुर के बारे में बोलिए। ...(व्यवधान)...ईस्ट इंडिया कंपनी की और बात है। ...(व्यवधान)...सर, एक इस प्वाइंट ...(व्यवधान)...जो चिदम्बरम जी ने उठाया...(व्यवधान)...

SHRI PIYUSH GOYAL: Sir, it is pointless to expect him to come to the point because he has no point. ...(*Interruptions*).. He has had a point of order. ...(*Interruptions*).. The Government is ready for discussion. ...(*Interruptions*).. We are ready to have a debate. ...(*Interruptions*).. We want a healthy debate and discussion. ...(*Interruptions*).. We want to highlight the atrocities against women. ...(*Interruptions*).. We want to highlight what is happening in Manipur, Chhattisgarh and Rajasthan. ...(*Interruptions*).. We are concerned, all over the country what is happening! ...(*Interruptions*).. We want the State Governments to be accountable. ...(*Interruptions*).. This is not a matter to be politicised. ...(*Interruptions*).. It is a matter to our heart. ...(*Interruptions*).. यह संवेदनशील विषय है, थोड़ी संवेदनशीलता दिखाइए।...(व्यवधान)...आप महिलाओं के प्रति संवेदनशील नहीं हैं। ...(व्यवधान)... आप सिर्फ pointless point कर रहे हैं। ...(व्यवधान)...प्वाइंट होता तो आप चर्चा शुरू करते। ...(व्यवधान)...प्वाइंट होता, आप में दिल होता, आप में संवेदनशीलता होती, तो आज यहाँ चर्चा चल रही होती। ...(व्यवधान)...बजाय तीन, चार दिनों से सदन की कार्यवाही को खराब करना, सदन को disrupt करना। ...(व्यवधान)...पूरा देश देख रहा है। ...(व्यवधान)... पूरा देश देख रहा है कि आप किस प्रकार से देश का भविष्य खराब कर रहे हैं।...(व्यवधान)... हमारे युवा और युवतियों का भविष्य खराब कर रहे हैं। ...(व्यवधान)...अगर आप में संवेदनशीलता है, अगर आप में वह दिल है, तो आप तुरंत चर्चा शुरू कीजिए।...(व्यवधान)... सबके सामने आपके कारनामों के बारे में पूरा पता चलेगा। ...(व्यवधान)...

**एक माननीय सदस्य :** क्या मज़ाक है यह? ...(व्यवधान)...

MR. CHAIRMAN: Let there be order in the House. ...(*Interruptions*).. Let there be order in the House. ...(*Interruptions*)..

SHRI PIYUSH GOYAL: When I was speaking, you saw the behaviour of their Members. ...(*Interruptions*).. They are not ready to listen to us. ...(*Interruptions*).. What is the point if they are not ready to listen to us? ...(*Interruptions*)..

MR. CHAIRMAN: The House is adjourned till 2.00 p.m. today.

*The House then adjourned at fifty-four minutes past twelve of the clock.*

*The House re-assembled at two of the clock,  
MR. DEPUTY CHAIRMAN in the Chair.*

## GOVERNMENT BILL

### The Constitution (Scheduled Tribes) Order (Fifth Amendment) Bill, 2022

MR. DEPUTY CHAIRMAN: Hon. Members, now, we will take up the Constitution (Scheduled Tribes) Order (Fifth Amendment) Bill, 2022. ...*(Interruptions)*... Shri Arjun Munda to move for consideration of the Constitution (Scheduled Tribes) Order (Fifth Amendment) Bill, 2022. ...*(Interruptions)*... यह छत्तीसगढ़ से संबंधित बिल है। ...*(व्यवधान)*... प्लीज़, यह छत्तीसगढ़ से संबंधित बिल है। ...*(व्यवधान)*... प्लीज़ ...*(व्यवधान)*... माननीय अर्जुन मुंडा जी। ...*(व्यवधान)*...

**जनजातीय कार्य मंत्री (श्री अर्जुन मुंडा) :** माननीय उपसभापति महोदय, मैं प्रस्ताव करता हूँ कि: 'छत्तीसगढ़ राज्य के संबंध में अनुसूचित जनजातियों की सूची में कतिपय समुदायों को सम्मिलित करने के लिए संविधान (अनुसूचित जनजातियां) आदेश, 1950 का और संशोधन करने वाले विधेयक पर, लोक सभा द्वारा पारित रूप में, विचार किया जाए।' ...*(व्यवधान)*...

महोदय, इसमें राज्य की अनुसूचित जनजातियों की सूची में विभिन्न समुदायों का समावेशन प्रस्तावित है। ...*(व्यवधान)*... यह विधेयक दिनांक 21.12.2022 को लोक सभा में पारित किया गया था। ...*(व्यवधान)*...

**श्री उपसभापति:** माननीय मंत्री जी, अगर आप कुछ बोलना चाहें, तो बोल सकते हैं। ...*(व्यवधान)*...

**श्री अर्जुन मुंडा :** महोदय, मैं यह भी प्रस्ताव करता हूँ कि छत्तीसगढ़ राज्य से संबंधित विधेयक में प्रस्तावित संशोधन को भी सदन में विचार में लाया जाए। ...*(व्यवधान)*...

### अधिनियमन सूत्र

1. पृष्ठ 1, पंक्ति 1 में "तिहत्तरवें" शब्द के स्थान पर "चौहत्तरवें" शब्द प्रतिस्थापित किया जाए।

## खंड- 1

2. पृष्ठ 1, पंक्ति 4 में शब्द ,कोष्ठक और अंक "(पांचवां संशोधन) अधिनियम, 2022" के स्थान पर शब्द, कोष्ठक और अंक "(संशोधन) अधिनियम, 2023" प्रतिस्थापित किए जाएंगे।

*The question was proposed.*

MR. DEPUTY CHAIRMAN: Now, it is open for discussion. The first speaker is Shri Sandeep Kumar Pathak. माननीय संदीप कुमार पाठक, क्या आप मौजूद हैं? ...(व्यवधान)... श्री निरंजन बिशी। ...(व्यवधान)... श्री निरंजन बिशी, प्लीज़, आप बोलें, आपकी बात रिकॉर्ड पर जाएगी। ...(व्यवधान)...

**श्री निरंजन बिशी (ओडिशा) :** माननीय उपसभापति महोदय, छत्तीसगढ़ राज्य के संबंध में संविधान अनुसूचित जनजाति आदेश पाँचवाँ संशोधन विधेयक, 2022 पर बोलने का अवसर देने के लिए मैं आपका बहुत आभारी हूँ। ...(व्यवधान)... यह बिल माननीय आदिवासी कार्य मंत्री, श्री अर्जुन मुंडा जी के द्वारा 9 दिसंबर, 2022 को लोक सभा में पेश किया गया था। ...(व्यवधान)... अगर हम विधेयक की पृष्ठभूमि, सारांश, विशेषताओं को देखें, तो हम पाते हैं कि यह आदिवासी समुदाय के कल्याण के लिए वास्तव में एक अच्छा विधेयक है। ...(व्यवधान)... यह विशेष रूप से छत्तीसगढ़ के आदिवासी समुदायों और साधारण रूप से भारत के आदिवासी के लिए सबसे बड़े हित के लिए सहायक होगा। ...(व्यवधान)... यह विधेयक छत्तीसगढ़ शैड्यूलड ट्राइब्स की सूची में सौरा, सवरा, भारिया, भुईया, पांडो, धनुहार, गदबा, गोंड, कोन्द, कोड़ाकू, धांगड़, किसान, नगेसिया, नगासिया, बिंझिया जैसे समुदायों को शामिल करने के लिए संविधान अनुसूचित जनजाति आदेश, 1950 में छत्तीसगढ़ राज्य के संबंध में संशोधन करना चाहता है। ...(व्यवधान)... महोदय, पूरे 20 साल संघर्ष के बाद सौरा, सवरा, भारिया, भुईया, पांडो, धनुहार, गदबा, गोंड, कोन्द, कोड़ाकू, धांगड़, किसान, नगेसिया, नगासिया, बिंझिया भारत के संविधान द्वारा स्थापित अनुसूचित जनजातियों के लिए निर्धारित आरक्षण का लाभ लेने जा रहे हैं। ...(व्यवधान)... 2011 में छत्तीसगढ़ के रायपुर में इन आदिवासी कम्युनिटीज़ को शामिल करने के लिए जो आंदोलन हुआ था, उसमें मैं भी शामिल था। ...(व्यवधान)... आज इस बिल को पास करते हुए, मैं बहुत गर्व महसूस कर रहा हूँ। ...(व्यवधान)...

माननीय उपसभापति महोदय, छत्तीसगढ़ राज्य में 43 अनुसूचित जनजाति समुदाय के लोग हैं, जो कुल जनसंख्या का 31 प्रतिशत हैं।...(व्यवधान)... लेकिन ओडिशा राज्य में 62 अनुसूचित जनजाति समुदाय, यानी 23 प्रतिशत आदिवासी मौजूद हैं।...(व्यवधान)... इनमें से 13 जनजातियां पीवीटीजी के अंतर्गत आती हैं।...(व्यवधान)... हमारे 100 से ज्यादा जनजातीय समुदायों के हिस्से या समूह जैसे सअर, तमाड़िया, पुरान, कलंगा,...(व्यवधान)... पहरिया, झोड़िया, मांकीडीया, दुरुआ, अमानतिया, बेलदारगोंड, बूढ़ा कंध, भोक्ता, बोई गदाबा, ...(व्यवधान)... चेरेंगा कोल्हा, चपुआ कमार, मुंडा, गुम्फा कोया, पहाड़ी खारिया आदि आदिवासी तालिका से वंचित हैं।...(व्यवधान)... उन्हें छत्तीसगढ़ राज्य की तरह ओडिशा की एसटी सूची में शामिल करने की आवश्यकता है।...(व्यवधान)...

महोदय, आदिवासियों का विकास होगा, तभी भारत का विकास होगा।...(व्यवधान)... आदिवासी सरल, शांतिपूर्ण, वफादार और जन्म से सुन्दर हैं।...(व्यवधान)... धरती, प्रकृति और आदिवासी एक समान हैं।...(व्यवधान)... जो धरती अब्बा वीर बिरसा मुंडा का सपना है, संविधान प्रणेता, डा. बी.आर. अम्बेडकर का लक्ष्य और दूरदर्शिता है।...(व्यवधान)... और जयपाल सिंह मुंडा, बाबा तिलका मांझी, तांतिया भील, सिद्धू कान्हू, चांद भैरव, लक्ष्मण नाइक, वीर सुरेन्द्र साई जैसे प्रमुख आदिवासी नेताओं के मिशन को पूरा करने के लिए,...(व्यवधान)... आदिवासियों की जमीन, जल, जंगल, भाषा, बोली, धर्म, संस्कृति की सुरक्षा करना जरूरी है।...(व्यवधान)... इसके साथ-साथ इन्हें रोजगार, नौकरी, उच्च शिक्षा, तकनीकी शिक्षा निशुल्क प्रदान की जानी चाहिए।...(व्यवधान)... भारत के आदिवासियों के आर्थिक विकास के लिए स्वतंत्र बजट की व्यवस्था करना जरूरी है।...(व्यवधान)... आदिवासी लोग जंगलों और पहाड़ों पर रहने वाले लोग हैं, जो जल, जंगल और जमीन के सच्चे रखवाले हैं, ...(व्यवधान)... लेकिन अभी आदिवासियों का धन और जीवन, सब खतरे में है।...(व्यवधान)... उनकी सुरक्षा करना जरूरी है।...(व्यवधान)...

महोदय, मैं अपनी पार्टी - बीजू जनता दल और हमारे लोकप्रिय माननीय मुख्य मंत्री, श्री नवीन पटनायक जी की ओर से इस विधेयक का समर्थन करता हूँ।...(व्यवधान)... अंत में, मैं यही कहूंगा कि यह माननीय आदिवासी कार्य मंत्री, श्री अर्जुन मुंडा जी द्वारा आदिवासी सशक्तिकरण के लिए उठाया गया एक सराहनीय कदम है।...(व्यवधान)... इन्हीं शब्दों के साथ मैं इस बिल का स्वागत करता हूँ।...(व्यवधान)... मेरी पार्टी - बीजू जनता दल इस बिल का समर्थन करती है, धन्यवाद।...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Thank you. I now invite the next speaker, Shri Ryaga Krishnaiah. श्री रायगा कृष्णैया, आप तेलुगु में बोलेंगे।...(व्यवधान)...

SHRI RYAGA KRISHNAIAH (Andhra Pradesh): Sir, I can speak in English also. Respected Deputy Chairman, we are supporting this Bill regarding Chhattisgarh. We are fully supporting this Scheduled Tribes (Amendment) Bill. \* "I want to bring to the notice of the Chairman and to this august House that the inclusion of castes is good but there is a need for an increase of reservation for Scheduled Tribes. Reservations for them should be increased in the fields of education, employment and politics. Hon. Prime Minister has taken special care of Scheduled Tribes and with the highest regard, he made a woman from a Scheduled Tribe community the President of the country. For this, I congratulate the hon. Prime Minister. At the same time, the standard of living of the tribal people should also be uplifted. Even today, their standard of living is not on par with the Indian standards of living. It is the responsibility of the Central Government to uplift the socio-economical and political conditions to such an extent that their culture is imbibed with the Indian culture.

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\* English translation of original speech delivered in Telugu.

Special care has to be meted out for the education and health of the tribal communities. There is a need to increase Eklavya Model Residential Schools. The teachers employed in these schools are contractual in nature and they should be made permanent.

Shri Y.S. Jagan Mohan Reddy, Chief Minister of Andhra Pradesh, implemented Tribal Sub-Plan in the State and is taking many steps for their development. I recommend that this Tribal Sub-Plan be implemented in all the States. Scheduled Tribes are Indian and beloved children of Mother India. The responsibility of their development lies with the Central Government. The Central Government is taking special interest towards the tribal communities and there is no dispute regarding this. However, their basic needs like education, housing and health should be taken care of more and more. When it comes to health, they are still depending on unscientific methods. As the tribal areas are far off and remotely located, the doctors are expressing their unwillingness to join and serve in these areas. The Central Government should work on it and come up with an incentive-based strategy to resolve this issue.

In many parts of the world, such discriminated sections are accorded special importance by their respective demographic Governments. In the same way, hon. Prime Minister, Shri Narendra Modi is also taking special care for the tribal communities in India. So, I request the hon. Prime Minister to allot them lands with records and provide permanent irrigation facilities with modern agricultural equipment for the cultivated lands. Besides, they should be provided with Minimum Support Price and marketing facilities for their produce. There should be no marketing exploitation for the development of their economic position and I request the Central Government to take necessary steps in this regard.

Tribal communities are beloved Children of Mother India. They should be given opportunity to prosper in such a way that they are on par with the already developed communities. Both National Commission for Scheduled Castes (NCSC) and National Commission for Scheduled Tribes (NCST), are constitutional bodies. These bodies should be given more powers to conduct surveys at the grassroot level and come up with viable solutions to improve the quality of education and health of the tribal people. The tribal communities living in the hilly areas are still being exploited of their produce and they are unable to sell their agricultural products for minimum price. In this regard, I request the Central Government to act directly or advise the State Government to take necessary steps in protecting them from exploitation. The people from the Tribal communities are hardly aware of the importance of education. Hence, awareness programs with door-to-door campaigning should be conducted in the



tribal areas to make them realize the importance of education. Children belonging to the tribal communities should be admitted to Eklavya Model Residential Schools. There is a need for establishing more and more Eklavya Model Residential Schools and Primary Health Centers in many areas.

Shri Y.S. Jagan Mohan Reddy, Chief Minister of Andhra Pradesh is taking special interest in educating the children from the Scheduled Tribes. He launched "Ammavodi" Program and under this program, even a first-grade student will be receiving twenty thousand rupees as scholarship for attending school. I recommend that this program be implemented throughout the country and fee reimbursement be provided for students attending colleges. The education ratio in tribal communities can only be increased when residential schools, hostel amenities and total fee reimbursement are provided to them.

Only through education, a knowledgeable society can be formed. Only through education, the standard of living of the tribal communities can be improved and uplifted. Hence, through you, I request the Central Government to take special interest in providing education to tribal communities. For this, the Central Government through the Ministry of Tribal Affairs should release a matching grant to the State Governments enhancing it by 10 percent. This enhanced 10 percent should be used to encourage tribal people on attaining education. The State Government's Budget is very limited and has many limitations. Therefore, I request the Central Government to increase the budget for the tribal communities through the Ministry of Tribal Affairs. The hon. Prime Minister created history by making a woman from the tribal community the President of India. People from the tribal community should be provided with education facilities. Only then, holistic and all-round development of the tribal communities will be made possible. Necessary measures should be taken for developing the socio-economic and health conditions of the tribal communities.

Thank You, Sir. "

**श्री समीर उरांव** (झारखंड) : आदरणीय उपसभापति महोदय, आपका बहुत-बहुत आभार कि आपने मुझे छत्तीसगढ़ राज्य से संबंधित 'संविधान (अनुसूचित जनजातियां) आदेश (पांचवां संशोधन) विधेयक, 2022' पर बोलने का अवसर प्रदान किया है।...**(व्यवधान)**... महोदय, भारत का इतिहास ऐसे अनेक संघर्षों और सत्याग्रहों से जाना जाता है, जिसमें देश के आदिवासी समाज के संघर्ष ने भारत के निर्माण की ऐसी नींव रखी कि उनकी संस्कृति को मिटाने का प्रयास करते हुए अंग्रेजी हुकूमत भी मिट गई और स्वतंत्रता के पश्चात् इस देश के अंदर शासन करने वाले जिन लोगों ने या जिन सरकारों ने भी उनके अधिकारों का हनन किया है, उन सरकारों का भी अस्तित्व आज खतरे में आ गया है, मिट गया है।...**(व्यवधान)**...

**श्री उपसभापति :** आदिवासियों का ही सवाल है।...(व्यवधान)...

**श्री समीर उरांव :** महोदय, 2011 की जनगणना के अनुसार इस देश में जनजातियों की आबादी लगभग 11 करोड़ बताई गई है।...(व्यवधान)... लेकिन आज पूरे देश में जनजातियों की आबादी 15 करोड़ से ऊपर है।...(व्यवधान)... देश का इतना बड़ा वर्ग स्वतंत्रता के बाद से लगातार मुख्यधारा से बाहर रहा है।...(व्यवधान)...

महोदय, हाल ही में 'भारत ग्रामीण आजीविका फाउंडेशन' नामक एक संस्था ने देश के आदिवासी क्षेत्रों का एक सर्वे किया था।...(व्यवधान)... उस सर्वे की रिपोर्ट में यह पाया गया कि स्वतंत्रता के 75 वर्षों के बाद भी सबसे ज्यादा आदिवासी समाज ही अधिकारों से वंचित रहा है।...(व्यवधान)...

उपसभापति महोदय, आदिवासी लोग विकास के सबसे निचले पायदान पर रहते हुए सबसे कठोर एवं विषम परिस्थितियों में रहने के लिए मजबूर रहे हैं।...(व्यवधान)... आदिवासी समाज की इस पीड़ा को माननीय प्रधान मंत्री जी ने बहुत नजदीक से देखा है, उनके पास जाकर उनसे बात करके उनकी पीड़ा को समझने का प्रयास किया है।...(व्यवधान)... आपने देखा होगा कि मध्य प्रदेश के शहडोल में माननीय प्रधान मंत्री जी ने जनजाति भाई-बहनों के बीच जाकर उनके साथ सीधा संवाद करने का काम किया और उनकी पीड़ा को समझने का काम किया।...(व्यवधान)...

उपसभापति महोदय, मैं बताना चाहता हूँ कि हमारे देश के यशस्वी प्रधान मंत्री जी के नेतृत्व में जनजातियों के विकास के लिए बहुत सारे रचनात्मक विकास के कामों को प्रारंभ करने का काम किया गया है।...(व्यवधान)... उनके बच्चों की अच्छी शिक्षा हो, इसके लिए एकलव्य मॉडल रेजिडेंशियल स्कूल जैसे विद्यालय को स्थापित किया, ताकि गाँव में रहने वाले पिछड़े और वंचित बच्चे, जो इतने वर्षों से शिक्षा से वंचित थे, उनको शिक्षा और ज्ञान मिले।...(व्यवधान)... इसका प्रावधान करने का काम हमारे प्रधान मंत्री जी ने किया है।...(व्यवधान)...

इसी प्रकार से, जो जनजाति समुदाय वर्षों से जंगलों के बीच में रहते हैं, उनकी आजीविका का मुख्य साधन जल, जंगल, जमीन है, यही उनका आधार है।...(व्यवधान)... वे जंगल के अंदर ही फॉरेस्ट प्रोड्यूस चीजों का कैसे संकलन करके, उनकी प्रोसेसिंग करके, उनमें वैल्यू एडिशन करते हुए अपनी आमदनी को बढ़ा सकते हैं, इसके लिए 'वनधन विकास केंद्र' की स्थापना की गई है।...(व्यवधान)... उपसभापति महोदय, आदिवासी समुदाय को रोजगार देने, उनकी आमदनी बढ़ाने का काम हमारे प्रधान मंत्री जी ने किया है।...(व्यवधान)... निश्चित रूप से, मैं यह बताना चाहता हूँ कि आजादी के बाद इतने वर्षों तक जनजाति समुदाय के बीच में, उनके गाँवों में, उनके परिवारों में कई प्रकार की बीमारियाँ थीं।...(व्यवधान)... उनमें सिकल सेल एनीमिया, थैलेसीमिया, मलेरिया, ऐसी सभी बीमारियाँ थीं, लेकिन किसी ने भी उनका उपचार करने के लिए कोई योजना बनाने का काम नहीं किया।...(व्यवधान)... जनजाति समुदायों में सिकल सेल एनीमिया, थैलेसीमिया, मलेरिया जैसी बीमारियाँ जड़ से कैसे मिट सकती हैं, इसके लिए हमारे प्रधान मंत्री जी ने सरकार के माध्यम से योजना बनाकर, उसे उनके पास पहुंचाने का काम किया है।...(व्यवधान)...

उपसभापति महोदय, आज मैं यह बताना चाहता हूँ कि आजादी की लड़ाई में हमारे जनजाति क्रांतिकारी वीरों ने कितना संघर्ष किया और देश को आजादी दिलाई!...(व्यवधान)... चाहे भगवान बिरसा मुंडा हों, तिलका मांझी हों, जादोंनाग हों, माँ रानी गाइदिन्ल्यू हों, जो हमारे ऐसे अनसंग हीरोज़ हैं, उनका सम्मान करने का काम पिछली सरकारों ने नहीं किया था!...(व्यवधान)... हमारे प्रधान मंत्री जी ने ऐसे अनसंग हीरोज़ को सम्मान देने का काम किया है, जनजातियों को सम्मान देने का काम किया है!...(व्यवधान)... भगवान बिरसा मुंडा जी के जन्मदिवस को राष्ट्रीय 'जनजातीय गौरव दिवस' के रूप में मनाने की शुरुआत की है!...(व्यवधान)... इसके साथ ही, हमारे अनसंग हीरोज़ के नामों पर संग्रहालय स्थापित करने का काम किया है, ताकि हमारे समाज के लोग उनसे प्रेरणा लेकर इस देश के लिए काम करने के लिए आगे बढ़ सकें।...(व्यवधान)... उपसभापति महोदय, इस प्रकार से हमारे प्रधान मंत्री जी ने जनजातियों के विकास के लिए काम किया है।...(व्यवधान)... उनके विकास के लिए हमारे प्रधान मंत्री जी ने इस वर्ष के वित्तीय बजट में भी जनजातीय कार्य मंत्रालय के माध्यम से लगभग 70 फीसदी बजट बढ़ाकर उनके जीवन को आगे बढ़ाने के लिए, विकास को आगे ले जाने के लिए काम किया है।...(व्यवधान)... इसके अतिरिक्त, देश के समस्त आदिवासी समुदायों को स्वतंत्रता के 75 वर्ष बाद गौरवां वित करने का काम किया है!...(व्यवधान)... इस अवसर पर हम यह बताना चाहते हैं कि आजाद भारत में पहली बार एक जनजातीय समुदाय की महिला को देश का सर्वोच्च महामहिम राष्ट्रपति बनाने का काम किया है।...(व्यवधान)... यह जनजातीय समुदाय के लिए गौरव की बात है!...(व्यवधान)... मैं पूरे देश के जनजातीय समुदाय की ओर से आदरणीय प्रधान मंत्री जी का आभार व्यक्त करता हूँ कि उन्होंने ऐसा सम्मान देने का काम किया है।...(व्यवधान)...

महोदय, पहले की सरकारों ने आदिवासी समाज के प्रति हमेशा से दोहरी नीति अपनाई है!...(व्यवधान)... उन्होंने कभी भी जनजातियों की बातों को सुनने का काम नहीं किया है, बल्कि केवल सुनाने का काम किया है, जिसके कारण वे आज विकास से इतनी दूरी पर हैं!...(व्यवधान)... हमारे प्रधान मंत्री जी ने जनजातियों के बीच में जाकर देखा कि उनके लिए क्या योजनाएं होनी चाहिए और अब वे उन योजनाओं को जनजातियों के बीच में क्रियां वित करने का काम कर रहे हैं।...(व्यवधान)... महोदय, मैं बताना चाहता हूँ कि स्वतंत्रता के 75 वर्ष बाद भी हमारे जनजाति समुदाय की श्रेणी से बाहर भी अनेक जातियों को आदिवासी श्रेणी में शामिल किया गया, लेकिन उन जातियों के पर्यायवाची शब्दों को आदिवासी मान्यता नहीं दी गई, जबकि उन जनजातियों के लोग आदिवासी परंपराओं के अनुसार ही अपने जीवन को जी रहे हैं।...(व्यवधान)... इसके बावजूद भी वे आज भी जनजाति सूची से बाहर रह रहे हैं।...(व्यवधान)... उपसभापति महोदय, इनकी प्रशासनिक त्रुटियों को दूर करने के लिए हमारी सरकार, प्रधान मंत्री जी और जनजातीय कार्य मंत्री, माननीय अर्जुन मुंडा जी द्वारा इन बातों पर विचार करते हुए, इन आदिवासी समुदायों को वे अधिकार प्रदान हों, इसके लिए यह जनजातियों को शामिल करने वाला विधेयक लाया गया है!...(व्यवधान)... देश के विभिन्न राज्यों में संविधान संशोधन विधेयकों के माध्यम से विभिन्न जातियों को आदिवासी की श्रेणी में शामिल किया जा रहा है।...(व्यवधान)... इसी क्रम में, छत्तीसगढ़ राज्य से संबंधित धनुहार, सौरा, बिंझिया आदि जातियों को अनुसूचित जनजाति की श्रेणी में शामिल किया जा रहा है!...(व्यवधान)...

उपसभापति महोदय, भूईयाँ समुदाय के पर्यायवाची शब्दों को भी अनुसूचित जनजाति श्रेणी में मान्यता प्रदान की जा रही है। ...**(व्यवधान)**... कुछ आदिवासी समुदाय, जैसे-उरांव, धांगड़, धानका समुदाय के नामों को राज्य पुनर्गठन अधिनियम, 2000 के हिन्दी संस्करण में संबंधित नामों के साथ प्रतिस्थापित किया जाएगा। ...**(व्यवधान)**... महोदय, इन संशोधनों से छत्तीसगढ़ के एक बड़े आदिवासी वर्ग को उनके अधिकार प्राप्त हो सकेंगे।...**(व्यवधान)**...

उपसभापति महोदय, माननीय प्रधान मंत्री जी द्वारा जो प्रावधान किए जाते हैं, उन्हीं से छत्तीसगढ़ के आदिवासी वर्ग को खुश होने के कुछ अवसर मिल पाते हैं, अन्यथा छत्तीसगढ़ में राज्य सरकार की नीतियों के कारण आदिवासी समाज आज भी...**(व्यवधान)**... महोदय, मैं इस बात को नहीं कह रहा, परंतु जब अपने अधिकारों की माँगों को लेकर हमारे आदिवासी-जनजाति भाई-बहन सरकार के समक्ष जाते हैं, तब उनके ऊपर होने वाले अत्याचारों के विषय को पत्रकारों द्वारा उठाने का काम हो रहा है। ...**(व्यवधान)**... इस प्रकार वहाँ की स्थापित सरकार हमारी जनजातियों पर अत्याचार करने का काम कर रही है। ...**(व्यवधान)**... वहाँ निर्दोष लोगों की हत्याएँ हो रही हैं। ...**(व्यवधान)**... हमारी आदिवासी माताओं एवं बहनों पर अत्याचार किए जा रहे हैं और प्रशासन मूकदर्शक बनकर बैठा हुआ है। ...**(व्यवधान)**... महोदय, जो हकीकत है, जो सच्चाई है, उसको मैं बताना चाहता हूँ कि हमारे आदिवासी भाई-बहन किस प्रकार से अत्याचारित हो रहे हैं। ...**(व्यवधान)**...

उपसभापति महोदय, मैं बताना चाहता हूँ कि वहाँ पर आदिवासी समुदाय के लोगों का किस प्रकार से धर्मांतरण किया जा रहा है। ...**(व्यवधान)**... उन क्षेत्रों में ऐसा करने वाले लोग पूरी तरह से सक्रिय हैं और हमारी जनजातियों की आस्था, विश्वास, संस्कृति और परंपराओं को भी तोड़ने का काम छत्तीसगढ़ के अंदर हो रहा है। ...**(व्यवधान)**... महोदय, मैं देश के आदिवासी समाज को यह विश्वास दिलाना चाहता हूँ कि हमारे देश के यशस्वी प्रधान मंत्री जी के नेतृत्व में हमारी सरकार उनके हितों की रक्षा के लिए निरंतर काम कर रही है। ...**(व्यवधान)**... देश के आदिवासी समाज पर अत्याचार करने और उन्हें उनके अधिकारों से वंचित करने वालों को उनके उद्देश्यों में कभी भी सफल नहीं होने दिया जाएगा। ...**(व्यवधान)**... उस समय के शासन में रहने वाली कांग्रेस ने कभी भी इन बातों पर चिन्ता करने का काम नहीं किया, लेकिन हमारी सरकार और हमारे देश के यशस्वी प्रधान मंत्री जी ने इन बातों को बहुत नजदीक से देखा, समझा और आज माननीय अर्जुन मुंडा जी के जनजातीय कार्य मंत्रालय के माध्यम से उनकी योजना के अनुसार केवल छत्तीसगढ़ ही नहीं, बल्कि पूरे देश की जनजातियों के विकास के लिए विचार किया गया है और इस योजना को आगे बढ़ाने का काम किया जा रहा है। ...**(व्यवधान)**... इसी प्रकार, आज जितने प्रदेशों में मात्रात्मक तुटियाँ होने के कारण ये समुदाय अपने अधिकारों से वंचित रह गए हैं, उन सभी लोगों को उनके जनजातीय अधिकारों को प्रदान करने के लिए संवैधानिक रूप से यह विधेयक लाया गया है। ...**(व्यवधान)**... मैं इस विधेयक का समर्थन करते हुए अपनी वाणी को यहीं विराम देता हूँ।...**(व्यवधान)**... उपसभापति महोदय, आपका बहुत-बहुत धन्यवाद।...**(व्यवधान)**...

**श्री उपसभापति :** आप लोग बैठ जाइए। ...**(व्यवधान)**...प्लीज़।...**(व्यवधान)**...मैं निवेदन करता हूँ।...**(व्यवधान)**...राकेश जी, प्लीज़। ...**(व्यवधान)**... मैं पूरे सदन से यह निवेदन करता हूँ

...(व्यवधान)... पूरे सदन से मेरा यह निवेदन है कि आप हर एक व्यक्ति की बात धैर्य से सुनें।  
...(व्यवधान)... यह छत्तीसगढ़ के आदिवासियों से संबंधित महत्वपूर्ण विषय है। ...(व्यवधान)... आप लोग इस बिल पर ही बोलिये, अगर इस सब्जेक्ट के अलावा कुछ और बोलेंगे तो वह रिकॉर्ड पर नहीं जाएगा और न ही मैं नियम के तहत allow करूंगा, यह आप जानते हैं। माननीय विपक्ष के नेता शायद इस बिल पर कुछ कहना चाहते हैं, हालांकि उनका नाम नहीं आया है, ...(व्यवधान)... मुझे उनको मौका देने दीजिए।

**सभा के नेता (श्री पीयूष गोयल) :** सर, जब हमारे स्पीकर्स बोलते हैं, तब ...(व्यवधान)...

**श्री उपसभापति :** माननीय एलओपी अगर इस बिल पर बोलना चाहते हैं, ...(व्यवधान)...

**विपक्ष के नेता (श्री मल्लिकार्जुन खरगे) :** सर, छत्तीसगढ़ का जो Scheduled Tribes का बिल है और जो हिमाचल प्रदेश का Scheduled Tribes का बिल है, इसके बारे में दो राय नहीं है, हम सभी इसका समर्थन करते हैं। ...(व्यवधान)... ट्राइबल लिस्ट में जिन लोगों के साथ अन्याय हुआ है, उन लोगों को इसमें शामिल करने के लिए किसी को भी ऐतराज नहीं है और ये लोग वह क्रेडिट नहीं ले सकते। हमने संविधान बनाकर ट्राइबल्स को उनके अधिकार दिलाये हैं। बाबा साहेब अम्बेडकर ने ड्राफ्टिंग कमेटी में शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स को मान्यता दी और वह लिस्ट हमने बनायी। ...(व्यवधान)... मैं आपके सामने दूसरी बात रखना चाहता हूँ। हम चार दिन से पूरी कोशिश कर रहे हैं ...(व्यवधान)...

**श्री उपसभापति :** आप इस बिल पर बोलिये, यदि आप अन्य विषय पर बोलेंगे, तो मैं आपको परमिशन नहीं दे सकता। ...(व्यवधान)...

**श्री मल्लिकार्जुन खरगे : \***

MR. DEPUTY CHAIRMAN: Please. ...(*Interruptions*).. No; nothing will go on record. ...(*Interruptions*).. Shri Kanakamedala Ravindra Kumar. ...(*Interruptions*).. Nothing will go on record. ...(*Interruptions*).. Shri Kanakamedala Ravindra Kumar, please. ...(*Interruptions*).. जब आपका नम्बर आएगा, तब आपको allow करूंगा। ...(व्यवधान)... आप इसी विषय पर बोल सकते हैं, किसी और विषय पर नहीं बोल सकते हैं।...(व्यवधान)... माननीय कनकमेदला रवींद्र कुमार ...(व्यवधान)... इस विषय पर माननीय एलओपी ने जो कहा, वह मैंने जाने दिया, इसके अलावा अगर आप किसी और विषय पर बोलेंगे, तो मैं आपको नियमतः उसकी इजाजत नहीं दे सकता।

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\* Not recorded.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I am very thankful to you for giving me this opportunity. The Government has brought forward this Bill before this august House for including certain communities in the Scheduled Tribes List pertaining to the State of Chhattisgarh. ...*(Interruptions)*.. This Bill also seeks to provide Hindi version of certain castes. ...*(Interruptions)*..

**श्री उपसभापति :** माननीय सदस्यगण, यह छत्तीसगढ़ पर बहस हो रही है, मणिपुर पर नहीं हो रही है। ...*(व्यवधान)*... वे छत्तीसगढ़ की बात कर रहे हैं, please continue.

SHRI KANAKAMEDALA RAVINDRA KUMAR: At this juncture, I would like to draw the attention of the Government to the plight of certain communities in the State of Andhra Pradesh who are demanding the ST status. ...*(Interruptions)*.. The *Valmiki*s and *Boya* communities are demanding ST status. The demand of the *Boya* community for granting them ST status is four decades old. ...*(Interruptions)*.. The then Andhra Pradesh Government under the able leadership of Shri Chandrababu Naidu garu.....*(Interruptions)*..

**श्री उपसभापति :** सिर्फ कनकमेदला रवींद्र कुमार जी की बात ही रिकॉर्ड पर जा रही है। ...*(व्यवधान)*...

SHRI KANAKAMEDALA RAVINDRA KUMAR: He had constituted a Committee headed by Prof. Satyapal. It submitted the Report to the then Government. ...*(Interruptions)*.. Based on that Report, the then SC/ST Commission of the Government of Andhra Pradesh also approved the proposal and sent it to the Government of India in 2018 after getting it ratified by the Cabinet. ...*(Interruptions)*...

SOME HON. MEMBERS: Sir, we are walking out.

*(At this stage, some hon. Members left the Chamber.)*

SHRI KANAKAMEDALA RAVINDRA KUMAR: The Central Government referred the issue to the Census Commission, which rejected the proposal stating that the *Boyas* in Andhra Pradesh were not the same as the *Valmiki*s in Karnataka who enjoyed ST status. ...*(Interruptions)*..

MR. DEPUTY CHAIRMAN: Please do not disturb the speaker. ...*(Interruptions)*..

SHRI KANAKAMEDALA RAVINDRA KUMAR: As on date, the *Boya* and *Valmiki* castes are deprived of ST status. This House is discussing a Bill pertaining to Scheduled Tribes. ...*(Interruptions)*.. At this juncture, I find it more appropriate to highlight the atrocities being faced by Dalits particularly in the State to which I belong, that is, the State of Andhra Pradesh. ...*(Interruptions)*.. \*

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Sir, he is not ... ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: You have to speak on the Bill. ...*(Interruptions)*... Please speak on the Bill, Mr. Kanakamedala Ravindra Kumar. ...*(Interruptions)*... We will see. ...*(Interruptions)*...

SHRI KANAKAMEDALA RAVINDRA KUMAR: \*

MR. DEPUTY CHAIRMAN: Vijayasai Reddyji, we will see and examine it. ...*(Interruptions)*... He has to speak on the Bill only. ...*(Interruptions)*... Please. ...*(Interruptions)*...

SHRI KANAKAMEDALA RAVINDRA KUMAR: \*

MR. DEPUTY CHAIRMAN: Please. ...*(Interruptions)*... Kanakamedala Ravindra Kumarji, please speak on the Bill only. Nothing else. ...*(Interruptions)*...

SHRI KANAKAMEDALA RAVINDRA KUMAR: \*

MR. DEPUTY CHAIRMAN: We will check. ...*(Interruptions)*... Whatever are the objectionable points, we will see from the records. ...*(Interruptions)*... Please. ...*(Interruptions)*...

SHRI KANAKAMEDALA RAVINDRA KUMAR: \*

MR. DEPUTY CHAIRMAN: Let him speak. Let him speak on the subject. Please speak on the subject.

SHRI KANAKAMEDALA RAVINDRA KUMAR: \*

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\* Not recorded.

MR. DEPUTY CHAIRMAN: Please speak on the subject, Kanakamedala Ravindra Kumarji. ...*(Interruptions)*...

SHRI KANAKAMEDALA RAVINDRA KUMAR: Sir, \*

MR. DEPUTY CHAIRMAN: Please let him speak. ...*(Interruptions)*... You have to speak on the subject. ...*(Interruptions)*... Vijayasai Reddyji, please. ...*(Interruptions)*...

SHRI KANAKAMEDALA RAVINDRA KUMAR: \*

MR. DEPUTY CHAIRMAN: If you want to speak, speak on the subject. That will go on record. ...*(Interruptions)*... Vijayasai Reddyji, please take your seat. ...*(Interruptions)*...

SHRI KANAKAMEDALA RAVINDRA KUMAR: \*

MR. DEPUTY CHAIRMAN: No, inner-fighting, please. You speak. ...*(Interruptions)*... If you want to speak, speak on the Bill only. ...*(Interruptions)*...

SHRI KANAKAMEDALA RAVINDRA KUMAR: \*

MR. DEPUTY CHAIRMAN: Ravindra Kumarji, if you are not speaking on the Bill, I will be forced to call the other speaker. ...*(Interruptions)*...

SHRI KANAKAMEDALA RAVINDRA KUMAR: \*

MR. DEPUTY CHAIRMAN: Kanakamedala Ravindra Kumarji, if you do not speak on this Bill, I will not allow you. ...*(Interruptions)*... You have to speak on the Bill.

SHRI KANAKAMEDALA RAVINDRA KUMAR: \*

MR. DEPUTY CHAIRMAN: No, no, it will not go on record. You have to speak on this Bill, the Constitution (Scheduled Tribes) Order (Fifth Amendment) Bill. Whatever you have spoken, if that is not on this subject, it will not go on record, Mr.

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\* Not recorded.



Ravindra Kumar. Please. If you want to speak on the Bill, please speak. ...*(Interruptions)*...No, no. You have to speak on this Chhattisgarh Bill. If you have no inputs, then, please sit down. ...*(Interruptions)*...

SHRI KANAKAMEDALA RAVINDRA KUMAR: Let me complete.

MR. DEPUTY CHAIRMAN: No, no, I will not allow you. I have given enough time to you.

SHRI KANAKAMEDALA RAVINDRA KUMAR: \*

MR. DEPUTY CHAIRMAN: No, it will not go on record, Kanakamedala Ravindra Kumarji. ...*(Interruptions)*... Ms. Saroj Pandey. सरोज जी, केवल आपकी बात ही रिकॉर्ड पर जाएगी।

SHRI KANAKAMEDALA RAVINDRA KUMAR: \*

MR. DEPUTY CHAIRMAN: Please. It will not go on record. कनकमेदला जी, जो कुछ आपने इस विषय पर बोला होगा, केवल वही रिकॉर्ड पर जाएगा और इस विषय के अलावा आपने जो भी चीजें कहीं हैं, that will not go on record. You know, as per rules, जो सब्जेक्ट है, आपको उसी पर बोलना है। Otherwise, as per Rule 110, that will not go on record.

**सुश्री सरोज पाण्डेय (छत्तीसगढ़) :** उपसभापति महोदय, आज सदन में एक महत्वपूर्ण बिल आया है और मुझे इस पर बोलने का सौभाग्य मिला है। मैं उसी प्रदेश से आती हूँ, जिस प्रदेश का यह बिल है। 75 वर्ष से लगातार छत्तीसगढ़ के आदिवासी समाज के लोगों ने इस विषय को उठाया है। लेकिन इतने लंबे अंतराल के बाद यह बिल इस सदन में प्रस्तुत हुआ और अब वहां के आदिवासियों को, जो छत्तीसगढ़ की फिज़ा है, आदिवासियत है, उसमें उन्हें न्याय मिलेगा, इसलिए मैं सरकार को धन्यवाद देती हूँ। आज एक नया भारत दिखाई देता है। नए भारत में नई संभावनाएं हैं और ये नई संभावनाएं ऊंचाई की ओर बढ़ रही हैं। अगर ये ऊंचाई की ओर बढ़ रही हैं, तो उसका श्रेय भारत के प्रधान मंत्री माननीय नरेन्द्र मोदी जी को जाता है, जिन्होंने एक मजबूत और सक्षम नेतृत्व के साथ-साथ एक दृढ़ इच्छाशक्ति का भी परिचय दिया है। उन्होंने उस समाज को उसका अधिकार देने का प्रयास किया, जो हमेशा से वंचित रहा है। जब-जब भारत के इतिहास की बात होगी, बिना आदिवासी समाज के, उनके संस्कारों के, उनकी संस्कृति के हमारा इतिहास हमेशा अधूरा रहेगा। आदिवासियत अतीत, वर्तमान और भविष्य में हमेशा से रही है। आदिवासी समुदाय के लोगों ने लगातार इस विषय को उठाया है। मैं तो उस प्रदेश से आती हूँ और मैं इस बात को भी

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\* Not recorded.

कहना चाहती हूँ कि इस विषय को लगातार उठाते-उठाते एक छोटी सी मात्रा की गलती के कारण उनको उनका अधिकार नहीं मिला। उनको केवल अधिकार ही नहीं मिला, बल्कि उनको उनकी जाति का प्रमाण पत्र भी नहीं मिला और जाति का प्रमाण पत्र नहीं मिला, तो नौकरी में स्थान नहीं मिला, जो उनका अधिकार था। भारत में लोकतंत्र है और लोकतंत्र की आत्मा है कि हर व्यक्ति को उसका लोकतांत्रिक अधिकार मिलना चाहिए, लेकिन यह दुर्भाग्य का विषय है कि छत्तीसगढ़ की इस जनता को केवल एक मात्रा की गलती के कारण उनका वह अधिकार नहीं मिल पाया। आज उनको यह अधिकार मिलने जा रहा है। मैं भूरि-भूरि प्रशंसा करते हुए सरकार को पुनः धन्यवाद देती हूँ। आज संविधान (अनुसूचित जनजातियाँ) आदेश (पांचवा संशोधन) विधेयक, 2022 को लाया गया है। छत्तीसगढ़ में देश भर की कुल जनजाति का करीब 75 प्रतिशत हिस्सा निवास करता है। हमारे यहां बस्तर जिले में गोंड, अबुझमाड़िया, मुरिया, हल्बा, परजा, भतरा और धुरवा जैसी जनजातियाँ निवास करती हैं, वहीं दंतेवाड़ा जिले में दनदमि मुरिया, दोरला और गोंड जनजातियाँ निवास करती हैं। देश की ऐसी जनजातियाँ, जिसमें कोल, भुइया, कवर, धनवार, पारधी, सावरा, मुंडा आदि जनजातियाँ निवास करती हैं। इन सभी जनजातियों के नामों से यह विदित होता है कि यदि इनमें थोड़ा भी फर्क आ जाए, थोड़ी भी मात्रा की गलती हो जाए, तो इनको इनका अधिकार नहीं मिल पाता है। इन्हीं अधिकारों को लेकर सरकार आज का यह बिल लाई है। आदिवासियों की एक पहचान रही है - जल, जंगल और जमीन। यह इनका कर्म क्षेत्र है, यह इनका धर्म क्षेत्र है। अगर आज भारत में जल, जंगल दिखाई देते हैं, तो इन्होंने उसका संरक्षण किया है, उसको अपनी आदिवासियत के साथ-साथ अपनी संस्कृति को बचाते हुए, बचाने का काम किया है। मैं बहुत दुख के साथ इस सदन में कहना चाहती हूँ कि पिछले कुछ वर्षों से हमारे यहां पर छत्तीसगढ़ में हमारे आदिवासी भाइयों का धर्मांतरण किया जा रहा है। यह धर्मांतरण ऐसा विषय है, जो मन को छूता है। हमारी संस्कृति पर धीरे-धीरे आघात हो रहा है। एक बार हमारे बाहर के एक नेता ने कहा था कि अगर भारत को खत्म करना है, तो वहां की संस्कृति पर आघात किया जाए। मुझे लगता है कि हमारे छत्तीसगढ़ की संस्कृति पर आघात करके हमारी आदिवासियत संस्कृति को नष्ट करने का प्रयास किया जा रहा है। धर्मांतरण इतना बड़ा मुद्दा है कि अगर आज आप वहां पर देखेंगे, तो इस पर संघर्ष की स्थिति खड़ी हो गई है। यह संघर्ष जिन्होंने धर्मांतरण किया और जिन्होंने धर्मांतरण नहीं किया, उन दोनों के बीच में है, अधिकारों को लेकर है। आज जब इस बिल को लाया गया है, तो मुझे लगता है कि इस संकल्प को जब हम लेकर आए हैं, तो इस पर भी जरूर चर्चा होनी चाहिए। यह मुद्दा ऐसा है कि इसके कारण हमारी संस्कृति पर लगातार आघात हो रहा है। छत्तीसगढ़ में आदिवासी संकल्प के लिए, आदिवासी समाज के लिए यह बिल संकल्पों का झरोखा मात्र है। सरकार जिस उद्देश्य के साथ इस बिल को लाई है, मैं उसके लिए सरकार को धन्यवाद देती हूँ। मात्राओं की जो छोटी-छोटी गलतियाँ रह गईं, उन्हें स्वीकार करते हुए सरकार ने इस बिल को प्रस्तुत किया है। लेकिन प्रदेश की सरकार से भी यह अपेक्षा होनी चाहिए कि वह उसे वहाँ पर तत्काल लागू करने का प्रयास करे। धर्मांतरण जैसे मुद्दे को लाकर बाद में विवाद की स्थिति न पैदा करे - ऐसा अनुरोध करते हुए मैं अपनी वाणी को विराम देती हूँ। आपका बहुत-बहुत धन्यवाद।

**श्री उपसभापति :** डा. किरोड़ी लाल मीणा, आप बोलिए।

**डा. किरोड़ी लाल मीणा** (राजस्थान) : माननीय उपसभापति जी, एक अत्यंत महत्वपूर्ण बिल आज यहाँ पर पास किया जा रहा है। एस.टी. समुदाय के वे वर्ग, जो छोटी-मोटी मात्राओं की गलती से रह गए हैं, उन पर विचार किया जा रहा है। कांग्रेस ने अपना एक पूरा लंबा समय निकाला और जैसा कि सरोज जी कह रही थीं कि छत्तीसगढ़ से यह मांग छत्तीस सालों से उठ रही है, फिर भी कांग्रेस ने उनकी चिंता कभी नहीं की। मैं मोदी जी का और मुंडा जी का आभार प्रकट करना चाहूंगा कि वे एक प्रस्ताव लेकर आए हैं कि मात्रा की छोटी-मोटी गलती के कारण वर्षों से जो आदिवासी अपने अधिकारों के प्रति महारूम हैं, उन्हें अधिकार देने का काम आज हमारी संसद कर रही है। माननीय प्रधान मंत्री जी इसके लिए धन्यवाद के पात्र हैं। माननीया सरोज जी ने धर्मांतरण का विषय उठाया है। आम तौर पर छत्तीसगढ़, झारखंड के आदिवासियों में धर्मांतरण की समस्या ज्यादा है, परंतु हमारे राजस्थान में भी एक ऐसा हिस्सा है, जहाँ पर ज़बर्दस्त भुखमरी है, कुपोषण है, गरीबी है। उसको लेकर धर्मांतरण करना एक आम परंपरा हो गई है। वहाँ पर बड़े पैमाने पर धर्मांतरण किया जा रहा है। इस डिबेट में भाग लेते हुए मैं मंत्री जी को सुझाव दूंगा कि जो धर्म परिवर्तन कर लेते हैं और धर्म परिवर्तन से दूसरे धर्म को अपना लेते हैं, उनके आरक्षण के प्रावधान को खत्म किया जाना चाहिए, जिससे इस धर्म परिवर्तन पर पाबंदी लग सके।

हमारे यहाँ पर गुजरात और उदयपुर का जो टीएसपी एरिया है, वहाँ पर ह्यूमन ट्रेफिकिंग की समस्या बहुत ज्यादा है। मैं इसके ज़रिये मंत्री जी का ध्यान आकर्षित करना चाहूंगा कि हमारा राजस्थान स्टेट पूरी तरह से विफल रहा है। वहाँ पर ज़बर्दस्त भुखमरी, कुपोषण और ह्यूमन ट्रेफिकिंग है। वैसे तो केंद्र बहुत सहायता दे रहा है, बहुत बजट दे रहा है - जैसा कि हमारे पूर्व वक्ता ने बताया है कि मोदी जी ने करीबन 70 प्रतिशत बजट एस.टी.ज. अर्थात् आदिवासियों के लिए बढ़ाया है। एकलव्य विद्यालय, जो कभी नहीं बना करते थे, हमारे राजस्थान में ऐसे दर्जनों एकलव्य विद्यालय बने हैं, जहाँ से आदिवासियों में शिक्षा का प्रसार होगा। हमारे बारे में कांग्रेस या प्रतिपक्ष के लोग आम तौर पर यह कहते हैं कि भारतीय जनता पार्टी आरक्षण विरोधी पार्टी है। उपसभापति महोदय, मैं यह बताना चाहता हूँ कि बीजेपी सदैव ही एस.टी.ज. की हितैषी रही है। जब हमारी एनडीए की सरकार आई थी तो अटल बिहारी वाजपेयी जी ने दस साल के लिए यह आरक्षण बढ़ाया था। अटल बिहारी वाजपेयी जी ऐसे प्रधान मंत्री थे, जिन्होंने जनजाति का अलग से आयोग बनाया और माननीय अटल बिहारी जी ने जनजाति का अलग से मंत्रालय बनाने का भी काम किया। अभी जब मोदी जी पुनः सत्ता में आए, तो जो हमारे विरोधी हैं, हमारी विचारधारा के विरोधी हैं, उन्होंने देश भर में प्रचार किया कि अब आरक्षण खत्म हो जाएगा, लेकिन मोदी जी के आने के बाद भी एस.सी.ज./एस.टी.ज. के लिए दस साल के लिए आरक्षण बढ़ा दिया गया। 1989 में एस.सी.ज./एस.टी.ज. (प्रिवेंशन ऑफ एट्रोसिटीज) एक्ट लाया गया था। उस प्रिवेंशन ऑफ एट्रोसिटीज एक्ट में 9 प्रावधान थे, जिनको बढ़ाकर मोदी जी ने उसमें 17 चीज़ें और जोड़ दीं। उन्होंने इसको और मज़बूत कर दिया। स्टेट में आबादी के हिसाब से एस.सी.ज./एस.टी.ज. का आरक्षण बढ़े, इसके लिए केंद्र के डीओपीटी ने हर राज्य को पत्र लिखा है कि जैसे-जैसे जनसंख्या बढ़ती जा रही है, वैसे-वैसे जनसंख्या के अनुपात में इनका आरक्षण बढ़ना चाहिए, लेकिन राजस्थान में राजस्थान के मुख्य मंत्री केंद्र के निर्देश के बाद भी यह काम नहीं कर रहे हैं। मैं

माननीय मुंडा जी से निवेदन करूँगा कि वे राज्य को फिर एक सख्त पत्र लिखें, ताकि इस संबंध में कार्रवाई आगे बढ़ सके।

उपसभापति महोदय, हमारे यहाँ टीएसपी एरिया है। हमारे राजस्थान के इलाके के लोग टीएसपी एरिया के लिए 40 साल तक माँग करते रहे, जहाँ तक मुझे जानकारी है और स्टेट्स में भी यह स्थिति होगी। अगर किसी ने टीएसपी एरिया को बढ़ाने का काम किया, तो वह मोदी जी ने किया है। पहले कांग्रेस ने इस पर कभी ध्यान नहीं दिया कि टीएसपी एरिया को बढ़ाया जाए।

उपसभापति महोदय, देश की आजादी के बाद से नॉर्थ-ईस्ट का जो ट्राइबल बहुल इलाका है, अगर उसमें सर्वाधिक विकास हुआ है, तो मोदी जी की अगुवाई में 9 साल के कार्यकाल में हुआ है। वहाँ बड़ी सड़कें बनी हैं, बड़े पुल बने हैं, शिक्षा के केन्द्र खुले हैं, स्वास्थ्य सेवाएँ बहुत बढ़ी हैं। हमारे लिए और पूरे देश के आदिवासियों के लिए जो पहला बड़े गौरव का विषय है, वह यह है कि ठेठ आदिवासी इलाके से एक महिला को लाकर, मुर्मू जी को देश का राष्ट्रपति बना कर उन्होंने हमारे देश का बड़ा मान बढ़ाया है। ऐसे ही हमारे भगवान, बिरसा मुंडा जी, जो एक बड़े स्वतंत्रता सेनानी थे, बड़े राष्ट्र भक्त थे, उनकी तरफ कांग्रेस ने कभी ध्यान नहीं दिया। उनकी जयंती पर गौरव दिवस मनाने का जो आयोजन किया गया, वह मोदी जी की सूझ-बूझ के कारण किया गया, जिससे हमारा सम्मान बढ़ा, मान बढ़ा।

उपसभापति जी, हमारे यहाँ एक स्थान है, जो आपकी जानकारी में होगा, वह है मानगढ़ धाम। यह मानगढ़ धाम गुजरात, मध्य प्रदेश और राजस्थान, तीनों की सीमा पर है। वहाँ 1,800 लोग आजादी के लिए शहीद हुए थे। इतनी शहीदी कहीं भी नहीं हुई। अगर उस स्थान पर पहली बार देश का कोई प्रधान मंत्री गया, जहाँ 1,800 लोग शहीद हुए, तो वे नरेन्द्र मोदी जी हैं। वे वहाँ अभी कुछ दिन पहले गए थे। उसको वे विकसित करेंगे। वे तीनों राज्यों से बात करके, चर्चा करके उसको एक बहुत अच्छा और गौरवशाली स्थान बनाएँगे, इस बात की हमें बहुत खुशी है।

उपसभापति महोदय, जो फॉरेस्ट प्रोड्यूस है, उस फॉरेस्ट प्रोड्यूस की मार्केटिंग अच्छी तरह से, ठीक ढंग से हो सके, उसके लिए प्रधान मंत्री जी ने विशेष बजट दिया है, उनको मार्केट दिया है, ताकि फॉरेस्ट प्रोड्यूस के कारण वे अपनी आर्थिक स्थिति को सुधार सकें।

उपसभापति महोदय, एक काम और हुआ था। यह आपकी जानकारी में होगा कि सुप्रीम कोर्ट में एक फैसला हुआ कि जंगल से आदिवासियों को हटाया जाए। अभी एक-दो साल पहले यह फैसला आया था। इस तरह से देश की 10 करोड़ आबादी पर तलवार लटक गई। इससे जो लाखों आदिवासी विस्थापित होते, उनको बचाने के लिए हमारी केन्द्र सरकार ने, मोदी जी ने सुप्रीम कोर्ट में जाकर स्टे लिया। उनका विस्थापन रोकने का काम भी प्रधान मंत्री, नरेन्द्र मोदी जी ने किया।

उपसभापति महोदय, मैं अपने इलाके की एक समस्या की ओर मुंडा जी का ध्यान आकर्षित करना चाहूँगा। हमारे राजस्थान में मीणा जाति एसटी में है। मीना और मीणा एक ही जाति हैं। उनमें कोई फर्क नहीं है, केवल बोल का फर्क है, जैसे पानी की जगह पाणी बोलते हैं, उस ढंग से फर्क है। मीना, इंग्लिश में 'MINA' के साथ-साथ 'MEENA' हो जाए तथा 'मीना' के साथ-साथ 'मीणा' हो जाए, ऐसे संशोधन हेतु भारत सरकार के आपके मंत्रालय ने राजस्थान की सरकार को पत्र लिखा है। वहाँ सर्टिफिकेट बनने में दिक्कत आ रही है। मेरे गाँव में जिसका नाम मीणा है, उसका सर्टिफिकेट बनता है और जिसका नाम मीणा नहीं है, उसका सर्टिफिकेट नहीं

बनता है। मेरे ही गाँव में जो 'MINA' लिखता है, जिसने शुरू से शुरूआत कर दी, उसका सर्टिफिकेट बन जाता है, लेकिन 'MEENA' का सर्टिफिकेट नहीं बनता। इसके लिए राजस्थान की सरकार को आपका पत्र गया है। मैंने सदन में भी दो-तीन बार यह मामला उठाया है और आपने यही जवाब भेजा है कि राजस्थान की सरकार इस संशोधन के लिए प्रस्ताव नहीं भेज रही है।

राजस्थान की सरकार की दुर्भावना है, क्योंकि राजस्थान की सरकार यह नहीं चाहती कि इनका भला हो, कल्याण हो। मैं माननीय मुंडा जी से प्रार्थना करूंगा कि आपकी तरफ से राजस्थान की सरकार को एक पत्र और चला जाए, जिससे 'MINA' के साथ-साथ 'MEENA', एवं 'मीना' के साथ-साथ 'मीणा' शब्द जोड़ कर संविधान में संशोधन हो सके। छत्तीसगढ़ में जनजाति के नाम की मात्रा के शब्दों के फर्क के कारण जो लोग सफर कर रहे हैं, उसी हिसाब से राजस्थान में भी 'मीना', 'मीणा' और 'MEENA' जनजातियां सफर कर रही हैं। इसके लिए राज्य की सरकार को आप एक सख्त पत्र लिखें और अनुसूचित जनजातियों की सूची में संशोधन कराएं। इससे राजस्थान का यह एसटी वर्ग उन्नति कर सकेगा, आगे बढ़ सकेगा। इन्हीं शब्दों के साथ मैं, आपका आभार प्रकट करते हुए, आपको बहुत-बहुत धन्यवाद देना चाहता हूँ।

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#### OBSERVATION BY THE CHAIR

**श्री उपसभापति :** माननीय श्री संदीप कुमार पाठक। वे उपस्थित नहीं हैं। माननीय सदस्यगण, वक्ताओं की सूची में माननीय श्री संदीप कुमार पाठक का नाम पहला था। बाद में, जब वे फिर से सदन में आए थे, तो उन्होंने आग्रह किया था, इसलिए मैं उनका नाम दोबारा बुला रहा हूँ, लेकिन अब भी वे यहां उपस्थित नहीं हैं।

Before I invite the hon. Member, Dr. M. Thambidurai, I would like to make a request to the hon. Members. As you all are aware, while participating in a debate or discussion, Members put forth various arguments and viewpoints pertaining to the subject being discussed in the House. However, I wish to draw attention of the House towards Rule 110 which clearly states, "The discussion on a motion that the Bill be passed shall be confined to the submission of arguments either in support of the Bill or for the rejection of the Bill. In making his speech, a Member shall not refer to the details of the Bill further than is necessary for the purpose of his arguments which shall be of a general character". There are several rulings on this also. यानी बिल के ऊपर जब भी आप चर्चा करें, तो रूल - 110, जो scope of debate से संबंधित है और रूल 240, जो speech की irrelevancy or repetition से संबंधित है, की तरफ आपका ध्यान हमेशा रहना चाहिए। मैं आग्रह करूंगा कि आप बिल के विषय में बोलें और इन रूल्स का ध्यान रखें, धन्यवाद। Now, Dr. M. Thambidurai.

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## GOVERNMENT BILL

### **The Constitution (Scheduled Tribes) Order (Fifth Amendment) Bill, 2022 - Contd.**

DR. M. THAMBIDURAI (Tamil Nadu): Respected Deputy Chairman, Sir, I thank you very much for giving me the opportunity to participate in the discussion on the Constitution (Scheduled Tribes) Order (Fifth Amendment) Bill, 2022 for inclusion of certain communities in the list of Scheduled Tribes in relation to the State of Chhattisgarh.

Sir, I am very happy that the Modi Government has made a lot of efforts to give importance to the tribal community. All of us know very well that at the time of Presidential election, Modiji came forward to give this prestigious status to the tribal community and proposed the name of a woman belonging to the tribal community. At that time, when her name was proposed, our Party, the AIADMK, also joined and supported the proposal. Shri Edappadi Karuppa Palaniswami and myself also came here at the time of filing of nomination. Why I am saying this is because this Government has been interested to help the tribal people. In that context, they have brought this Bill to include certain communities in the ST list.

Sir, I appreciate that in the State of Chhattisgarh, which was created as a tribal State as per the demand of that time, a lot of development has taken place in various phases. Now, as there is a need to include some more communities in the ST list, the hon. Minister has brought forward this Bill. Here, I want to mention that we are doing this work of including certain communities in the tribal lists in a piecemeal manner. Many times, such Bills are brought and passed. There are a lot of demands from various States also for including certain communities in the respective lists. Therefore, I request the Government to consider all such requests from various State Governments. Today, we are discussing about Chhattisgarh; tomorrow, we will be discussing about Himachal Pradesh.

So, my suggestion is that rather than taking it up in a piecemeal manner, the Government should bring a consolidated Bill. Many times, I have spoken it in the Parliament also. Our Party, the AIADMK Party, under the leadership of Amma, Jayalalitha ji and also Edappadi Karuppa Palaniswami, has recommended inclusion of many communities, particularly, the fishermen community, in the tribal list. They are hunting in the sea. See how these tribal people are living. If you talk about Tamil Nadu fishermen, they take risk throughout their lives. They go to the seas, stay there and then come back to the shore. These communities are neglected and are not being given importance in various sectors.

Previously, on various occasions, the AIADMK Government, under the leadership of Amma and also Edappadi Karuppa Palaniswami, made requests to the Central Government to include Tamil Nadu fishermen community as a tribal community. That has been the main request on which we have always insisted.

**3.00 P.M.**

That is the main request which we have been making. Our delegation went to meet the hon. Minister. Representatives of Tamil Nadu fishermen came, and the AIADMK party people also joined them and requested the hon. Minister to include these communities. But our request is still pending. I hope that the Minister will consider it. Also, Sir, other hon. Members spoke about some other communities like Valmiki community and Boyar community. In Karnataka, it is a tribal community. In Andhra, it is not a tribal community; in Tamil Nadu, it is not a tribal community. Therefore, we are requesting the hon. Minister that States may be different, but the community is the same. The social status of the people is the same. Therefore, when a certain community is a tribal community in one area, like Karnataka's Boyars and Valmikis are tribals, why can't Tamil Nadu and Andhra people include them in the list of tribal communities? So, we humbly request the Government to include them in the list of tribal communities. Modi is very kindly helping most of the people. They are bringing many schemes. We appreciate that. That is why the AIADMK, which is a part of the NDA Government, and we are all supporting it as partners of the Government. It is high time. The 2024 Lok Sabha elections are also coming. We are supporting their party. The AIADMK party is with them. But my request is to send this message to Tamil Nadu people that we are in there, and at the same time reciprocate from the NDA Government side to see, as our AIADMK party under the leadership of Edappadi K. Palaniswami has requested, that Valmiki community, Boyar community and Badaga community are included in that list. This Badaga community lives in Ooty area. That is a dense forest area. Those people have been requesting for a long time to include this Badaga community also in the tribal list. Therefore, I humbly request the hon. Minister to consider the request of the Tamil Nadu Government, especially from the AIADMK party. Our Leader, Eddapadi Palaniswami also wrote many letters to include the Tamil Nadu fishermen community, Valmiki community, Badaga community and Boyar community in the tribal list. I hope that the hon. Minister will consider and do it, and instead of doing it at piecemeal level, bring all these communities together to include in the tribal list. Thank you, Sir.

**डा. अनिल अग्रवाल** (उत्तर प्रदेश): उपसभापति महोदय, मैं आज इस बिल के समर्थन में बोलने के लिए खड़ा हुआ हूँ। यह एक बहुत ही महत्वपूर्ण विषय है। मुझे यह बताते हुए खेद है कि हमारे विपक्षी साथियों ने, जैसा हमेशा किया है, आज भी हमारे आदिवासी भाइयों की उपेक्षा की है। आज भी वह इस सदन में देखने को मिल रहा है, जो वास्तव में एक बहुत बड़ी चिन्ता का विषय है।

महोदय, हमारे जो आदिवासी भाई हैं, उनकी आबादी 2011 की आबादी के आधार पर लगभग 10.43 करोड़ है, जो कि पूरी आबादी का लगभग 8.6 प्रतिशत होता है और यह एक अच्छा बड़ा प्रतिशत है। उन्होंने हमेशा देश के विकास में योगदान दिया है, देश की आजादी में भी बहुत बड़ा योगदान दिया है।

महोदय, शैड्यूल्ड ट्राइब में लगभग 645 जातियाँ हैं, जो कि अधिकांशतः आदिवासी क्षेत्रों में रहती हैं, अधिकांशतः जंगलों में रहती हैं। शहरों में रहने वाले आदिवासी भाइयों की जो आबादी है, वह मात्र 2.8 प्रतिशत ही है और शेष जो हमारे आदिवासी भाई हैं, वे दुर्गम क्षेत्रों में ही रहते हैं। यहाँ यह भी उल्लेखनीय है कि देश के लगभग 10-11 राज्य ऐसे हैं, जहाँ हमारे शैड्यूल्ड ट्राइब्स के जो भाई हैं, उनकी टोटल आबादी की 83.2 प्रतिशत पॉपुलेशन रहती है। शेष जो हमारे आदिवासी भाई हैं, वे अरुणाचल प्रदेश, असम, बिहार, गोवा, हिमाचल प्रदेश, झारखंड, जम्मू-कश्मीर, मध्य प्रदेश, महाराष्ट्र, मणिपुर, मेघालय, मिजोरम, नागालैंड, ओडिशा, राजस्थान, सिक्किम, तमिलनाडु, तेलंगाना, त्रिपुरा, उत्तराखंड, उत्तर प्रदेश, वैस्ट बंगाल और अंडमान-निकोबार में रहते हैं। ये सभी हमारे जो भाई हैं, ये आज देश की मुख्य धारा में जुड़ना चाहते हैं। देश के यशस्वी लोकप्रिय प्रधान मंत्री आदरणीय श्री नरेन्द्र मोदी जी ने उनके दुख-दर्द को समझा और उनको आर्थिक विकास की मुख्य धारा में जोड़ने का काम किया।

आज हमारे देश की प्रथम आदिवासी महिला, आदरणीया श्रीमती द्रौपदी मुर्मू जी देश के राष्ट्रपति पद पर आसीन हैं। यह देश के यशस्वी प्रधान मंत्री आदरणीय श्री नरेन्द्र मोदी जी और एनडीए की सरकार के द्वारा ही संभव हो पाया है। इससे पूर्व कभी भी इस देश के राष्ट्रपति भवन में कोई भी आदिवासी भाई-बहन नहीं रहे हैं। आज उनको शिक्षित किया जा रहा है, एकलव्य मॉडल रेजिडेंशियल स्कूल बनाए जा रहे हैं। चूँकि वे ग्रामीण क्षेत्र में रहते हैं, दुर्गम क्षेत्र में रहते हैं, उनके लिए रोजाना आना-जाना संभव नहीं होता है, इसलिए उनके इस दर्द को माननीय प्रधान मंत्री जी ने समझा है।

**श्री उपसभापति :** अनिल जी, आपका समय खत्म हो गया है, इसलिए कृपया आप कन्क्लूड कीजिए। Please conclude. Please conclude. आपके तीन मिनट हो गए।

**डा. अनिल अग्रवाल :** सर, मैं 30 सेकेंड में कन्क्लूड करता हूँ।

महोदय, मैं यही कहना चाहता हूँ कि देश के यशस्वी प्रधान मंत्री जी ने जिस प्रकार से उनको आगे लाने का काम किया है, उनकी जितनी सराहना की जाए, उतनी कम है।...(समय की घंटी)... मैं विपक्षी साथियों की आलोचना भी करना चाहता हूँ, जो आज इस मुद्दे पर भी राजनीति कर रहे हैं, धन्यवाद।



**श्री उपसभापति :** माननीय सदस्यगण, मैं पुनः अनुरोध करता हूँ कि मैंने आपके लिए रूल्स पढ़े कि यह बिल छत्तीसगढ़ से संबंधित है, इसलिए कृपया आप उस विषय पर ही बोलें। माननीय श्री बिप्लब देब। बिप्लब देब जी, आपके तीन मिनट हैं।

**श्री बिप्लब कुमार देब (त्रिपुरा) :** माननीय उपसभापति महोदय, मैं पहले माननीय प्रधान मंत्री जी और अर्जुन मुंडा जी को बहुत-बहुत धन्यवाद देता हूँ कि आप छत्तीसगढ़ की जनजातियों को जोड़ने संबंधी यह संशोधन विधेयक लाए हैं। काँग्रेस के राज के समय बहुत लंबे समय से इसको नहीं लिया जा रहा था। आज माननीय प्रधान मंत्री जी के नेतृत्व में जब सरकार आई है, तब यह संशोधन विधेयक लाया गया है। मैं इसका समर्थन भी करता हूँ और इसके लिए उनको धन्यवाद भी देता हूँ। इसके साथ-ही-साथ मैं यह कहना चाहता हूँ कि चूँकि मैं नॉर्थ-ईस्ट से आता हूँ, इसलिए मैं वहाँ के बारे में बताना चाहता हूँ। अभी ये लोग नहीं हैं, ये लोग नॉर्थ-ईस्ट के मुद्दे को बहुत उठाना चाहते हैं। अगर ये लोग रहते, तो अच्छा रहता। मैं नॉर्थ-ईस्ट के त्रिपुरा राज्य से आता हूँ। त्रिपुरा में 32 परसेंट जनजाति हैं, जिनमें 19 ट्राइब्स हैं और बाकी सब-ट्राइब्स हैं। वहाँ एक डारलॉग कम्युनिटी है, एक हरफ़ को लेकर उसकी माँग 2012 से होम मिनिस्ट्री, केन्द्र सरकार के पास पेंडिंग थी। जब हमारी सरकार आई, तब डारलॉग कम्युनिटी को उनका हक मिला। जैसे छत्तीसगढ़ का हुआ, वैसे ही वहाँ एक स्पेलिंग को लेकर यह चलता रहा। हमारी सरकार आने के बाद यह हो पाया। मैं माननीय प्रधान मंत्री जी और जनजातीय मंत्रालय के मंत्री अर्जुन मुंडा जी को इसके लिए बहुत-बहुत धन्यवाद देता हूँ। आज डारलॉग कम्युनिटी ट्राइब्स में जुड़ गयी है और अब ट्राइब्स की संख्या 20 हो गई है। इस कम्युनिटी को 2012 से 2019 तक इसके लिए इंतजार करना पड़ा। इसी तरह से जिस-जिस राज्य में काँग्रेस की सरकार रही है, चाहे राज्य में हो या केंद्र में हो, जनजातियों को सामने उकसाया जाता है और पीछे उनका काम न करके अपनी वोट बैंक की सिद्धि करने की पॉलिसी, काँग्रेस और बाकी सब दलों की लंबे समय से रही है। अगर इस देश में उसका अवसान ईमानदारी से किसी ने किया है, तो वह माननीय प्रधान मंत्री, श्री नरेन्द्र मोदी जी ने किया है। आज मैं इस बात के लिए गर्व करता हूँ कि भारत सरकार में 8 शेड्यूल्ड ट्राइब्स के मंत्री हैं और तीन कैबिनेट मंत्री हैं। भारत के इतिहास में ऐसा पहली बार हुआ है।

महोदय, त्रिपुरा में ट्राइबल्स के लिए Autonomous District Council (ADC) है। यहाँ वित्त मंत्री श्रीमती निर्मला सीतारमण जी बैठी हुई थीं। जब आप 28 अगस्त, 2021 को त्रिपुरा गई थीं, तब आपने एक ही दिन में अगरतला, त्रिपुरा में बैठे हुए सूचित किया कि एडीसी के लिए 1,300 करोड़ रुपए का World Bank का जो fund सैंक्शन होना है, उसकी मीटिंग तीन महीने बाद होने वाली है। आपने वहीं से ही वित्त मंत्रालय से बात की और within 15 days, वर्ल्ड बैंक से पहली बार मोदी सरकार में त्रिपुरा के एडीसी में जनजाति के लिए 1,300 करोड़ रुपए सैंक्शन हुए।

माननीय उपसभापति महोदय, मैं यह भी बताना चाहता हूँ कि पूरा देश ही नहीं, पूरी दुनिया जानती है कि Bru-Reang अपने ही देश में डिसप्लेस होकर रिफ्यूजी बनकर रह गए थे। वे मिजोरम में वर्ष 2018 तक रहे।...**(समय की घंटी)**... उस समय लंबे समय तक कम्युनिस्ट सरकार रही, केंद्र में काँग्रेस की सरकार रही, लेकिन समाधान नहीं हुआ। उनके लिए एजुकेशन की व्यवस्था नहीं की गई, खाने-पीने की व्यवस्था नहीं की गई, रहने की व्यवस्था नहीं की गई, उन्हें वोट देने का अधिकार नहीं था, मानव अधिकार नहीं थे, पढ़ने का अधिकार नहीं था, उनके बच्चों

को कोई अधिकार नहीं थे। अगर उन्हें ये अधिकार दिए गए हैं, तो माननीय प्रधान मंत्री, नरेन्द्र भाई मोदी जी के नेतृत्व में दिए गए हैं। उन्हें स्थायी रूप से त्रिपुरा में रहने के लिए 600 करोड़ का पैकेज देने का महान काम माननीय प्रधान मंत्री जी ने किया है। मेरे पास समय बहुत कम है। मैं नॉर्थ-ईस्ट से आता हूँ, इसलिए लोग सुनना भी चाहते हैं। मैं इस बारे में बहुत कुछ बोलने वाला था कि नॉर्थ-ईस्ट में क्या-क्या होने वाला है।

**श्री उपसभापति :** जब नॉर्थ-ईस्ट पर बहस होगी, तब आप जरूर बोलिएगा।

**श्री विप्लव कुमार देब :** अर्जुन मुंडा जी ने छत्तीसगढ़ की जनजातियों को जोड़ने का जो काम किया है, इसके लिए मैं उन्हें बहुत-बहुत धन्यवाद देता हूँ और इस बिल का सपोर्ट करता हूँ, धन्यवाद।

SHRI V. VIJAYASAI REDDY: Sir, on behalf of my Party and my Party leader Shri Y.S. Jagan Mohan Reddy *Garu*, I, wholeheartedly, support this Bill because if tribals, anywhere in the country, irrespective of the State where they are located, are benefited, Y.S.R.C.P. is for tribals and it would support every action of the Government, any Government, whether at the Centre or at the State. It would wholeheartedly extend the support in full manner.

Insofar as Andhra Pradesh is concerned, certain allegations have been made by some of the Members and I would like to dispel them. Taking the spirit from the hon. Prime Minister, Shri Narendra Modi, when the State had requested the Central Government to set up a tribal university, hon. Prime Minister had immediately agreed and the process of setting up a tribal university in Paderu constituency is under progress. So, that is an achievement. The State Government, under the stewardship of Y.S. Jagan Mohan Reddy *Garu*, has allotted the land. The Centre is proceeding to construct a tribal university and also a super specialty hospital, particularly, for tribals in the tribal areas located in Andhra Pradesh.

Insofar as agricultural rights are concerned, Andhra Pradesh Chief Minister Y.S. Jagan Mohan Reddy *Garu* has launched Recognition of Forest Rights (RoFR), *patta* distribution programme. Traditionally, *adivasis* have been doing *podu* agriculture. *Podu* means forest agriculture in their own traditional way. Wherever *podu* agriculture is being performed by *adivasis*, there, the rights over the land on which they conduct the agricultural operations, are given to *adivasis*. Under this scheme, 55,513 RoFR *pattas* pertaining to 1,30,679 acres of forest land were distributed. This is what we have been doing with the help of the Central Government in this regard. This was done earlier and subsequently when the other party was in power, they turned a blind eye insofar as *adivasis* rights are concerned.

In fact, the other issue that has been raised insofar as reservation is concerned, the Constitution of India, under Article 243 (d), provides that STs and SCs would get reservation in proportion to their population. Whether a particular caste is included or a particular subset of tribals is included in the list or not does not make any difference. Even if they are included, the percentage of reservation would automatically go up.

Sir, in fact, certain allegations have been made that we are not really looking into the matter. In fact, the Andhra Pradesh Government has passed a resolution in the Assembly and sent it to the Central Government and it is under the active consideration. It is for the Central Government to take a call whether the Boyar Community and also Valmiki Community in the plain areas are to be included in the list of tribals or not. In fact, in Andhra Pradesh, the reservation for tribals is 7 per cent. In case, if other subsets are included as tribals, automatically, the 7 per cent will go up and it may reach about 8 per cent or 9 per cent. So, the existing beneficiaries will not lose in any manner whatsoever. In the light of this background, in fact, I would like to bring one additional last point to your notice that is about women reservation. In fact, YSR Congress Party has been demanding right from the beginning that 50 per cent reservation should be there both at the Centre, in the Parliament as well as in the Legislatures, State Legislatures as well as in the Local Bodies. It is because women in the society comprise 50 per cent of the population; therefore, 50 per cent reservation is to be given to them. When 50 per cent reservation is given, in the Legislature as well as in the Local Bodies, automatically, tribals also, because tribals also are part of the society, get the proportionate reservation. Therefore, with this, we whole-heartedly support this Bill. Thank you, Sir.

**श्री जुगलसिंह लोखंडवाला (गुजरात) :** उपसभापति महोदय, इस महत्वपूर्ण बिल पर बोलने का मौका देने के लिए मैं आपका बहुत-बहुत आभार व्यक्त करता हूँ। जिस तरह अर्जुन जी ने इस महत्वपूर्ण बिल के माध्यम से ट्राइबल्स को उनके अधिकार दिलाने का प्रयास किया है, इसके लिए मैं उनको धन्यवाद देता हूँ।

सर, ट्राइबल के जो विद्यार्थीगण हैं, उनको उनके नाम में मात्रा की छोटी-छोटी गलतियों की वजह से मेनस्ट्रीम से अलग कर दिया गया, जबकि उनको नौकरियाँ मिल सकती थीं। आखिर ये गलतियाँ किसने कीं? उस ज़माने में कांग्रेस के लोग थे, जो बंटवारा करते थे। जंगल के अंदर उनको न तो अच्छी तरह से शिक्षा मिल पाती थी और न ही उनको अच्छी तरह से चिकित्सा मिल पाती थी। जंगल के बाहर केवल उनके नाम को अलग ढंग से बुलाने के कारण शब्द-फेर की वजह से उनको उनके अधिकारों से वंचित रखा गया। आज छत्तीसगढ़ के अंदर इन समुदायों को मेनस्ट्रीम में लाने के लिए माननीय प्रधान मंत्री नरेन्द्र मोदी जी और माननीय अर्जुन जी जो यह प्रयास कर रहे हैं, इसके लिए मैं उनका बहुत-बहुत अभिनंदन करता हूँ।

जल, जंगल, जमीन के जो हकदार हैं, उनको मेनस्ट्रीम से दूर करने का किसने \* किया है? महोदय, आज आप भी देख रहे हैं और पूरा देश यह देख रहा है कि उनके लिए भारतीय जनता पार्टी और माननीय प्रधान मंत्री नरेन्द्र मोदी जी कितना प्रयास कर रहे हैं। उस तरफ के लोगों को पहले से मालूम था कि आज यह बिल आने वाला है और इस बिल पर चर्चा होने वाली है, फिर भी उन लोगों ने इस बिल की चर्चा में हिस्सेदारी नहीं ली। उनका रवैया यह बताता है कि उनको कहीं भी ट्राइबल के लिए कोई सहानुभूति नहीं है, क्योंकि इन लोगों का पहले से ही प्रोपगैंडा रहा है कि उनको पिछड़ा रखो और उनको किसी न किसी तरह उलझाए रखो, जिससे वे मेनस्ट्रीम में न आएँ। मैं माननीय अर्जुन मुंडा जी का बहुत आभार व्यक्त करता हूँ कि आने वाली जो जेनरेशन है, उसको अपने अधिकारों से अब वंचित नहीं होना पड़ेगा। उनके नामों में मात्रा वगैरह की ये छोटी-मोटी गलतियाँ या तो उनके नाम को बुलाने में अथवा उनकी शिक्षा में उनके नाम की लिखाई के अंदर हुई। उसमें उनकी कोई गलती नहीं है, बल्कि उनको शिक्षा देने में अध्यापक वगैरह, जो उनका नाम लिखते हैं, उनकी गलती की वजह से उन लोगों को मेनस्ट्रीम में नहीं लाया गया। मैं मानता हूँ कि इसमें पूरी की पूरी गलती कांग्रेस और उसके साथी दलों की है, जिन्होंने ट्राइबल को ऊपर नहीं लाने का \* किया है। माननीय प्रधान मंत्री नरेन्द्र मोदी जी हर बार ट्राइबल्स को मेनस्ट्रीम में लाने के लिए, चाहे एकलव्य हाईस्कूल की बात हो...(समय की घंटी)... धन्यवाद।

**श्री उपसभापति :** आप अपना वाक्य पूरा कर लीजिए।

**श्री जुगलसिंह लोखंडवाला :** मैं चिकित्सा की बात करता हूँ कि आयुर्वेद में जो फूल, फल और मूल हैं, जिनको बखूबी मालूम है कि उनका क्या उपयोग किया जाता है, आयुर्वेद की सफलता में उनको भी श्रेय जाता है, धन्यवाद।

**श्री उपसभापति :** श्रीमती रमिलाबेन बेचारभाई बारा।

**श्रीमती रमिलाबेन बेचारभाई बारा (गुजरात):** महोदय, मैं हिमाचल प्रदेश से संबंधित बिल पर बोलने वाली हूँ।

**श्री उपसभापति :** इसमें आपका नाम आ गया है। श्रीमती रेणुका सिंह सरुता जी।

**जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्रीमती रेणुका सिंह सरुता):** माननीय उपसभापति महोदय, छत्तीसगढ़ राज्य के संबंध में अनुसूचित जनजातियों की सूची में 12 समुदायों को सम्मिलित करने के लिए संविधान आदेश 1950 का और संशोधन करने वाले विधेयक पर मैं अपनी बात रखने के लिए खड़ी हुई हूँ। मैं स्वयं छत्तीसगढ़ से आती हूँ। छत्तीसगढ़ में वर्तमान में 42 जनजातियाँ निवास करती हैं। आज का यह दिन छत्तीसगढ़ के जनजाति समुदाय के लिए, और केवल छत्तीसगढ़ के जनजाति समुदाय के लिए ही नहीं, बल्कि देश में रहने वाले 700 से भी अधिक जनजाति समुदाय के लिए बहुत ऐतिहासिक दिन है, स्वर्णिम दिन है। जनजातियों की सूची में जो

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\* Expunged as ordered by the Chair.

12 जातियों का यह संशोधन बिल आया है, इसमें 10 ऐसी जातियां हैं, जो लिपिकीय त्रुटि के कारण, उन्हें संविधान ने जो अधिकार दिए हैं, उन्हें जो लाभ प्राप्त होना था, आज़ादी के इतने वर्षों के बाद भी वे उससे वंचित रह रहे थे। इसमें नग्रेसिया एक ऐसी जनजाति है, जिनके नाम के आगे किसान लिख दिया गया था, किसान होने के कारण उन्हें सुविधा नहीं मिल पा रही थी और सबसे पीड़ादायक बात में पंडो जनजाति के लिए कहूंगी कि पंडो जनजाति विशेष पिछड़ी जनजाति में आती है, जिन्हें छत्तीसगढ़ में राष्ट्रपति का दत्तक पुत्र कहा जाता है।

माननीय उपसभापति महोदय, मैं आपके माध्यम से सदन को यह जानकारी देना चाहती हूँ कि देश की आज़ादी के बाद जब प्रथम लोक सभा चुनाव हुआ, देश के प्रथम राष्ट्रपति नियुक्त हुए, देश के प्रथम राष्ट्रपति स्वर्गीय राजेन्द्र प्रसाद जी हमारे छत्तीसगढ़ के एक पंडो ग्राम, जिसमें पंडो जनजाति समुदाय के लोग निवास करते थे, उस गाँव में गए, और केवल गए ही नहीं, बल्कि 24 घंटे उन्होंने उस समुदाय के साथ बिताये, उनकी दिनचर्या और उनकी समस्याओं को समझा और उनका समाधान करने की कोशिश की और आते समय हर परिवार को एक-एक मुनगा का पौधा दिया। ऐसी पंडो जाति के लोग आज़ादी के 75 वर्ष बाद भी जनजाति की सूची में शामिल नहीं होते थे। छत्तीसगढ़ आदिवासी बाहुल्य राज्य है। जनजातियों को त्रिस्तरीय पंचायती राज में चुनाव लड़ने का अधिकार प्राप्त है, लेकिन दुर्भाग्य था कि वे पंच का, सरपंच का, BDC, DDC का चुनाव नहीं लड़ पाते थे। आज मैं उन 12 जनजातियों की ओर से माननीय प्रधान मंत्री जी के प्रति आभार प्रकट करती हूँ। आज माननीय प्रधान मंत्री जी के मार्गदर्शन में हमारे वरिष्ठ मंत्री आदरणीय अर्जुन मुंडा जी इस कार्य को कर रहे हैं, मैं उनको भी धन्यवाद देती हूँ कि उनकी अथक मेहनत से इन चार वर्षों में यह कार्य हुआ है। हालांकि वे पिछले 40 वर्षों से इसके लिए प्रयास कर रहे थे। जब-जब भी पार्लियामेंट प्रारंभ होती थी, तो वे आपस में चिंता व्यक्त करते थे और वे यहां एक सप्ताह, पन्द्रह दिन तक इस बात का इंतज़ार करते रहते थे कि इस बार के सत्र में हमारा बिल आएगा, लेकिन वह नहीं आता था और वे निराश होकर लौट जाते थे। आज उनके लिए बहुत खुशी का दिन है। मुझे इस बात को भी कहना है कि आज यहां विपक्ष पूरी तरह से गायब है। छत्तीसगढ़ के कोटे से जो दो राज्य सभा सदस्य आते हैं, उन दोनों राज्य सभा सदस्यों को इसका समर्थन करना चाहिए था, इसके पक्ष में उन्हें अपनी बात रखनी चाहिए थी। ये सदन के बाहर जाते हैं और कहते हैं कि केन्द्र सरकार हमारी मदद नहीं कर रही है। यदि वे आज यहां पर होते, तो मैं समझती हूँ कि शायद छत्तीसगढ़ के 12 जनजाति समुदाय के लोग भी खुश होते, लेकिन इन्होंने खुद इस अवसर को गंवाया है। छत्तीसगढ़ राज्य के लिए कहना चाहती हूँ कि जब छत्तीसगढ़, मध्य प्रदेश में शामिल था, तो वहां की जनजातियों को जो सुविधाएं मिलनी चाहिए थीं, जो रोजगार के अवसर प्राप्त होने चाहिए थे, जो विकास मिलना चाहिए था, वह नहीं हो पाता था, इसलिए हमारे स्वर्गीय श्री अटल बिहारी वाजपेयी जी ने छत्तीसगढ़ को अलग राज्य बनाया।...(व्यवधान)...

**श्री उपसभापति :** माननीय मंत्री जी, समय कम है, Please conclude.

**श्रीमती रेणुका सिंह सरुता :** महोदय, छत्तीसगढ़ राज्य बनने के बाद वहां पन्द्रह वर्ष तक जब भारतीय जनता पार्टी की सरकार थी, तब डा. रमन सिंह जी ने बीते पन्द्रह वर्षों में वहां की भुखमरी को दूर करने के लिए, वहां की गरीबी को दूर करने के लिए बहुत सारे काम किए, विकास के ढेर

सारे रास्ते खोले। छत्तीसगढ़ कोयला उत्पादक प्रदेश है। मुझे इस बात की खुशी है कि माननीय प्रधान मंत्री जी के आशीर्वाद से, माननीय श्री अश्वनी वैष्णव जी के आशीर्वाद से सरगुजा, जो बहुत पिछड़ा हुआ जिला था, अम्बिकापुर से दिल्ली तक सीधी ट्रेन चलाई गई और जब यहां पर अंग्रेजों का शासन था, तब 1935 में अम्बिकापुर-बरवाडीह एक प्रोजेक्ट बना था, जिसके लिए वहां की जनता हमेशा प्रयास करती थी और आज खुशी की बात है कि अम्बिकापुर-बरवाडीह रेल परियोजना का सर्वे हो चुका है, उसका डीपीआर बन चुका है और बहुत जल्दी छत्तीसगढ़ के लोगों को इस पुरानी परियोजना का लाभ मिलेगा। मैं आज इसके समर्थन में खड़ी हुई हूं और स्वयं इस मंत्रालय की मंत्री भी हूं, तो बहुत खुश हूं। मैं अपनी बात को समाप्त करती हूं, धन्यवाद।

**श्री उपसभापति :** डा. सस्मित पात्रा ।

**डा. सस्मित पात्रा (ओडिशा) :** उपसभापति जी, मैं मेरी पार्टी बीजू जनता दल और मेरे नेता माननीय मुख्य मंत्री श्री नवीन पटनायक जी की तरफ से इस विधेयक का समर्थन करता हूं, अभिनन्दन करता हूं। आज बहुत खुशी का समय है, जब छत्तीसगढ़ में हमारे आदिवासी भाई-बहनों को उनका हक मिल रहा है। उनका जो tribal status था, इस अमेंडमेंट के द्वारा, इस विधेयक के द्वारा हम उस पर कार्य कर रहे हैं, यह बहुत अच्छी बात है। मैं आज इस अवसर पर यह भी कहना चाहता हूं कि ओडिशा के लगभग 169 ऐसे संप्रदाय हैं, 169 communities हैं - माननीय मंत्री जी को अवगत है - जो आज भी इंतजार कर रही हैं कि कब उनको अपना हक मिलेगा, 169 communities को ओडिशा की एस.टी. लिस्ट में संयुक्त होने का अवसर मिलेगा। इसलिए इसके लिए कई मुहिम छेड़ी गई हैं, कई कोशिशें की गई हैं और मेरे नेता माननीय मुख्य मंत्री श्री नवीन पटनायक जी ने भी कई बार इस पर जोर दिया है, चिट्ठियां लिखी हैं। मैं आशा करता हूं कि माननीय मंत्री जी आज जब छत्तीसगढ़ को अपना न्याय दे रहे हैं, तो बहुत जल्द ही इसी सदन में 169 communities, जो 1970 से Scheduled Tribes status में include होने के लिए लंबित हैं, उसके लिए भी कार्य करेंगे। उसके साथ ही आज बहुत खुशी का दिन है और Eighth Schedule में 'हो', 'मुंडारी' और 'भूमिज' भाषाओं को सम्मिलित करने का अवसर है। हम लोगों को पता है कि जो संथाली भाषा है, हमारी महामहिम राष्ट्रपति जी जो भाषा बोलती हैं, उनकी नेटिव लैंग्वेज है और वह आज Eighth Schedule में अंतर्मुक्त है। वैसे ही ओडिशा में 'हो', 'मुंडारी' और 'भूमिज' भाषाओं को Eighth Schedule में include करने की आवश्यकता है। इस संबंध में मेरे नेता माननीय मुख्य मंत्री श्री नवीन पटनायक जी ने बार-बार जोर दिया है। हम आशा करते हैं कि माननीय मंत्री जी इस पर गौर करेंगे।

[उपसभाध्यक्ष (श्री वि. विजयसाई रेड्डी) पीठासीन हुए।]

मान्यवर, जब आदिवासियों के विकास के बारे में चर्चा हो रही है, तो मैं एक विषय रखना चाहता हूं, जो कि केंद्रीय पत्ते के ऊपर 18 प्रतिशत जीएसटी लागू किए जाने के संबंध में है। ओडिशा में लगभग 10 लाख आदिवासी महिलाएं केंद्रीय पत्ते से अपनी रोज़ी-रोटी कमाती हैं। 18 प्रतिशत जीएसटी उनके ऊपर लागू करने की वजह से वही आदिवासी बहनों के ऊपर प्रहार होता है। क्या

यह समय नहीं है कि जीएसटी काउंसिल इस पर गौर करे और केंद्रीय सरकार केंद्र पक्ष पर जो 18 प्रतिशत जीएसटी है, उसे हमारी आदिवासी बहनों के ऊपर से हटा ले?

मान्यवर, पश्चिम ओडिशा और दक्षिण ओडिशा में कई आदिवासी भाई-बहन हैं, जो कि प्रधान मंत्री आवास योजना से आज तक वंचित हैं। लगभग सात लाख प्रधान मंत्री आवास योजना के घर अभी भी लंबित हैं, जो कि ओडिशा को मिलने चाहिए। हालांकि यह विषय माननीय मंत्री, ट्राइबल अफेयर्स का नहीं है, लेकिन जब हम सर्वांगीण विकास की चर्चा करते हैं, तो सर्वांगीण विकास केवल उनको अधिकार देने से नहीं होगा, बल्कि उनको घर देने से होगा और उनको रोजगार देने से होगा।

मान्यवर, मैं आखिर में एक और विषय पर अपनी बात रखना चाहता हूँ। आज यह गौरवशाली दिन है जब हमारी महामहिम राष्ट्रपति जी, ओडिशा की बेटी श्रीमती द्रौपदी मुर्मू जी अपने कार्यकाल का एक साल सम्पन्न कर रही हैं। आज वह अपने जन्म स्थान ओडिशा राज्य में तीन दिन के दौरे पर हैं। मैं नमन करता हूँ और साथ ही केंद्र सरकार से एक गुजारिश करूंगा कि आप महिला आरक्षण बिल को पारित करिए। जैसे आप चाहते हैं कि इस देश का जो नेतृत्व है, वह श्रीमती द्रौपदी मुर्मू जी ने, एक आदिवासी बेटी ने, ओडिशा की बेटी ने, देश की बेटी ने किया, वैसे ही क्या हम यह नहीं चाहते हैं कि वुमेन्स रिजर्वेशन बिल पारित होने से 50 प्रतिशत आरक्षण मिलने से हमारी कई आदिवासी बहनें इस सदन में आएँ। मैं आशा करता हूँ कि सरकार इस पर भी ध्यान दे और विशेषकर जो ओडिशा की 169 कम्युनिटीज एसटी लिस्ट में शामिल होने के लिए आज भी उम्मीद में हैं, आज भी उनकी आंखों में आशा है, उस आशा को खुशी में तबदील करें, यही मेरी आपसे गुजारिश है। बहुत-बहुत धन्यवाद।

**श्री राकेश सिन्हा (नामनिर्देशित) :** उपसभाध्यक्ष महोदय, मैं इस बिल के समर्थन में बोलने के लिए खड़ा हुआ हूँ। मैं ट्राइबल अफेयर्स मिनिस्टर श्री अर्जुन मुंडा जी को बधाई देता हूँ। उन्होंने उन न्यूनताओं को दूर किया जिनके कारण हमारे वनवासी भाइयों को अनेक प्रकार की कठिनाइयों का सामना करना पड़ता था। जहां तक छत्तीसगढ़ का सवाल है, वहां देश के ट्राइबल्स के 2.3 परसेंट ट्राइबल रहते हैं। सबसे दुर्भाग्य की स्थिति यह है कि 17 प्रतिशत ट्राइबल, जो खुद वहां की सरकार का आंकड़ा है, मालन्युट्रिशन के शिकार हैं, यानी उनको भर पेट भोजन नहीं मिल पाता है। बस्तर में अकेले मालन्युट्रिशन के शिकार लोगों की संख्या बहुत बढ़ी है। 6,000 लोग तो ऐसे हैं, जो सीवियर मालन्युट्रिशन के शिकार हैं। मैं सदन के माध्यम से देश को बताना चाहता हूँ कि 2014 के बाद से ट्राइबल अफेयर्स में कई बुनियादी परिवर्तन हुए हैं। यदि उन बुनियादी परिवर्तनों को राज्य सरकारों ने ईमानदारी से लागू किया होता, तो आज छत्तीसगढ़ की यह स्थिति नहीं होती।

उपसभाध्यक्ष महोदय, 2013-14 में ट्राइबल सब-प्लान के अंतर्गत डेवलपमेंट एक्शन प्लान फॉर एससी/एसटीज के अंतर्गत देश की 41 मिनिस्ट्रीज और डिपार्टमेंट्स से 4.3 परसेंट से लेकर उनके बजट का 17.5 परसेंट ट्राइबल्स के अफेयर्स में खर्च करने के लिए सरकार दे रही है। जो बजट 2013-14 में 21,000 करोड़ का था, वह 2023-24 में 1,00,000 करोड़ से अधिक हो गया, यानी 5.3 परसेंट की वृद्धि हुई है, यह पांच गुणा बढ़ा है। भारत सरकार ने, नरेन्द्र मोदी जी की सरकार ने 21,000 करोड़ से बढ़ाकर 1,00,000 करोड़ से अधिक का बजट कर दिया है।

उपसभाध्यक्ष महोदय, मैं इस संबंध में दो महत्वपूर्ण बातें कहना चाहता हूँ। जब ट्राइबल समाज की बात होती है, तो उनका अस्तित्व और अस्मिता - ये दोनों ही आज़ादी के बाद सवालों के घेरे में रहे हैं। जब अंग्रेज़ों का शासन था और 1872 में पहला सेंसस हुआ, तो पहले सेंसस से लेकर 1911 तक उनके लिए 'एनिमिस्ट' शब्द यूज़ होता था। जो उनके लिए बहुत ही कंटेंट के साथ उपयोग होता था। औपनिवेशिक शासकों ने 'एनिमिस्ट' शब्द कहकर प्रयोग किया। 1921 से 'ट्राइबल' शब्द का उपयोग शुरू हुआ है। आज़ादी के बाद भारत सरकार की जो स्थिति थी, उसको एक ट्राइबल स्कॉलर, जो वाइस चांसलर रह चुके थे, उसको राम दयाल मुंडा जी ने एक पंक्ति में उद्धृत किया था। कांग्रेस सरकार के दौरान सरकार की योजनाएं आती थीं, ट्राइबल सब-प्लान भी था - आज मेरे मित्र नहीं हैं, यदि वे ट्राइबल अफेयर्स पर बोलते और अपनी सरकारों के दौरान जो काम किया, उसके बारे में बताते। चूंकि वे बोल नहीं सकते थे, इसलिए आज ट्राइबल के मामलों की बहस में अपनी हिस्सेदारी नहीं दिखा रहे हैं। राम दयाल मुंडा जी ने कहा था, You are piping money in a leakage system. यानी जहाँ आप पैसा दे रहे हैं, जितना पैसा दे रहे हैं, उससे अधिक पैसा बाहर निकल रहा है। राम दयाल मुंडा के उस कथन को, जो कांग्रेस सरकार को प्रतिबिंबित करता था, माननीय प्रधान मंत्री नरेंद्र मोदी जी ने उस सिस्टम को दुरुस्त किया है। मैं दो बातें कहकर अपनी बात समाप्त करूंगा, क्योंकि मुझे मालूम है कि समय नहीं है। जब मैंने अस्तित्व और अस्मिता कहा, तो जहाँ 2023-24 का बजटरी एलोकेशन बढ़ा है, जो 12 हजार करोड़ रुपये का एलोकेशन है, अगले तीन सालों में वित्त मंत्री माननीया श्रीमती निर्मला सीतारमण जी ने...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI V. VIJAYASAI REDDY): Please conclude, Rakeshji.

**श्री राकेश सिन्हा :** 15 हजार करोड़ रुपये का बजट एलोकेशन किया है। जहाँ तक अस्मिता की बात है, देश के लिए दो बिंदु बहुत ही महत्वपूर्ण हैं। ट्राइबल की भूमिका देश के स्वतंत्रता आंदोलन में पहली बार 2014 के बाद से, खास करके 'अमृत महोत्सव' के समय में सामने आई। कोई देश नहीं जानता था कि खासी हिल्स का यू. तिरोत सिंग कौन है, जिसने अंग्रेज़ों से लड़ाई लड़ी? कोई जानता नहीं था। हम बिरसा मुंडा की भूमिका को जानते थे, लेकिन सम्मान नहीं दिया। प्रधान मंत्री नरेन्द्र मोदी जी ने 'जनजातीय गौरव दिवस' ...(व्यवधान)... 'राष्ट्रीय जनजातीय गौरव दिवस' के रूप में घोषित किया। ...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI V. VIJAYASAI REDDY): Please conclude. Time allotted is over.

**श्री राकेश सिन्हा :** इसलिए मैं कहना चाहता हूँ कि प्रधान मंत्री जी ने दिल्ली में जो 'आदि महोत्सव' शुरू किया है, उसमें लगभग 1 हजार ट्राइबल्स ने जो भागीदारी दिखाई है, वह यह दिखाता है कि प्रधान मंत्री नरेन्द्र मोदी जी के नेतृत्व में हम उनके अस्तित्व और अस्मिता को लेकर आगे बढ़ रहे हैं।...(व्यवधान)... मुझे आशा है कि इन योजनाओं के द्वारा अगले वर्षों में ट्राइबल



समाज की स्थिति बदलेगी, उनकी स्थिति में बुनियादी परिवर्तन होगा। आपका बहुत-बहुत धन्यवाद।

THE VICE-CHAIRMAN (SHRI V. VIJAYASAI REDDY): Thank you, Rakeshji. Next speaker is G.K. VasANJI.

SHRI G.K. VASAN (Tamil Nadu): Mr. Vice-Chairman, Sir, I stand here to support the Bill and I congratulate the hon. Minister. The Government under our hon. Prime Minister is generous and committed to the upliftment of the tribal people. Sir, I should thank the Minister on behalf of Tamil Nadu that in the Session before the last Session, the Narikkurava community in Tamil Nadu was awarded the ST status. Today the community is able to achieve their wanted development needs and education facilities and they live in honour. In the same way, I would request the hon. Minister to kindly consider the Badagas community in Nilgiris; number two, the fishermen community, the Valmiki community and the Bare Community which are worthwhile to be announced as STs. Our Minister and the senior leader of NDA from Tamil Nadu, Mr. Murugan, is here. He has been camping and campaigning for the Badaga community in Nilgiris. He also knows the interest of the community and the genuineness of my interest in them. I am sure, Sir, the Minister will consider Badaga community to be listed in this. Thank you very much.

DR. K. LAXMAN (Uttar Pradesh): Mr. Vice-Chairman, Sir, thank you for giving me this opportunity to speak on this Bill. I congratulate our hon. Minister, Shri Arjun Munda, and thank our hon. Prime Minister Modiji for including certain genuine castes into 'tribes'. As far as Telangana is concerned, the State I belong to, 10 per cent is the ST population. But, most unfortunately, the BRS Members, who repeatedly say that they are maintaining equidistance from the Congress and the BJP, वे कांग्रेस के इशारे पर चलते हैं। अगर कांग्रेस वॉक आउट करती है, तो वे वॉक आउट करते हैं, उनके साथ चलते हैं। पूरा तेलंगाना समाज उनकी ओर देख रहा है। आन्ध्र प्रदेश और तेलंगाना, दोनों राज्यों में वाल्मीकि और बोया तथा उनके साथ मछुआरा और वड्डुरा स्टोन कटर्स कम्युनिटीज़ हैं। कई दशकों से एसटी सूची में दर्जा देने के लिए उनकी माँग है, but, unfortunately, BRS was part and parcel of the UPA Government. But they never did it. Our Chief Minister, Shri K. Chandrashekar, was a Minister in the UPA Government, but he never bothered to see that these castes, Valmiki and Boya, are included in the ST list. I really thank Modiji. When he speaks of social justice, जब वे सामाजिक न्याय के बारे में जिक्र करते हैं, 'सबका साथ सबका विकास' का नारा देते हैं, तो वे उस पर अमल करके दिखाते हैं। आजादी के 75 साल के अंदर उन्होंने हमारे ट्राइबल्स के, अनुसूचित जनजाति समाज के आठ लोगों को मंत्रिमंडल में

भागीदारी दी और उन्हीं में से तीन कैबिनेट मिनिस्टर्स दिए। उन्होंने पहली बार एक आदिवासी महिला को राष्ट्रपति बनाया। तेलंगाना, जहाँ हमारी 10 प्रतिशत एसटी पॉपुलेशन है, वहाँ सिर्फ एक ही मंत्री है। वहाँ हमारे केसीआर की सरकार है। उनकी सरकार में, जिनकी सामाजिक आबादी एक प्रतिशत भी नहीं है, मगर उनके चार मंत्री हैं। यह उनका सामाजिक न्याय और सोशल जस्टिस का रवैया है। आज पूरा तेलंगाना समाज देख रहा है।

मैं एक और मुद्दे की ओर आपका ध्यान आकर्षित करना चाहता हूँ, जैसा आपने भी जिक्र किया। पोडु, ट्राइबल एरियाज़ में एजेंसी के अंदर जो लोग एग्रिकल्चर करते हैं, उनका जो राइट्स है, जो टाइटिल है, वह एसटी को मिलना चाहिए। कई बार बीजेपी के माध्यम से हमने इसके लिए जो आंदोलन किया, उसके बारे में कई केसेज़ हैं और कई लोग जेल में भी हैं। इसलिए मैं अपने मंत्री, अर्जुन मुंडा जी से भी माँग करता हूँ कि जो टिलिंग राइट्स है, उनको उनका टाइटिल देने के लिए सरकार के ऊपर दबाव डालें। वे दशकों से पोडु भूमिलु के नाम पर व्यवसाय कर रहे हैं।

सर, मैं ज्यादा नहीं बोलना चाहता हूँ, लेकिन जब ट्राइबल्स का मुद्दा चर्चा में आया और जब हमारे समीर भाई, एक आदिवासी सांसद, अपनी बात कह रहे थे, तो हमारे विरोधी दल किस तरह हल्ला मचा रहे थे, किस तरह से शोर मचा रहे थे। ट्राइबल्स के बारे में यह उनका रवैया है। आज पूरा देश जानता है कि जब ट्राइबल्स के बारे में चर्चा हो रही थी, तो उसमें उनको भागीदार बनना था। मैं आपके माध्यम से बीआरएस के लोगों से भी विनती करता हूँ कि ट्राइबल्स की जो माँगें हैं, उनको यहाँ सदन में रह कर वे माँगें करनी चाहिए थीं।

सर, मैं दोबारा अपने मंत्री महोदय से अपील करता हूँ कि वे वाल्मीकि, बोया और हमारे अन्य सामाजिक वर्गों को भी एसटी सूची में दर्जा दें। धन्यवाद।

**सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री रामदास अठावले) :** सर, छत्तीसगढ़ के आदिवासी समाज की कुछ जातियों को ट्राइबल्स की लिस्ट में लाने के लिए यह बिल है। उसके साथ-साथ हिमाचल प्रदेश में भी कुछ जातियाँ हैं, उनको भी आदिवासी समाज में अंतर्भूत करने के लिए यह बिल है। माननीय अर्जुन मुंडा जी उसका रिप्लाय देने वाले हैं। मैं इतना ही बताना चाहता हूँ कि

*"जो होता है मृदुभाषी, - 2  
वह होता है आदिवासी।  
उत्तर प्रदेश में है काशी, - 2  
लेकिन मैं हूँ महाराष्ट्रवासी।"*

यह जो बिल है, यह बहुत सारी जातियों को ट्राइबल्स में लाने का बिल है। हमारी माननीय नरेन्द्र मोदी जी की जो सरकार है, यह सरकार सामाजिक न्याय का विचार करने वाली है। दलित आदिवासियों को ज्यादा से ज्यादा न्याय मिले, इसके लिए भूमिका निभाने वाली हमारी सरकार है। माननीय नरेन्द्र मोदी जी ने पहली बार देश के राष्ट्रपति पद पर एक आदिवासी महिला, महामहिम द्रौपदी मुर्मू जी को बैठाने का काम किया है, जो बहुत बड़ी बात है। आदिवासी समाज के बारे में

कांग्रेस वालों ने कभी बात नहीं की, कांग्रेस वाले तो भाग जाते हैं, लेकिन हम जाग जाते हैं। कांग्रेस वाले इसलिए चले गए, क्योंकि वे इस बिल पर चर्चा नहीं करना चाहते हैं। हम तो चर्चा चाहते हैं, लेकिन वे हंगामा करते हैं। कांग्रेस के राज में दलितों और आदिवासियों को उतना न्याय नहीं मिला, जितना मोदी सरकार के समय में मिल रहा है।

महोदय, मेरी एक मांग है, हमारे महाराष्ट्र में विशालगढ़ नाम का एक गढ़ है, जो महाराष्ट्र के रायगढ़ ज़िले में खालापुर, खोपोली ताल्लुक में आता है। वहां 47 घरों का एक गांव था, लेकिन इस साल पहाड़ गिर जाने के कारण उनके काफी लोगों की मृत्यु हो गई है। उनके कम से 80-90 लोगों की मृत्यु हो गई है, जो एक बहुत दर्दनाक घटना है, लेकिन उनमें से 124 लोगों की जान बच गई है। मैंने महाराष्ट्र सरकार के सीएम और डिप्टी सीएम को उनके लिए एक पत्र भी लिखा है। भारत सरकार से मेरी यह मांग है कि पहाड़ों में रहने वाले लोगों को हमें सुरक्षित जगहों पर लाना ही होगा। जब कभी भी भूकम्प आता है या कभी बारिश होती है, तो पहाड़ गिर जाते हैं, जिसके कारण बहुत बड़ा नुकसान हो जाता है। भारत सरकार को इसके लिए एक एक्सपर्ट कमिटी बनानी चाहिए, क्योंकि ऐसी जगहों पर रहने वाले लोगों को सुरक्षित स्थानों पर ले जाने की आवश्यकता है। हर राज्य को इस तरह की एक कमिटी बना कर, अपने-अपने राज्य में सर्वे करवाना चाहिए। पहाड़ों में रहने वाले ज्यादातर लोग आदिवासी हैं। आदिवासी लोग ताज़ी ऑक्सीजन लेते हैं, जिसके कारण वे बहुत तगड़े होते हैं, ताकतवर होते हैं। ये लोग बहुत अच्छा काम करते हैं। भागने में भी ये बहुत तेज़ होते हैं और दूसरों को जगाने का भी काम बहुत अच्छी तरह से करते हैं। मेरी मांग है कि पहाड़ों में रहने वाले लोगों को न्याय मिलना चाहिए। इसके लिए सभी राज्य सरकारों और भारत सरकार से मेरा निवेदन है कि उनको सुरक्षित जगहों पर लाना चाहिए, क्योंकि उनके साथ कब क्या दुर्घटना घट जाएगी, यह मालूम नहीं होता है। हमें ट्राइबल समाज को न्याय देने के लिए भूमिका निभानी चाहिए।

इस साल का आपका बजट लगभग 1,21,000 करोड़ रुपये का है और मेरे मंत्रालय का बजट लगभग 1,59,000 करोड़ रुपये का है। माननीय नरेन्द्र मोदी जी की सरकार ने भूमिका ले ली है कि दलित और आदिवासी लोगों को ज्यादा से ज्यादा न्याय मिले, इसीलिए हम लोग एक साथ जुड़ गए हैं। यहां बहुत सारी पार्टियां हैं, जो हमें सपोर्ट करती हैं। आगे के इलेक्शन में सपोर्ट करेंगी या नहीं करेंगी, मालूम नहीं है, लेकिन अंदर से तो आपका सपोर्ट हमें मिलता ही रहता है, जिसके लिए हम आभार व्यक्त करते हैं।...**(व्यवधान)**... आपके चीफ मिनिस्टर के साथ मेरी अच्छी दोस्ती है, उनका बहुत अच्छा काम चल रहा है।...**(व्यवधान)**... ओडिशा के लोग भी हमारे साथ हैं, नवीन पटनायक साहब हमारे मित्र हैं।...**(व्यवधान)**... पहले वे जब एनडीए में कोयला मंत्री थे, उस समय मैं मेम्बर ऑफ पार्लियामेंट था। उस समय मैं आपके साथ नहीं था क्योंकि उस वक्त हवा आपके साथ नहीं थी।...**(व्यवधान)**... वह बात नहीं है, माननीय अटल जी के साथ मेरे बहुत अच्छे संबंध थे, वे मराठी बोलते थे। नवीन पटनायक जी के साथ भी मेरे बहुत अच्छे संबंध थे। आप लोग हमको सपोर्ट करते हैं, यह बहुत अच्छी बात है। आज आदिवासियों के विषय पर चर्चा हो रही है और बहुत सारी आदिवासी जनजातियों को ट्राइबल्स की लिस्ट में लाने की कोशिश हो रही है। मेरा एक निवेदन यह भी है कि ट्राइबल्स को 7.5% आरक्षण मिलता है, लेकिन 2011 की जनगणना के मुताबिक ट्राइबल्स की पॉपुलेशन 8.4% है, इसलिए उनका आरक्षण बढ़ाए जाने के बारे में विचार होना चाहिए। अगर आप इतनी सारी जनजातियों को इसमें ला रहे हैं, तो मेरी यह मांग भी है कि

पॉपुलेशन के हिसाब से आरक्षण दिया जाए। शेड्यूल्ड कास्ट्स को 6.6% और शेड्यूल्ड ट्राइब्स को 8.4% आरक्षण मिलना चाहिए।

THE VICE-CHAIRMAN (SHRI V. VIJAYASAI REDDY): Ramdasji, please conclude. Your time is over.

**श्री रामदास अठावले :** महोदय, मैं आज यहां माननीय बिरसा मुंडा जी और बाबा साहेब अम्बेडकर जी को याद करता हूँ, जिन्होंने दलितों और आदिवासियों के लिए बहुत बड़ा काम किया था। ज्यादा वक्त न लेते हुए, मैं अपनी रिपब्लिकल पार्टी ऑफ इंडिया की तरफ से इस बिल का समर्थन करता हूँ। इसके साथ-साथ मैं, जो कांग्रेस वाले हैं, अपोज़िशन वाले हैं, उनके लिए नाराज़गी भी व्यक्त करता हूँ। आज उनको भी इस हाउस में होना चाहिए, क्योंकि आज यहां आदिवासियों के बिल पर चर्चा हो रही है।

THE VICE-CHAIRMAN (SHRI V. VIJAYASAI REDDY): Ramdasji, Please conclude.

**श्री रामदास अठावले :** वे लोग आदिवासी समाज की बात तो बहुत करते हैं, लेकिन ऐसे समय में सदन से भाग जाते हैं। इस वक्त पर इन लोगों को भी यहां रहना चाहिए था।

THE VICE-CHAIRMAN (SHRI V. VIJAYASAI REDDY): Please conclude. The time allotted to you is over.

**श्री रामदास अठावले :** उनको जाने दो, लेकिन मैं आपके साथ रहूंगा। उनकी कोई आवश्यकता नहीं है। जब तक मैं आपके साथ हूँ, तब तक आपको कोई चिंता करने की आवश्यकता नहीं है, मुझे भी कोई चिंता नहीं है। मैं इस बिल का समर्थन करता हूँ, नमस्कार, प्रणाम, जय भीम, जय भारत।

**श्री रामजी (उत्तर प्रदेश) :** मान्यवर, आपका धन्यवाद कि आपने इस बिल पर मुझे बोलने का अवसर प्रदान किया है। इसके साथ ही मैं अपनी पार्टी की मुखिया बहन कुमारी मायावती जी का भी आभार व्यक्त करता हूँ।

मान्यवर, मैं इस बिल के समर्थन में बोलने के लिए खड़ा हूँ। छत्तीसगढ़ से संबंधित इस विषय को लेकर माननीय मंत्री जी यहाँ बैठे हुए हैं। मैंने पिछली बार भी इनसे रिक्वेस्ट की थी कि 'महारा समाज' को लेकर एक थोड़ी सी गंभीरता लाई जाए। 'महारा समाज' के लोग अभी आए हुए थे। उन लोगों ने कहा कि हमें अनुसूचित जाति में शामिल किया जा रहा है, जबकि हम अनुसूचित जनजाति के लोग हैं। हमारी एक अलग पहचान है, हम ट्राइब्स हैं और ट्राइब्स से हमें अनुसूचित जाति में लाना एक गलत चीज़ है।

मान्यवर, इस संबंध में मैं आपको कुछ बताना चाहता हूँ। मध्य प्रदेश का 1949-50 का जो गजट है, उसमें छत्तीसगढ़ का जो 'महारा समाज' है, वह आदिवासी है। यही नहीं, मान्यवर, 28 फरवरी, 2014 को जब थावरचन्द गहलोत जी यहाँ पर मंत्री थे, तब उन्होंने अनुसूचित जाति और

अनुसूचित जनजाति विकास विभाग, छत्तीसगढ़ को एक लेटर भी लिखा था। उसमें उन्होंने यह लिखा था कि जो 'महारा समाज' है, उसको क्या मैं आदिवासी के रूप में सिर्फ बस्तर में सीमित करूँ या उसको पूरे छत्तीसगढ़ में किया जाए। मान्यवर, मैं आपके माध्यम से माननीय मंत्री जी से यह कहना चाहता हूँ कि 'महारा समाज' और 'महारा', 'महार' नहीं है। इस विषय को लेकर अठावले जी भी यहाँ पर बैठे हुए हैं। इनकी ही पार्टी आरपीआई ने वहाँ पर ऑब्जेक्शन भी दायर किया हुआ है। इस प्रकार, 'महारा' और 'महार' अलग हैं। एक शैड्यूल्ड ट्राइब है और दूसरा अनुसूचित जाति है, इसलिए इन दोनों को एक नहीं माना जाए। उस पर अभी तक कोई संज्ञान नहीं हुआ है, उस पर कोई फाइनल डिस्सिजन नहीं हुआ है, लेकिन उसके बाद भी 'महारा समाज' को, जो कि अनुसूचित जनजाति में आता है, उसको जान-बूझकर एससी में लाने का प्रयास किया जा रहा है। मान्यवर, मैं आपके माध्यम से माननीय मंत्री जी से कहना चाहता हूँ कि इसके डिटेल्स में जाएँ, तथ्यों में जाएँ। अनुसूचित जाति की परंपराएँ अलग होती हैं, उनके तौर-तरीके अलग होते हैं, उनकी संस्कृति अलग होती है, इसलिए उनको अनुसूचित जाति में लाने का काम नहीं किया जाए, धन्यवाद।

THE VICE-CHAIRMAN (SHRI V. VIJAYASAI REDDY): Now, Shri Arjun Munda will reply to the discussion.

**जनजातीय कार्य मंत्री (श्री अर्जुन मुंडा) :** आदरणीय उपसभाध्यक्ष महोदय, आज राज्य सभा में छत्तीसगढ़ राज्य से संबंधित विधेयक पर प्रस्तावित संशोधन पर सदन के सभी वरिष्ठ माननीय सदस्यों ने बहुत गंभीरता से चर्चा की और लगभग सभी माननीय सदस्यों ने इस बिल का समर्थन किया। मैं उन सभी माननीय सदस्यों के प्रति आभार व्यक्त करता हूँ, जिन्होंने इस चर्चा में भाग लिया कि छत्तीसगढ़ राज्य के संबंध में जो विधेयक है, आदरणीय प्रधान मंत्री नरेन्द्र भाई मोदी जी के नेतृत्व में जैसे जनजातीय समुदाय के लोगों को, जो वर्षों से इस समस्या को लेकर पीड़ित थे, उन्हें न्याय मिले और सदन में चर्चा के बाद आने वाले दिनों में संवैधानिक व्यवस्था के तहत जो अधिकार हैं, उन अधिकारों का लाभ वे ले सकें।

आसन ने इस बात पर बल दिया और कई बार उल्लेख किया कि सदन में जो विधेयक प्रस्तुत है, उस प्रस्तुत विधेयक के आधार पर ही हम सब अपनी बातों को रखें। माननीय सदस्यों ने इससे हटकर भी कई ऐसे विषय रखे, जो इस विधेयक से संबंधित नहीं हैं, लेकिन जनजातीय विषय से संबंधित हैं, इसलिए मैं उन्हें भी संज्ञान में लेते हुए कहता हूँ कि जनजातीय समुदायों के संबंध में जैसे जो भी आपके सुझाव आए हैं, उन सारे मामलों पर सरकार रचनात्मक तरीके से कैसे जनजातीय समुदायों को आगे लाभ मिले, यह सुनिश्चित करेगी। पिछले 9 वर्षों में आदरणीय प्रधान मंत्री नरेन्द्र मोदी जी के नेतृत्व में लगातार इस बात की कोशिश हुई है और वैसी समस्याओं का समाधान करने की दिशा में पहल की गई है, जिनका एक उदाहरण इस सदन में आज प्रस्तुत किया गया विधेयक है। इसके पहले कई राज्यों के ऐसे जो विषय रहे हैं, उनका समाधान हुआ है। अरुणाचल प्रदेश के विषय थे। अभी हमारे माननीय सदस्य बिप्लब जी त्रिपुरा के विषय में बता रहे थे। त्रिपुरा में भी इस तरह की कठिनाई थी। इसके साथ-साथ उत्तर प्रदेश, झारखंड, कर्नाटक, तमिलनाडु आदि कई राज्यों की ऐसी जो त्रुटि रही, उसका समाधान करने का प्रयत्न, जो मापदंड

तय किए गए, उसके आधार पर किया गया और आगे इस पर कार्य चल रहा है। जिन राज्यों में ऐसी समस्या है, वहाँ की राज्य सरकार इन सारे मामलों पर अच्छे ढंग से शोध करे। शोध करने के बाद, जो मापदंड तय किया गया है, उसके अनुसार इसका अध्ययन करते हुए भारत सरकार को सारी सूचनाएँ उपलब्ध कराए। भारत सरकार ऐसे मामलों को, जिनमें नीति निर्धारित की गई है कि अनुसूचित जनजाति के जो चारित्रिक गुण हैं, उनके आधार पर उन्हें यह सुविधा देने के लिए संवैधानिक दृष्टि से विधेयक के माध्यम से उनके अधिकारों को सुनिश्चित करेगी। इस प्रकार यह क्रम चल रहा है। मैं इस बात को इसलिए दोहरा रहा हूँ - अभी माननीय सदस्य, डा. मु. तंबी दुरै जी नहीं हैं, उन्होंने इस बात का उल्लेख किया कि पूरे देश का एक साथ विधेयक लाया जाए। इसके लिए भारत सरकार द्वारा विधि, मापदंड तय किया गया है। उन्हीं मापदंडों के आधार पर सभी राज्य - क्योंकि अलग-अलग राज्य में रहने वाले जनजाति समुदाय के लोगों की बहुत सारी ऐसी विशिष्ट, अलग-अलग पद्धतियाँ, गुण हैं, जिनका उल्लेख होना कि वह उस चरित्र, उस कैरेक्टर को इनहेरिट करता है, तभी वह सूचीबद्ध किया जा सकेगा। इसलिए वह एक साथ करना संभव नहीं है। अलग-अलग राज्यों के अलग-अलग विधेयक के रूप में यह सदन विचार करे और इसीलिए आज छत्तीसगढ़ के संबंध में यह विधेयक लाया गया है। छत्तीसगढ़ में इस समय 12 ऐसे समुदाय हैं, जिनमें से अधिकांश की चर्चा अभी माननीय सदस्यों ने की है कि मात्रात्मक या लिपिकीय भूल के कारण या उन दिनों में अशिक्षित रहने के कारण या लिखने वाले, सुनने वाले या बोलने वाले में अंतर होने के कारण जो इस तरीके से रेवेन्यू रिकार्ड्स में दर्ज किए गए, उनका कालांतर में संशोधन नहीं हुआ, जिसकी वजह से यह समस्या बढ़ती चली गई।

सन् 2000 में सुप्रीम कोर्ट ने एक फैसले में इस बात का उल्लेख किया कि किसी भी ऐसे मामले पर संसद को यह अधिकार है कि यदि उसमें किसी भी तरह की त्रुटि है, तो संसद उसका संशोधन करे। उसके बाद कई वर्ष बीते, लेकिन पूर्ववर्ती सरकारों ने इस पर ध्यान नहीं दिया।

( उपसभाध्यक्ष (श्रीमती एस. फान्गानॉन कोन्याक) पीठासीन हुईं। )

पूर्ववर्ती सरकारों के द्वारा इस पर ध्यान नहीं देने के कारण परिस्थितियाँ जटिल होती चली गईं, लेकिन जब आदरणीय नरेन्द्र मोदी जी के नेतृत्व में सरकार बनी, तो संवेदनशील सरकार का परिचय देते हुए ऐसे मामले और जिन राज्यों का हमने उल्लेख किया - अरुणाचल प्रदेश, त्रिपुरा, उत्तर प्रदेश, झारखंड आदि - उन सभी राज्यों का समाधान करने का कार्य प्रारंभ हुआ। यह पिछले सत्र में भी हुआ, इसके पहले भी हुआ और यह क्रम चलता रहेगा। इसके बाद हम हिमाचल प्रदेश से संबंधित विधेयक पर चर्चा करेंगे। इस प्रकार से हम लगातार इस कार्य को कर रहे हैं।

4.00 P.M.

इससे एक बात स्पष्ट दिखती है कि सरकार जनजातीय समुदायों को लेकर संवेदनशील है। उनके संपूर्ण बहुआयामी व्यक्तित्व को उबारने के लिए उन्हें मौलिक सुविधाओं से सुसज्जित करते हुए और उनके संवैधानिक अधिकारों को सुनिश्चित करते हुए आगे बढ़ाने का काम कैसे हो, यह सरकार की मंशा है।

महोदया, आज जो प्रस्ताव पेश किए गए हैं, इसी कड़ी में मैं थोड़ा उनका भी उल्लेख करना चाहता हूँ। सेंसस, 2011 के आधार पर छत्तीसगढ़ की कुल जनसंख्या लगभग 2 करोड़, 55 लाख है। इसमें से जनजातियों की कुल संख्या 78.22 लाख है। आज हम जो प्रस्ताव विधेयक के रूप में लाए हैं, इन 12 समुदायों की अनुमानित जनसंख्या 72 हजार है। यदि हम इन 12 समुदायों, जिनका संशोधन करने का प्रस्ताव है, उनकी संख्या को देखें, तो ये बहुत कम संख्या में हैं, लेकिन सरकार की संवेदनशीलता है कि उनकी खोज हो, उनकी समस्याओं का समाधान हो और उन्हें भी न्याय मिले, जो शायद पीछे बैठे हुए हैं। जिनकी आवाज यहाँ तक नहीं पहुंच पाती है, उनकी आवाज हमारे माध्यम से पहुंचे और उन्हें न्याय मिले। छत्तीसगढ़ राज्य की जो अनुसूचित जनजाति की सूची है, उसकी प्रविष्टि संख्या पाँच पर जो मात्रात्मक त्रुटि है, उसमें संशोधन से पहले यह 'भारिया भूमिया' के रूप में है, लेकिन उसमें 'भूर्इया', 'भूर्इयाँ' या 'भूयां', इस तरीके की स्पेलिंग मिस्टेक्स हैं। यह सुनने में सबको एक ही लग रहा होगा, लेकिन इनमें स्पेलिंग मिस्टेक्स हैं, जिन्हें हम मात्रात्मक त्रुटि कहते हैं। महोदया, अंग्रेजी में कई स्थानों पर स्पेलिंग मिस्टेक्स होने के कारण और कई स्थानों पर रेवेन्यु रिकॉर्ड्स हिन्दी में होने के कारण कई तरह की समस्याएं सामने आती हैं, इसलिए हमने इस विधेयक में हिन्दी, यानी देवनागरी लिपि में भी और साथ-ही-साथ अंग्रेजी में भी, दोनों में संशोधन प्रस्तुत किया है और लॉ डिपार्टमेंट के साथ और हमारे अंतर-मंत्रालय में विचार की जो प्रक्रिया है, उसमें चर्चा करते हुए इसे लेकर आए हैं। इसी कड़ी में प्रविष्टि संख्या पाँच के 'पांडो' के देवनागरी संस्करण के रूप में अलग-अलग स्पेलिंग्स हैं, लेकिन इंग्लिश में 'पांडो' के रूप में एक ही स्पेलिंग है। इसमें जब हम हिन्दी में जाते हैं, तो इसके लिए कहीं अनुस्वार लिखा है, तो कहीं 'आधा न' लिखा हुआ है, इसलिए मैंने इन सारी स्पेलिंग्स, जैसे 'पंडो', 'पन्डो', 'पण्डो' -- इस तरीके से हमने कई स्पेलिंग्स देखीं, ताकि आने वाले दिनों में हम इस समस्या का समाधान स्थायी रूप से कर सकें और वे इस समस्या को दोबारा न झेलें, इसका भी ध्यान रखा गया है। इसी तरीके से प्रविष्टि संख्या 14 में 'धनवार' के पर्याय के रूप में 'धनुहार', 'धनुवार' शब्द को जोड़ा गया है। प्रविष्टि संख्या 15 में जो 'गदबा' है, वह पहले से है। 'गदबा' आंध्र प्रदेश में है, 'गदबा' तेलंगाना में है, 'गदबा' ओडिशा में है, जो कि अलग-अलग क्रम संख्या में सूचीबद्ध है। इसमें 'गडाबा' है। आप देखेंगी कि जब हम तेलंगाना में उसी जाति को pronounce करते हैं, तो अलग सुनाई देता है और उसे छत्तीसगढ़ में कहते हैं, तो अलग सुनाई देता है, क्योंकि सभी क्षेत्रों में फोनेटिक वेरिएशंस थोड़े अलग-अलग होते हैं। इन सारी बातों पर बहुत गंभीरता से अध्ययन करते हुए, anthropological report के साथ, मानव शास्त्रियों की रिपोर्ट के साथ, सभी स्टेट्स के साथ मिलकर, इस मामले पर भी और अन्य मामलों पर भी अन्य राज्यों के साथ लगातार चर्चा करते हुए, इसका स्थायी समाधान कैसे हो, हम यह सुनिश्चित कर रहे हैं।

इसी कड़ी में, 'गोंड' के जो पर्यायवाची शब्द हैं, उनको भी इसमें जोड़ा गया है। 'कोंद', जो अंग्रेजी में 'कोंध' के रूप में है, उसके भी हमने दो अलग-अलग स्पेलिंग्स किए हैं - Kondh और Kond. हमने इसको दो भागों में विभाजित करके स्पष्ट किया है। जब गाँव का एक साधारण, सरल व्यक्ति किसी पदाधिकारी के पास जाकर अपनी बातों को सहज ढंग से रखता है, लेकिन उसको न्याय नहीं मिलता है और एक छोटी सी मिस्टेक के कारण यदि वह वहाँ से वापस लौटकर जाता है तो वह व्यवस्था पर कई प्रश्न खड़े करता है। इसलिए इस बात पर विशेष तौर से ध्यान दिया गया है। जैसे उर्दू में कहा जाता है कि एक नुक्ता के हेर-फेर से खुदा जुदा हो जाता है, उसी

तरीके से आदिवासी अपने न्याय से वंचित हो जाता है। इसलिए हमने इस बात का ध्यान रखते हुए आदरणीय नरेन्द्र भाई मोदी के नेतृत्व में यह प्रस्ताव, यह विधेयक लोक सभा में प्रस्तुत किया है।

इसके साथ-साथ, हमने छत्तीसगढ़ के मामले में ऐसी कुल 12 समस्याओं का समाधान किया है, क्योंकि छत्तीसगढ़ की हमारी माननीय राज्य मंत्री श्रीमती रेणुका सिंह जी हैं और हमारी बहन सरोज पाण्डेय जी हैं, जिन्होंने इस पर चर्चा की। इस तरह काफी दिनों से काफी प्रतिनिधि इस बात को लेकर चर्चा कर रहे थे। संख्या कम है, लेकिन इसके बावजूद वह संख्या इस देश का एक-एक नागरिक है, जिसको न्याय मिलना चाहिए। इसके लिए लोगों ने संवेदनशील होकर, सरकार के साथ मिलकर प्रयास किए। मुझे इस बात की प्रसन्नता है कि आज इन सारे विषयों पर लगभग सभी ने अपनी-अपनी बातें यहाँ रखी हैं। यहाँ पर विपक्ष के माननीय सदस्य नहीं हैं। मैं उनकी आलोचना नहीं करूँगा, बल्कि मैं तो यह कहूँगा कि आप रहते तो अच्छा होता। अब वे नहीं हैं, फिर भी वहाँ की जनता के लिए अच्छा ही हो रहा है, क्योंकि सदन चर्चा कर रहा है, सदन फैसला कर रहा है।

अब मैं बहुत ज्यादा न कहते हुए केवल इतनी बातों का उल्लेख करूँगा कि यह सरकार माननीय नरेन्द्र भाई मोदी के नेतृत्व में हमेशा प्रयासरत है कि इस देश के प्रत्येक नागरिक को न्याय मिले। यह सुनिश्चित करने का कार्य 9 वर्षों से अनवरत चल रहा है और आगे भी चलता रहेगा। मैं इसका उदाहरण इस रूप में देना चाहता हूँ कि इस देश में कई योजनाएँ प्रारंभ हुईं और उनके अच्छे परिणाम आ रहे हैं। यदि हम 'आयुष्मान भारत' को देखें, तो उसमें एक संवेदनशीलता दिखती है कि health for all, यानी सबका स्वास्थ्य अच्छा होना चाहिए, लेकिन इस सरकार ने उसमें भी माइक्रो लेवल पर चिन्ता की। आपने अभी कुछ दिन पहले देखा होगा कि माननीय प्रधान मंत्री ने मध्य प्रदेश के सुदूरवर्ती जिला, शहडोल में जाकर हेल्थ सेक्टर में एक अभूतपूर्व कार्ययोजना को प्रारंभ किया, ताकि खासकर पूरे देश के जनजातीय क्षेत्रों में रहने वाले जनजातीय एवं अन्य बहुत सारे वर्गों में जो एक समस्या बड़ी संख्या में है, उसका स्थायी समाधान हो। सिकल सेल एनीमिया की जो वंशानुगत समस्या, यानी जेनेटिक डिऑर्डर है, उसका राष्ट्रीय अभियान प्रारंभ करने का स्पेशल फोकस, स्पेशल कार्यक्रम हेल्थ मिनिस्ट्री और ट्राइबल अफेयर्स मिनिस्ट्री के साथ प्रारंभ किया गया है। मैं समझता हूँ कि इसमें सात करोड़ लोगों का डेटा प्रबंधन होगा। जब इस देश में हम सब लोग आज़ादी के सौ साल मनाएँगे, तब तक यह बीमारी भारत से जड़ से समाप्त हो, इस संकल्प के साथ इस अभियान की शुरुआत की गई है। यह हमारी संवेदनशीलता को दिखाता है कि हम हेल्थ में, स्वास्थ्य में, एजुकेशन में किस तरीके से उन वर्गों के बीच में काम कर रहे हैं, जिनके बारे में कहा जाता है कि वे सुदूरवर्ती क्षेत्र में रहते हैं, जंगलों में रहते हैं, कंदराओं में रहते हैं, पहाड़ों में रहते हैं और जिनके बारे में पिछले 75 वर्षों में लोगों ने बहुत सारी बातें कहीं, लेकिन वे वहाँ तक पहुँच नहीं पाए।

पिछले 9 वर्षों में हम वहाँ तक पहुँचते हुए एजुकेशन में Eklavya model residential schools के माध्यम से हर परिवार के बच्चों को अच्छी शिक्षा की सुविधा मिले, यह सुनिश्चित कर रहे हैं और सिकल सेल एनीमिया के अभियान के माध्यम से हम उनके स्वास्थ्य की पूरी चिन्ता करते हुए स्थायी समाधान कर रहे हैं। समय के साथ हर व्यक्ति के शरीर में कुछ न कुछ होता रहता है, उसके लिए सामान्य चिकित्सा की व्यवस्था 'आयुष्मान भारत' के माध्यम से चल रही है, जिसमें एक गरीब को और सुदूरवर्ती क्षेत्र में रहने वाले लोगों को ज्यादा से ज्यादा सुविधा मिले। आप



जानते हैं कि 'आयुष्मान भारत' में हर एक व्यक्ति को 5 लाख रुपये तक की सुविधा प्राप्त है कि वह मुफ्त में चिकित्सा करा सकता है।

महोदय, विकासात्मक कार्यक्रमों की बाकी बहुत सारी योजनाएं हैं, लेकिन प्रत्येक व्यक्ति यह सोचता है कि उसके परिवार के बच्चों का स्वास्थ्य ठीक होना चाहिए, उसके बच्चों की शिक्षा अच्छी होनी चाहिए, उसका परिवार खुशहाल होना चाहिए और रोजगार के साथ जुड़ा हुआ होना चाहिए। इस सरकार की मंशा यही है कि उन क्षेत्रों में शिक्षा, स्वास्थ्य और रोजगार अच्छे ढंग से होना चाहिए। उनकी भाषा, संस्कृति, परम्पराएं, जीवनशैली -- आदिकाल से जिन परम्पराओं के साथ, स्वाभिमान के साथ इस भारत का नागरिक होने का गर्व महसूस किया है, वह बरकरार रहना चाहिए। इसलिए मैं बहुत ज्यादा नहीं कहूंगा, माननीय सदस्यों ने यहां बहुत अच्छी चर्चा की है, मैं उनका आभार व्यक्त करता हूं और आग्रह करता हूं कि सदन में सर्वसम्मति से इस विधेयक को पारित किया जाये, धन्यवाद।

DR. M. THAMBIDURAI (Tamil Nadu): Hon. Vice-Chairman, Madam, I wish to make a request to the hon. Minister as he mentioned my name. I feel there should be uniformity among tribal people from all States of India. States may be different, but these people belong to one community, the tribal community. They may be different socially, but they must be treated equally, with the same status and prestige, throughout India and not distinguished from one State to another. Also, I have made a request many times that the fishermen community must also be included here. Please consider that. That is my humble request.

THE VICE-CHAIRMAN (SHRIMATI S. PHANGNON KONYAK): The question is:

"That the Bill further to amend the Constitution (Scheduled Tribes) Order, 1950 for inclusion of certain communities in the list of Scheduled Tribes in relation to the State of Chhattisgarh, as passed by Lok Sabha, be taken into consideration."

*The motion was adopted.*

THE VICE-CHAIRMAN (SHRIMATI S. PHANGNON KONYAK): We shall now take up Clause-by-Clause consideration of the Bill.

*Clause 2 was added to the Bill.*

THE VICE-CHAIRMAN (SHRIMATI S. PHANGNON KONYAK): In Clause 1, there is one Amendment (No. 2) by the hon. Minister, Shri Arjun Munda.

CLAUSE 1 -SHORT TITLE

श्री अर्जुन मुंडा : महोदया, मैं प्रस्ताव करता हूँ:

- (2) " कि पृष्ठ 1, पंक्ति 4 में शब्द ,कोष्ठक और अंक " (पांचवां संशोधन) अधिनियम2022 " के स्थान पर शब्द ,कोष्ठक और अंक "(संशोधन) अधिनियम2023 " प्रतिस्थापित किए जाएं।"

*The question was put and the motion was adopted.*

*Clause 1, as amended, was added to the Bill.*

THE VICE-CHAIRMAN (SHRIMATI S. PHANGNON KONYAK): In the Enacting Formula, there is one Amendment (No. 1) by the hon. Minister, Shri Arjun Munda.

ENACTING FORMULA

श्री अर्जुन मुंडा : महोदया, मैं प्रस्ताव करता हूँ:

- (1) "कि पृष्ठ 1, पंक्ति 1 में "तिहत्तरवें" शब्द के स्थान पर "चौहत्तरवें" शब्द प्रतिस्थापित किया जाए।"

*The question was put and the motion was adopted.*

*The Enacting Formula, as amended, was added to the Bill.*

*The Title was added to the Bill.*

THE VICE-CHAIRMAN (SHRIMATI S. PHANGNON KONYAK): The hon. Minister to move that the Bill, as amended, be passed.

श्री अर्जुन मुंडा : महोदया, मैं प्रस्ताव करता हूँ :

"कि विधेयक यथासंशोधित रूप में पारित किया जाए।"

*The question was put and the motion was adopted.*

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## MESSAGE FROM LOK SABHA

### The Biological Diversity (Amendment) Bill, 2023

SECRETARY-GENERAL: Madam, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Biological Diversity (Amendment) Bill, 2023, as passed by Lok Sabha at its sitting held on the 25<sup>th</sup> July, 2023."

Madam, I lay a copy of the Bill on the Table.

THE VICE-CHAIRMAN (SHRIMATI S. PHANGNON KONYAK): The House stands adjourned to meet at 1100 hours on Wednesday, the 26<sup>th</sup> July, 2023.

*The House then adjourned at seventeen minutes past four of the clock till eleven of the clock on Wednesday, the 26<sup>th</sup> July, 2023.*

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